

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE, BENCH-KOLKATA  
ORIGINAL APPLICATION NO. 63/2024/EZ  
(EARLIER ORIGINAL APPLICATION. 18/2024/PB)

Ajay Kumar Murarka

...Applicant

-Versus-

State of Jharkhand &Ors.

...Respondents



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Filed by

*Nikunj Berlia*

Nikunj Berlia

Advocate

*Ajay Kumar Murarka*

X

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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 ORIGINAL APPLICATION NO. 63/2024/EZ  
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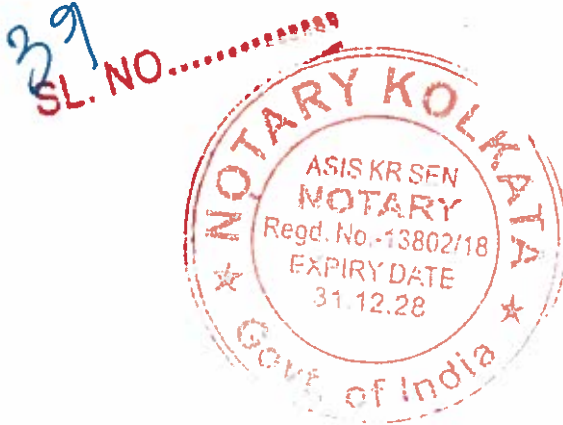
Ajay Kumar Murarka

...Applicant

-Versus-

State of Jharkhand &Ors.

...Respondents



*Anish Iqbal*

**COUNTER AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 4**

**ABOVENAMED.**

I, Anish Iqbal, son of SM Hasib, an Indian citizen aged about 37 years, working for gain at GM Iron & Steel Co. Limited, having its registered office at 7, Waterloo Street 2<sup>nd</sup> Floor, Kolkata, West Bengal-700069, do hereby solemnly affirm and state as follows:

1. I say that I am the authorized representative of the respondent no. 4 company, being duly authorized to represent the respondent no. 4 in the present case vide board resolution dated 30<sup>th</sup> September 2024, a copy whereof is annexed hereto and marked with the letter "A". I am well and fully acquainted with the facts and circumstances of the present case and competent to swear and affirm the instant affidavit.
2. I say that I have received a copy of the letter addressed to this Hon'ble Tribunal by Mr. Ajay Kumar Murarka upon basis whereof the captioned petition has been initiated. A copy of the said letter is annexed hereto and marked with the letter "B". I have perused the said letter and have

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and marked with the letter "B". I have perused the said letter and have understood the meaning, content and purport thereof. The instant affidavit is in opposition to the said letter and the consequential petition.

PRELIMINARY OBJECTIONS AS TO MAINTAINABILITY

3. I say that at the outset, the captioned petition is not maintainable upon the strength of the said letter or otherwise, for the following amongst other reasons:

- (a) The captioned petition is not maintainable either in law or in facts of the case.
- (b) The captioned petition is misconceived, harassive, retributive and extortive which is not tenable in the eye of law. The instant case has been filed out of personal vendetta and ulterior motives.
- (c) The instant case has been initiated by suppression of truth and relevant facts, and as such, the applicant Mr. Ajay Kumar Murarka has approached this Hon'ble Tribunal with unclean hands.
- (d) The captioned application has not been preferred in prescribed form and has been filed in violation of the provisions of the National Green Tribunal Act, 2010 and the rules framed thereunder.
- (e) The captioned application has not been properly affirmed and/or verified as required under law, and there appears to be no accountability whatsoever for the dishonest and misleading contents of the said letter.

*Spink by bel.*



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- (f) The applicant is not an affected party. The applicant does not have any locus standi to prefer or maintain the captioned petition. No cause of action is disclosed in the said letter. The said letter does not even disclose how the applicant is adversely affected.
- (g) The petition is barred by estoppel, waiver, acquiescence and the principles analogous thereto.
- (h) The answering respondent, at the outset, submits that the applicant has essentially challenged the environmental clearance certificate dated 17<sup>th</sup> January, 2011 which was reinstated on 23<sup>rd</sup> March, 2023, in an Original Application before this Hon'ble Tribunal instead of challenging the same under Section 31 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Act of 1981"). Challenge to the same lies before the appellate authority constituted under the aforementioned Act of 1981.
- (i) The present OA is not maintainable as a challenge to the consent granted under the Act of 1981 would be maintainable before this Hon'ble Tribunal only if an appeal was filed before the appellate authority under Section 31 of the Act of 1981. The answering respondent relies on the judgement of the Hon'ble Supreme Court dated 18<sup>th</sup> February, 2019 in the matter of Tamil Nadu Pollution Control Board versus Starlight Industries reported in 2019 SCC Online Supreme Court 221, wherein, the Hon'ble Court was pleased to direct that an appeal against the permission granted under the Act of 1981 combined with the Water Act, 1974 would lie to the concerned High Court and not to any other Tribunal or authority.

*Audith 19/12/20*

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(j) The answering respondent further submits that the original application is also violative of Rule 14 of the National Green Tribunal (Practices and Procedures) Rules, 2011. The said Rule 14 categorically prohibits plural remedies and submits that an application or appeal shall be based upon a single cause of action. To seek multiple reliefs, the applicant is bound to prove that the reliefs sought are consequential to one another. In the instant case, the applicant has raised issues pertaining to albeit, baselessly, air pollution, water pollution, solid waste management, compliances under the Environment Protection Act, 1986 and hazardous waste management in the same O.A. and through this reply, the answering respondent will establish that these multiple reliefs are not consequential to each other. This Hon'ble Tribunal may be pleased to dismiss the original application on this ground alone.

Ajay 14/10/18

(k) Even otherwise, the captioned application is not maintainable and is liable to be dismissed in limine.



**PRELIMINARY SUBMISSIONS**

4. In connection with the malice of the applicant Mr. Ajay Kumar Murarka and the maintainability of the said letter, I further beg to state and submit as follows:

(a) The respondent no. 4 is part of GM Iron group, being one of the most prominent players in the Steel Industry Eastern India. The respondent no. 4 owns four steel plants across the State of West Bengal, Orissa and Jharkhand. The average turnover of the respondent no. 4 for the past three years has been in excess of Rs. 9,00,00,00,000/- (Rupees

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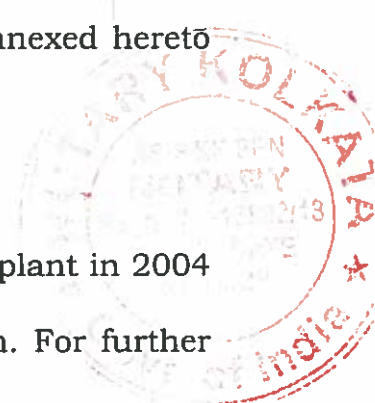
Nine Hundred Crores). The respondent no. 4 has in excess of 500 employees/workers. The respondent no. 4 also carries on corporate social responsibility activities, particularly in areas where steel plants are functional. The respondent no. 4 craves leave to refer to and rely upon documents in support of its accomplishments, social as well as business, if and when necessary, at the time of hearing.

(b) The steel plant in question at Adityapur Industrial Area, District-Saraikela, Kharsawan (hereinafter referred to as the "said plant") was originally owned by a company named Bimaldeep Steel Private Limited (BSPL) which is promoted and owned by Mr. Ajay Kumar Murarka (the applicant herein) and his family. The directors of BSPL are Mr. Ajay Kumar Murarka and his son Mr. Anish Murarka. A copy of the master data of BSPL as obtained from the official website of the Ministry of Corporate Affairs, Government of India is annexed hereto and marked with the letter "C".

(c) The said BSPL had first established its sponge and iron plant in 2004 with an installed capacity of 30,000 Tonnes per annum. For further expansion of Steel Melting Shop (SMS) plant of 72,000 Tonnes per annum. The said BSPL had also availed various loans on and from 2004 from Consortium of Banks, having the then Allahabad Bank (now Indian Bank) as the lead banker. The loans availed by BSPL was declared as a Non-Performing Asset by the lender banks on 30<sup>th</sup> September, 2012, whereof, the dues collectively was Rs. 5073.64 lakhs.

(d) The bankers had filed recovery proceedings for the default before the Debts Recovery Tribunal on 24<sup>th</sup> August, 2015. The bankers had then

*Amended*



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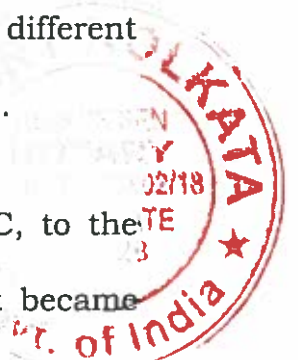
taken physical possession of the factory premises situated at Adityapur Industrial Area, District- Seraikela, Kharaswan of the said BSPL on 15<sup>th</sup> February, 2018 and had put on auction the entire movable and immovable assets of the said BSPL lying within the four corners of the said factory premises.

(e) The process of e-auction for selling the entire assets of the said BSPL took place on different dates, but there was no bidder. Thereafter, an e-auction notice dated 23<sup>rd</sup> August, 2019 was published by Allahabad Bank for sale of the said assets of BSPL to Asset Reconstruction Companies, NBFCs/FIs and also the sale was on "as is where is basis", "as is what is basis" and "whatever there is basis". By this time, when the auction sale notice came out, the manufacturing activities of the said BSPL were shut down. The said auction came to a finality when CFM ARC, a Mumbai based ARC became the highest bidder and worked out the financial assets of the BSPL from different members of the consortium through the process of SARFAESI.

(f) Subsequently, the entire assets were sold out by CFM ARC, to the answering respondent and thus, the answering respondent became the lawful owner of the factory premises along with all the assets and installations lying therein from the date of sale and the sale certificate dated 18.09.2020 issued by CFM ARC after having received the entire value of the assets from the answering respondent. A copy of the Preliminary Information Memorandum (PIM) dated 9<sup>th</sup> October, 2019 and the sale certificate dated 18.09.2020 are annexed hereto and marked with the Letter "D" and "E" respectively.

(g) As per Rule 9 of the Securities (Enforcement) Rules, 2002, sub Rule 7 and 10, there was no take over or acquisition or amalgamation or

Auction 1962.



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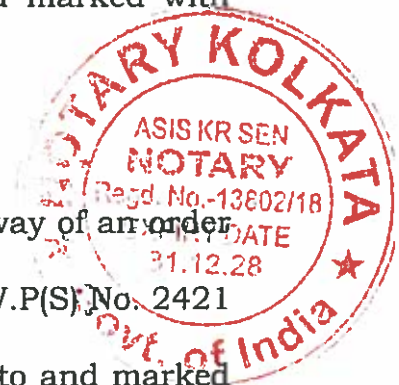
merger by the answering respondent of BSPL. It was an acquisition of asset through ARC mechanism which is permissible under SARFAESI.

(h) The applicant had challenged the said ARC sale of BSPL in the capacity of its Director before the DRT, Ranchi. The said DRT Application also travelled till DRAT, Allahabad. The applicant had also filed a writ petition before the Hon'ble Jharkhand High Court challenging the said ARC Sale. The applicant left no stone unturned to ensure that the lease deed of the land allotted to BSPL does not get transferred in the name of the answering respondent but none of its representations and/or claims made by the applicant before the Adityapur Industrial Area Development Authority (AIADA), the lessor of the land could bring any result in favour of the applicant. The applicant continued the forum shopping for almost four years and ultimately, on 19<sup>th</sup> June, 2023, the applicant withdrew all the litigations filed by him before the DRT, Ranchi and the Hon'ble High Court at Jharkhand. A copy of the letter dated 19<sup>th</sup> June, 2023 withdrawing various litigations is annexed hereto and marked with the Letter "F".

(i) Accordingly, the Hon'ble High Court at Jharkhand by way of an order dated 3<sup>rd</sup> July, 2023 dismissed the writ petition being W.P(S) No. 2421 of 2021 as withdrawn, a copy whereof is annexed hereto and marked with the Letter "G".

(j) During the litigation before the DRT, Ranchi, one aspect came to light that within the four corner boundaries of the factory premises of BSPL, there is a piece of 4.67 acres of land on which two induction

Anish Kumar



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furnishes, two transformers, casting machines, cast house equipment, electric installation and EOT cranes are installed and the said land is disputed. The said fact came to the knowledge of the answering respondent upon going through the report filed by the local Commissioner, appointed by the DRT, Ranchi. In its report submitted before the DRT in S.A. No. 58 of 2014 enclosing therein a letter dated 26<sup>th</sup> February, 2021 issued by the Regional Deputy Director, JIADA, Adityapur Region. A copy of the said report is annexed hereto and marked with the Letter "H".

*Jharkhand.*

(k) The applicant had preferred a writ petition being W.P No. 2867 of 2021 challenging the cancellation of allotment of 4.67 acres of land by JIADA by way of a letter dated 26<sup>th</sup> February, 2021. The Hon'ble High Court at Jharkhand dismissed the said writ petition with liberty to prefer an appeal before the Secretary, Department of Industries, Government of Jharkhand at Ranchi. A copy of the order dated 17<sup>th</sup> November, 2022, is annexed hereto and marked with the Letter "I".

(l) Thereafter, the applicant filed an appeal before the Secretary, Industries, Department, Government of Jharkhand. The said appeal is numbered as 30 of 2022 and is pending adjudication before the said forum. A copy of the order dated 11<sup>th</sup> July, 2023 passed in the said appeal being no. 30 of 2024, is annexed hereto and marked with the Letter "J".



(m) From the aforesaid, it will be evident that the applicant has a vested interest in the instant litigation and the instant application is harassing and vexatious one.

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(n) Such application is not for any violation of any environmental norms but purely out of vested interest. The applicant herein, has no locus-standi whatsoever and as such, said application ought to be dismissed.

(o) It is out of retributive vengeance that the said letter/application has been filed by Mr. Ajay Kumar Murarka in yet another mala fide attempt to prevent the respondent no. 4 from running the said steel plant smoothly.

(p) The environmental clearance bearing no. J-11011/641/2009- IA II (I) dated 17.01.2011 for expansion of Sponge Iron Plant (100 TPD to 200 TPD) and installation of Steel Melting Shop (330 TPD) and captive Power Plant (12 MW-4MW WHRB & MW AFBC) was originally issued in respect of the said steel plant in favour of BSPL. Even the Consent to Establish and Consent to Operate were initially granted in respect of the said steel plant in favour of BSPL. I crave leave to refer to and rely upon documents/permissions in respect of the said steel plant issued in favour of BSPL, if necessary, at the time of hearing. All necessary permissions/sanctions in respect of the said steel plant were applied for and obtained by Mr. Ajay Kumar Murarka himself.

5. I say that since the take over of the said steel plant by the respondent no. 4, no willful or hazardous infraction has taken place to the best knowledge of the respondent no. 4. The said steel plant was acquired by the respondent no. 4 on "as is where is basis" when it was in a dysfunctional and poor condition. Since the take over of the plant in 2020, the respondent no. 4 has been attempting to make the steel plant fully functional in an environment friendly way. This requires intense



*Ajay Kumar Murarka*

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efforts which are being undertaken diligently to overcome the deplorable condition of the plant which had suffered immensely at the hands of Mr. Murarka.

6. The respondent no. 2 being the Jharkhand State Pollution Control Board has filed its affidavit in opposition, wherein, it has relied upon a report of the Joint Committee dated 19<sup>th</sup> April, 2024, which contains the recommendation of the Joint Committee.
7. It is stated that the answering respondent has complied most of the observations of the Committee and has also filed a status report dated 5<sup>th</sup> July, 2024 with the Joint Committee. A copy of the point-wise status of the compliance is annexed hereto and marked with the Letter "K".
8. Therefore, the answering respondent is already in the process of taking steps to comply with the accommodations of the Joint Committee and shall be in a position to do the same within a period of 90 days from the date of filing of the said opposition.
9. I say that the respondent no. 4 is still in process of making the plant fully functional. Substantial investments in excess of Rs. 9,00,00,00,000/- (Rupees Nine Hundred Crores) have been made by the respondent no. 4 towards betterment of the said plant and for making the plant environment friendly.
10. I say that the said steel plant is environment friendly, and most steps essential for sustainable functioning of the said plant have been taken by the respondent no. 4. However, the respondent no. 4 is still in process of taking further steps for betterment of the said plant, which are



*Jharkhand State Pollution Control Board*

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in process of being completed and are suffering some delay owing to bureaucratic hurdles triggered by the proposed name change in the environmental clearance records from BSPL to the respondent no. 4 in respect of the said plant.

11. In so far as the plant equipment on the extra 4.67 acres of land is concerned, the same was created/constructed in the plant during the ownership of BSPL for which Mr. Ajay Kumar Murarka himself was responsible. In any event, since the respondent no. 4 is still in process of repairing and operating the plant fully, the said plant equipment lying on the said additional 4.67 acres of land is not yet being used by the respondent no. 4.

12. I say that save and except what are matters of record, the contents of the letter/application are denied and disputed. Nothing contained in the said letter/application shall be construed as an admission on part of the respondent no. 4 for want of specific traverse or otherwise, and unless expressly admitted herein. The said letter is in abuse of the process of law which ought to be disregarded completely.

13. I say that the said letter of Mr. Murarka, apart from being mala fide and vindictive, is also meritless. The said plant is compliant of the environmental norms and the continuation of the captioned application against the respondent no. 4 is unwarranted.

14. With respect to the contents of paragraphs 1 to 5 of the complaint/letter/application save and except what are matters of record, all allegations to the contrary are denied and disputed. It is denied that the applicant has misled or kept in dark regarding compliance of any



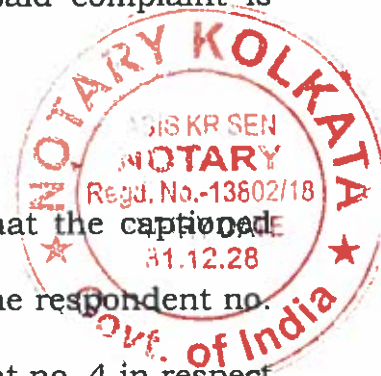
Ajay Kumar Murarka

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conditions, as alleged or at all. It is denied that the officers of JSPCB have suppressed any factual scenario or have made any false or frivolous compliance report, as alleged or at all. It is denied that there is no WHRB or AFBC or CFBC boiler installed in the plant, as alleged or at all.

15. With respect to the contents of paragraphs 6 to 10 of the complaint/letter/application save and except what are matters of record, all allegations to the contrary are denied and disputed. It is denied that period of the inspection report indicates that the answering respondent is violating the conditions of Environment Clearance, as alleged or at all. It is denied that the unit has not complied with the conditions of the Environment Clearance or previous CTOs or CTEs, as alleged or at all. It is denied that practical situation on the ground is that ESP of both the kilns as well as the stack from where the flue gas is being passed into the atmosphere is situated outside the said 13 acres, as alleged or at all. It is stated that anything outside the factory premises is not being used by the answering respondent herein. It is denied that the answering respondent is violating any conditions of the EC or CTE or CTO or is acting in contravention of the Environmental Protection Act, as alleged or at all. It is denied that the applicant as a responsible or awakened citizen has made the said complaint. It is stated that the said complaint is harassive, vexatious and ought to be dismissed.

16. In the circumstances, it is humbly submitted that the captioned petition need not to be continued any further against the respondent no. 4 and no coercive action be taken against the respondent no. 4 in respect of the said steel plant. On the contrary, exemplary cost must be imposed



*Furish 19/12/28.*

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upon the complainant Mr. Ajay Kumar Murarka for misusing and abusing the process of law.

17. I say that the contents of paragraphs no. 1 to 15 are true to my knowledge and the rests are my humble submissions before this Hon'ble Tribunal.

*Asis K. Sen*

DEPONENT

VERIFICATION

Verified at Kolkata on this the 30<sup>th</sup> Day September, 2024 that the averments and facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

*Asis K. Sen*

DEPONENT

30 SEP 2024

Identified by me

Solemnly affirmed and declared before me on Identification  
*Asis K. Sen*  
ASIS KUMAR SEN  
City Civil Court  
Kolkata  
Reg No -13802/18

*Asis K. Sen*  
Advocate





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Annexure - "A"

## GM Iron & Steel Company Limited

Admin. Office : Rairangpur, Mayurbhanj, Odisha - 757043  
 Tel:+91-6794-222834, Fax:+91-6794-222698, E-mail:gmsteel@yahoo.com  
 CIN : U27310WB2007PLC113656

**EXTRACT OF THE RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTORS OF GM IRON AND STEEL COMPANY LIMITED HELD ON 30<sup>th</sup> DAY OF SEPTEMBER, 2024 AT 11.30 A.M AT THE REGISTERD OFFICE OF THE COMPANY SITUATED AT 7 WATERLOO STREET 2<sup>ND</sup> FLOOR, KOLKATTA-700069, WEST BENGAL**

**AUTHORITY FOR REPRESENTING COMPANY IN LITIGATION**

"**RESOLVED THAT** consent of the board be and is hereby accorded to file any application(s)/ objection(s)/ intervention(s)/ appeal(s) other pleading(s)/ in the matter of Original Application No.63/2024/EZ Ajay Kumar Murarka versus State Of Jharkhand and ors

**RESOLVED FURTHER THAT** Mr. Anish Iqbal of the Company, be and are hereby authorized to take all necessary action in relation to the said matter, including but not limited to, filing any application(s)/ objection(s)/ intervention(s)/ other pleading(s) before the relevant adjudicating authority, filing of appeal and/or any other application before any other court, tribunal as and when the need arises, or to file any other suits, applications, petition(s) etc. before the various judicial, quasi-judicial, government, semi-government authorities, as may be required, etc.

**RESOLVED FURTHER THAT** Mr. Anish Iqbal of the Company, be and are hereby authorized to sign all notices, papers, petitions, applications, appeals, affidavits, declaration, Vakalatnama, claim etc. or any other documents, as may be required in

Page 1 of 2





## GM Iron & Steel Company Limited

Admin. Office : Rairangpur, Mayurbhanj, Odisha - 757043  
 Tel: +91-6794-222834, Fax: +91-6794-222698, E-mail: gmsteel@yahoo.com  
 CIN : U27310WB2007PLC113656

relation thereto, and also to appoint advocate(s), counsel (s) etc. to represent the Company before judicial, quasi-judicial or other authorities mentioned herein above, and to do all such acts, deeds and things as may be necessary for the above said purpose and in relation thereto.

**RESOLVED FURTHER THAT** certified copy (ies) of this resolution, wherever required, be furnished to the concerned authorities under the signatures of any director of the Company."

**For GM IRON AND STEEL COMPANY LIMITED**

GM Iron & Steel Company Limited

Director

**ANMOL BHALOTIA**

**DIRECTOR**

**DIN: 07554329**

Page 2 of 2

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2/22/24, 3:55 PM

# Court - 1  
# Respondent no 4

Email

Annexure "B"  
Judicial Section

(P)

Email

ORDER passed in Original Application No. 18/2024

(M. Iron & Steel Co Ltd)

From : Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in>

Thu, Feb 22, 2024 03:53 PM

Subject : ORDER passed in Original Application No. 18/2024

2 attachments

To : Sh. RAJA CHATTERJEE Registrar <registrarngt-kolkata@gov.in>, Judicial Section <ngtjudicial-kolkata@gov.in>

Reply To : Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in>

Respected Sir/Madam,

I am directed to forward a copy of the Petition & Order dated 15/02/2024 passed in Original Application No. 18/2024 Ajay Kumar Murarka ...Applicant Versus State of Jharkhand & Ors. ...Respondents for your kind perusal & necessary action.

REGARDS  
CONSULTANT (Judicial)  
& (N.G.T.)(P.B.) & New Delhi &



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4 MB

Ajay Kumar Murarka.pdf  
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OA/63/2024

(Ajay Kumar Murarka)

OA/44/2022



# Ajay Kumar Munarka

M.E.School Road, Near Rajasthan Sewa Sadan Hospital, Jugsalai, Jamshedpur - 831006  
 9431182368

The Member Secretary  
 Jharkhand State Pollution Control Board  
 TA Division Building, Dhurwa,  
 Ranchi - 834004

Kind Attn: Mr. YK Das

1702/LP/2023  
 20/7/23

15/07/23

EZB

**Subject: Violation of CTO and EC conditions by M/s. GM Iron & Steel Co. Ltd.,  
 Adityapur Industrial Area, Dist Saraikela Kharsawan in connivance with  
 officials of JSPCB**

Dear Sir,

With reference to the above captioned subject, I would like to draw your kind attention towards the CTO granted to the aforesaid company flouting all rules and regulations and ignoring the conditions imposed by the board as well as MOEF.

On going through the conditions of the CTO vide Ref No. JSPCB/HO/RNC/CTO-14997114/2023/516, dated 23/03/2023, the following discrepancies are found:

1. Under the heading of documents relied upon, in the Si No. 2 (9), it appears that reliance has been made on the Inspection report of Regional Officer, JSPCB, Jamshedpur dated 21/01/2023. Careful perusal of the said Inspection report also reveals that best efforts have been made to mislead and keep in dark, regarding the compliance of previous conditions. Under the heading, specific conditions at Si No. 25, which reads as "The content of Environmental Clearance vide F. No. J-11011/641/2009- IA II (I) dated 17.01.2011 for expansion of Sponge Iron Plant (100 TPD to 200 TPD) and installation of Steel Melting shop (330 TPD) and captive Power Plant (12 MW-4MW WHRB & MW AFBC) by M/s Bimaldeep Steel Private Limited." Against this column, it is mentioned by the Regional Officer in the column of compliance as "Agreed".
2. Sir, it apparently appears that the officers of JSPCB have deliberately chosen to suppress the factual scenario while making false and filovirus compliance report in order to favor the applicant / occupier. The specific condition A (v) of the said Environmental Clearance very specifically reads as under:  
*"Hot gases from DRI kiln shall be passed through Dust Settling Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely and*

439/Hep/DA/NCI  
 15/07/23



# Ajay Kumar Murarka

M.E.School Road, Near Rajasthan Sewa Sadan Hospital, Jugsalai, Jamshedpur - 831006  
 9431182368

- used in waste heat recovery boiler (WHRB). The gas then shall be cleaned in ESP before leaving out into the atmosphere through ID fan and stack."*
3. A bare reading of the said condition very clearly transpires that the flue gas from the DRI kilns is to be passed through WHRB. It is very much evident that there is no WHRB or AFBC / CFBC boiler installed in the plant.
  4. The para 6 of the Environmental Clearance reads as:  
*"Solid wastes generated in the form of Char/dolochar will be used as fuel in FBC boilers for power generation. Flue dust from sponge iron plant will be used for manufacturing of fly ash bricks. Fly ash will be used for cement making as well as brick manufacturing. Kiln accretions will be used as sub-base material for road construction or landfill. Return scrap will be used in SMS. Dust from air pollution control equipments will be recycled in the process"*
  5. Further, the specific condition (x) reads as under:  
*"All the coal fines, char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be used for briquette making or disposed off anywhere else. AFBC boiler shall be installed simultaneously along with the DRI plant to ensure full utilization of char from the beginning. Scrap shall be used in steel melting shop (SMS) and SMS slag and kiln accretions shall be properly utilized. All the other solid waste including broken refractory mass shall be properly disposed off in environment-friendly manner."*
  6. Further, the column D "Solid Waste Management" on Pg 8 of the inspection report also indicates that 49 MT / month of charcoal has been generated and sold out, which clearly violates the conditions of the Environmental Clearance.
  7. The para, G (A) (a) and (b) noted by Sri JP Singh, Regional Officer is also very much shocking and disappointing that even after having very well learnt that the unit has not complied with the conditions of the Environmental Clearance previous CTOs and CTE, the RO has recommended for Grant of CTO.
  8. Even the present CTO condition No. 28 speaks of the compliance of conditions of the EC granted to M/s. Bimaldeep Steel Pvt Ltd.
  9. Furthermore, the land referred to in your CTO is also limited to 13 acres as evident from the Si No. 2 (3) & (4). Whereas, the practical situation on ground



# Ajay Kumar Murarka

M.E.School Road, Near Rajasthan Sewa Sadan Hospital, Jugsalai, Jamshedpur - 831006  
 9431182368

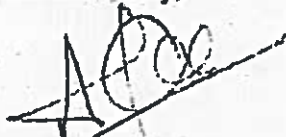
is that the ESP of both the kilns as well as the stack from where the flue gas is being passed in to the atmosphere is situated outside the said 13 acres. When the entire plant layout is plotted on the map of the area leased out to GM Iron & Steel Co. Ltd., it can be clearly seen that the Heat Exchanger, ESP and the duct lines as well as the stack are outside the said 13 acres of land.

10. In view of the above circumstances, it is very much clear that the said party, M/s. GM Iron & Steel Co. Ltd. and the occupier, has been and is still continuing to violate the conditions of the EC, CTE and CTO, thereby contravening the Environmental Protection Act.

I, being a responsible and awakened citizen, request you to please revoke the CTO immediately, issue closure order and take strong action against the violators as well as officers of JSPCB supporting these violations, within 10 days failing which I shall be constrained to take up the matter at appropriate legal forum.

Thanking you and looking forward to your prompt and positive response in the matter.

Yours faithfully,



Ajay Kf Murarka

CC To:

1. The Chairman, Jharkhand State Pollution Control Board, Ranchi
2. The Chairman, CPCB, New Delhi
3. Shri Saryu Roy, Honable MLA, Social Worker & Environmentalist.
- ✓ 4. The Chairperson, National Green Tribunal, New Delhi



Item No.3

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid V.C. Option)

Original Application No. 18/2024

Ajay Kumar Murarka

...Applicant

Versus

State of Jharkhand &amp; Ors.

...Respondents

Date of hearing: 15.02.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: None for the Applicant.

**Application is registered based on a letter petition received by Post.**

**ORDER**

1. Mr. Ajay Kumar Murarka has sent by Post the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 18/2024.
2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

X                      X                      X                      X

*\*Subject: Violation of CTO and EC conditions by M/s. GM Iron & Steel Co. Ltd., Adityapur Industrial Area, Dist Saraikela Kharsawan in connivance with officials of JSPCB*

X                      X                      X                      X

*With reference to the above captioned subject, I would like to draw your kind attention towards the CTO granted to the aforesaid company flouting all rules and regulations and ignoring the conditions imposed by the board as well as MOEF.*



O.A. No. 18/2024

Ajay Kumar Murarka. Vs.  
State of Jharkhand & Ors.

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On going through the conditions of the CTO vide Ref No. JSPCB/HO/RNC/ CTO-14997114/2023/ 516, dated 23/03/2023, the following discrepancies are found:

1. Under the heading of documents relied upon, in the Si No. 2 (9), it appears that reliance has been made on the Inspection report of Regional Officer, JSPCB, Jamshedpur dated 21/01/2023. Careful perusal of the said Inspection report also reveals that best efforts have been made to mislead and keep in dark, regarding the compliance of previous conditions. Under the heading, specific conditions at Si No. 25, which reads as "The content of Environmental Clearance vide F. No. J-11011/641/2009- IA II (I) dated 17.01.2011 for expansion of Sponge Iron Plant (100 TPD to 200 TPD) and installation of Steel /Melting shop (330 TPD) and captive Power Plant (12 MW- 4MW WHRB & MWAFBC) by M/s Bimaldeep Steel Private Limited." Against this column, it is mentioned by the Regional Officer in the column of compliance as "Agreed".

2. Sir, it apparently appears that the officers of JSPCB have deliberately chosen to suppress the factual scenario while making false and filovirus compliance report in order to favor the applicant / occupier. The specific condition A (v) of the said Environmental Clearance very specifically reads as under:

"Hot gases from DRI kiln shall be passed through Dust Settling Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then shall be cleaned in ESP before leaving out into the atmosphere through ID fan and stack."

3. A bare reading of the said condition very clearly transpires that the flue gas from the DRI kilns is to be passed through WHRB. It is very much evident that there is no WHRB or AFBC/ CFBC boiler installed in the plant.

4. The para 6 of the Environmental Clearance reads as:

"Solid wastes generated in the form of Char/dolochar will be used as fuel in FBC boilers for power generation. Flue dust from sponge iron plant will be used for manufacturing of fly ash bricks. Fly ash will be used for cement making as well as brick manufacturing. Kiln accretions will be used as sub-base material for road construction or landfill. Return scrap will be used in SMS. Dust from air pollution control equipments will be recycled in the process"

5. Further, the specific condition (x) reads as under:

"All the coal fines, char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be used for briquette making or disposed off anywhere else. AFBC boiler shall be installed simultaneously along with the DRI plant to ensure full utilization of char from the beginning. Scrap shall be used in steel melting shop



O.A. No. 18/2024

Ajay Kumar Murarka. Vs.  
State of Jharichand & Ors.

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(SMS) and SMS slag and kiln accretions shall be properly utilized. All the other solid waste including broken refractory mass shall be properly disposed off in environment-friendly manner."

6. Further, the column D "Solid Waste Management" on Pg 8 of the inspection report also indicates that 49 MT / month of charcoal has been generated and sold out, which clearly violates the conditions of the Environmental Clearance.

7. The para, G (A) (a) and (b) noted by Sri JP Singh, Regional Officer is also very much shocking and disappointing that even after having very well learnt that the unit has not complied with the conditions of the Environmental Clearance previous CTOs and CTE, the RO has recommended for Grant of CTO.

8. Even the present CTO condition No. 28 speaks of the compliance of conditions of the EC granted to M/ s. Bimaldeep Steel Put Ltd.

9. Furthermore, the land referred to in your CTO is also limited to 13 acres as evident from the Si No. 2 (3) & (4). Whereas, the practical situation on ground is that the ESP of both the kilns as well as the stack from where the flue gas is being passed in to the atmosphere is situated outside the said 13 acres. When the entire plant layout is plotted on the map of the area leased out to GM Iron & Steel Co. Ltd., it can be clearly seen that the Heat Exchanger, ESP and the duct lines as well as the stack are outside the said 13 acres of land.

10. In view of the above circumstances, it is very much clear that the said party, M/ s. GM Iron & Steel Co. Ltd. and the occupier, has been and is still continuing to violate the conditions of the EC, CTE and CTO, thereby contravening the Environmental Protection Act.

I, being a responsible and awakened citizen, request you to please revoke the CTO immediately, issue closure order and take strong action against the violators as well as officers of JSPCB supporting these violations, within 10 days failing which I shall be constrained to take up the matter at appropriate legal forum.

X X X X"

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments in the application, we consider it appropriate to have response of (1) State of Jharkhand through Chief Secretary, Government of Jharkhand, (2) Jharkhand Pollution Control Board, through



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its Member Secretary, (3) District Magistrate, Seraikela, Jharkhand and (4) M/s. GM Iron & Steel Co. Ltd., Adityapur Industrial Area, Dist Saraikela Kharsawan who stand impleaded as respondents No. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 4 requiring them to file their reply/response within two months.

5. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board, Jharkhand Pollution Control Board and District magistrate, Seraikela, Jharkhand and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The Jharkhand Pollution Control Board will be the nodal agency for coordination and compliance.

6. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Eastern Zone Bench of this Tribunal at Kolkata, we are of the considered view that it will be appropriate if the case is further heard by the Eastern Zone Bench of this Tribunal at Kolkata.



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O.A. No. 18/2024

Ajay Kumar Murarka. Vs.  
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7. Accordingly, the Registry is directed to list the matter before the Eastern Zone Bench of this Tribunal at Kolkata on 23.04.2024 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

8. Factual and Action taken Report by the Joint Committee and reply/response by the respondents be filed within two months before the Eastern Zone Bench of this Tribunal at Kolkata by email [ngtjudicial-kolkata@gov.in](mailto:ngtjudicial-kolkata@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

9. A copy of this order be sent to the Central Pollution Control Board, Jharkhand Pollution Control Board and District Magistrate, Seraikela, Jharkhand by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 15<sup>th</sup>, 2024  
AG

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Ameyus &amp; Co.

## Ministry Of Corporate Affairs

Date : 28-09-2024 3:00:0 pm

## Company Information

CIN	U27106WB1994PTC065260
Company Name	BIMALDEEP STEEL PRIVATE LIMITED
ROC Name	ROC Kolkata
Registration Number	065260
Date of Incorporation	26/09/1994
Email Id	akm@bimaldeep.com
Registered Address	138, CANNING STREET, ROOM NO. 203, 2ND FLOOR, Kolkata, KOLKATA, West Bengal, India, 700001
Address at which the books of account are to be maintained	H1 Murarka House ME School Road, GR Fir Back of RSS Hospital, Jugsalai, East Singhbhum, Jugsalai, Jharkhand, India, 831006
Listed in Stock Exchange(s) (Y/N)	No
Category of Company	Company limited by shares
Subcategory of the Company	Non-government company
Class of Company	Private
ACTIVE compliance	ACTIVE Non-Compliant
Authorised Capital (Rs)	18,00,00,000
Paid up Capital (Rs)	16,30,62,000
Date of last AGM	27/09/2018
Date of Balance Sheet	31/03/2018
Company Status	Active

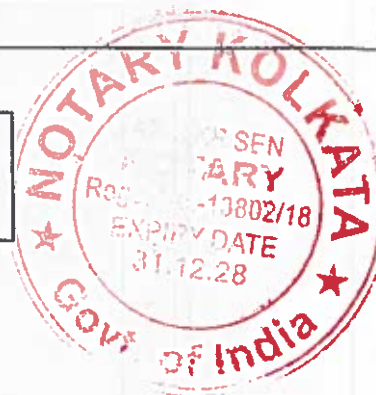
Jurisdiction	
ROC (name and office)	ROC Kolkata
RD (name and Region)	RD, Eastern Region

## Index of Charges

Sr. No	SRN	Charge Id	Charge Holder Name	Date of Creation	Date of Modification	Date of Satisfaction	Amount	Address	Whether charge registered by other entity	Asset Holder Name
1	B10914752	10281545	L & T FINANCE LIMITED	04/04/2011	-	-	55,83,000	L&T HOUSE, BALLARD ESTATE, MUMBAI, Maharashtra, India, 400001	No	-
2	A70336870	10177020	L & T FINANCE LIMITED	11/09/2009	-	-	22,50,000	L&T HOUSE, BALLARD ESTATE, MUMBAI, Maharashtra, India, 400001	No	-
3	B40134561	10133075	ALLAHABAD BANK	10/11/2008	31/03/2012	-	66,52,00,000	BISTUPUR BRANCH, MAIN ROAD, BISTUPUR, JAMSHEDPUR, Jharkhand, India, 831001	No	-
4	A91461145	10118685	PUNJAB & SIND BANK	14/08/2008	-	13/06/2010	2,00,00,000	BISTUPUR BRANCH, Q ROAD, BISTUPUR, JAMSHEDPUR, Jharkhand, India, 831001	No	-
5	A89188874	10112595	IDBI BANK LIMITED	26/06/2008	-	18/06/2010	11,50,00,000	JAMSHEDPUR BRANCH, SHANTINIKETAN BUILDING, MAIN ROAD, BISTUPUR, JAMSHEDPUR, Jharkhand, India, 831001	No	-
6	A89215719	10105455	PUNJAB NATIONAL BANK	25/03/2008	-	18/06/2010	7,00,00,000	BISTUPUR BRANCH, MAIN ROAD, BISTUPUR, JAMSHEDPUR, Jharkhand, India, 831001	No	-
7	A89362479	10086969	ALLAHABAD BANK	08/01/2008	-	18/06/2010	16,55,00,000	MAIN ROAD, BISTUPUR, JAMSHEDPUR, Jharkhand, India, 831001	No	-
8	A43940675	90251378	STATE BANK OF INDIA	23/01/2004	09/09/2005	04/08/2008	16,73,00,000	COMMEERCIAL BRANCH, BISTUPUR, JAMSHEDPUR, Bihar, India, 831001	No	-

## Director/Signatory Details

Sr. No	DIN/PAN	Name	Designation	Date of Appointment	Cessation Date	Signatory
1	00402299	AJAY KUMAR MURARKA	Director	31/10/1997	-	Yes
2	02790527	ANISH KUMAR MURARKA	Director	01/04/2009	-	Yes



Sale certificate

Annexure "D"

09.10.2019

(Amt. in lac)

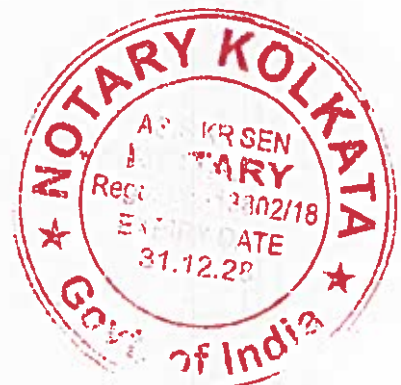
Basic Information on the Borrower				
1.1 Name of account* * Caution: No fraud account can be placed for sale.	M/S BIMALDEEP STEEL PVT. LTD.			
1.2 Branch/Parked at	Bistupur, Jamshedpur / ARMB, Ranchi			
1.3 Constitution (Whether sole proprietor, partnership or company)	Pvt. Limited Company			
1.4 Name of Proprietor, Partners/ Directors				
	Net Means	IPs	CR Dated	Latest Net worth
(1) Sri Ajay Kumar Murarka	251.55	126.83	22.09.2010	As per PIM of Lead Bank i.e. Allahabad Bank present net worth is not on record.
(2) Smt. Sashi Devi Murarka	93.23	0.00	22.09.2010	
(3) Sri Anish Kumar Murarka	9.00	0.00	22.09.2010	
1.5 Names of the Guarantors				
(1) Sri Ajay Kumar Murarka	251.55	126.83	22.09.2010	
(2) Smt. Shashi Devi Murarka	93.23	0.00	22.09.2010	
1.8 Location of the unit	3 <sup>rd</sup> Phase Extension, Adityapur Industrial Area, Jamshedpur			
1.9 Whether the unit is functioning	No			
1.10 CERSAI ID(NEW COLUMN)	200003248674 / 200002565814 / 200001172816 / 200001173527			
<b>2. NPA Details</b>				
2.1 Date of NPA & Asset Classification	30.09.2012 (As per LADDER report dated 30.06.2019 the date of NPA mentioned as 27.12.2011)			
2.2 Asset Classification(Sub-Std, DB-I, II, III or Loss)	DB-III			
2.3 Book O/s as on 30.09.2019	Rs.1540.39 Lac			
2.4 NPA Provision as on 30.09.2019(New Column)	Rs.1540.39 Lac			
2.5 Memoranda Dues as on 30.09.2019	Rs.5073.64 Lac			
2.6 (i) Details of Non-Fund Facilities LC/FLC/LG/BG/DPG etc., which have not expired/invoked (ii) Any Other contingencies against the borrower	NIL			
<b>3. Status of Legal/SARFAESI Action</b>				
3.1 Date of filing Suit/OA (Original Application)	24.08.2015			
3.2 If suit is not filed, limitation available upto	NA			



X

3.3 Position of Suit/OA (Original Application)	Case filed before DRT on 24.08.2015 by lead Bank .OA No-504/2015.Next date for hearing is 14.10.2019 for final hearing																			
3.4 Date of notice u/s 13(2) of SARFAESI Act	30.09.2013																			
3.5 Whether notice is issued properly in all respects	Yes																			
3.6 Whether notice issued u/s 13(4) of SARFAESI Act & action taken or possession of properties	13(4) issued on 26.02.2014. Physical possession of the factory have been taken on 15.12.2018 by all the consortium banks.																			
3.7 Outcome of SARFAESI action	E-auction held on different dates but failed as no bidder turned up: <table border="1" data-bbox="678 981 1356 1303"> <thead> <tr> <th>Date of E-auction</th> <th>Reserve Price</th> <th>Outcome</th> </tr> </thead> <tbody> <tr> <td>25.08.2014</td> <td>65.00</td> <td rowspan="5">No Bidder turned up.</td> </tr> <tr> <td>04.03.2015</td> <td>58.50</td> </tr> <tr> <td>29.08.2016</td> <td>33.65</td> </tr> <tr> <td>15.11.2016</td> <td>30.56</td> </tr> <tr> <td>29.12.2018</td> <td>24.48</td> </tr> <tr> <td>25.03.2019</td> <td>21.25</td> <td rowspan="2">No bidder</td> </tr> <tr> <td>10.07.19</td> <td>21.02</td> </tr> </tbody> </table>	Date of E-auction	Reserve Price	Outcome	25.08.2014	65.00	No Bidder turned up.	04.03.2015	58.50	29.08.2016	33.65	15.11.2016	30.56	29.12.2018	24.48	25.03.2019	21.25	No bidder	10.07.19	21.02
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29.12.2018	24.48																			
25.03.2019	21.25	No bidder																		
10.07.19	21.02																			

3.8 If notice under SARFAESI not issued, reasons thereof	NA
<b>4. Securities Position (as per the details in Annexure-PAIR-1)</b>	
4.1 Primary security-Nature/our charge alongwith our share in value be given.	Industrial Land, Civil Construction alongwith plant & Machinery having average market value Rs. 2091.03 lac ( our share 26.28 % )
4.2 Collateral security- Nature/our charge along with our share in value be given.	Vacant Industrial Land at Billapada (Orissa) and Lupungdih, Sarakela (Jharkhand) Market Value Rs. 195.98 lac (our share 26.28%)
4.3 Total of item no. 4.1 & 4.2	Rs.2287.01 Lac (our share 26.28%)
4.4 Details of other attachable assets of the borrowers/guarantors	NIL. As per Detective Agency report dated 05.10.2019, no other attachable assets found in the name of borrower/guarantor.
<b>5. BIFR/AIFR Reference</b>	
5.1 Whether any reference is pending with BIFR/AIFR	No
5.2 Status of BIFR/AIFR reference	NA
<b>6. Details of sister/allied concern</b>	
6.1 Name of sister/allied concern	Nil
6.2 Whether banking with PNB? If so nature of facilities being availed by them from our Bank	NA
6.3 Classification of their accounts with PNB	NA
<b>7. Other Information</b>	





<p>7.1 Whether it is a consortium advance? If so, which are the other consortium Banks O/s of other members &amp; a share in percentage of all member banks</p>	<p>Yes</p> <table border="1"> <thead> <tr> <th>Sl.No.</th> <th>Name of Bank</th> <th>Total Funded Limit</th> <th>Total Non Funded Limit</th> <th>Present O/s</th> <th>% Share</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Allahabad Bank</td> <td>2095.00</td> <td>0</td> <td>1961.00</td> <td>32.87</td> </tr> <tr> <td>2.</td> <td>PNB</td> <td>1675.00</td> <td>0</td> <td>1540.39</td> <td>26.28</td> </tr> <tr> <td>3.</td> <td>IDBI (ARCIL)</td> <td>1700.00</td> <td>0</td> <td>2272.00</td> <td>26.68</td> </tr> <tr> <td>4.</td> <td>BOB</td> <td>903.00</td> <td>0</td> <td>871.00</td> <td>14.17</td> </tr> <tr> <td></td> <td><b>Total</b></td> <td><b>6373.00</b></td> <td><b>0</b></td> <td><b>6644.39</b></td> <td><b>100.00</b></td> </tr> </tbody> </table>	Sl.No.	Name of Bank	Total Funded Limit	Total Non Funded Limit	Present O/s	% Share	1.	Allahabad Bank	2095.00	0	1961.00	32.87	2.	PNB	1675.00	0	1540.39	26.28	3.	IDBI (ARCIL)	1700.00	0	2272.00	26.68	4.	BOB	903.00	0	871.00	14.17		<b>Total</b>	<b>6373.00</b>	<b>0</b>	<b>6644.39</b>	<b>100.00</b>
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<p>7.2 What is the stand of other Banks for realization of their dues</p>	<p>IDBI has already sold its share to ARCIL. Allahabad Bank has also sold their share to CFM Asset Reconstruction Co. on dated 17.09.2019 for Rs. 608.09 lac on 100% payment on cash basis (Letter enclosed). Further, Bank of Baroda also put the account on ARC sale on dated 20.09.2019 with reserve price of Rs. 262.14 lac and it is informed that they have sold out their exposure to CFM Asset Reconstruction Co. on dated 26.09.2019 for Rs. 262.14 lac.</p>																																				
<p>7.3 If multiple advance, details of other lenders including Debenture holders. Their outstanding amount and charge on securities.</p>	<p>No</p>																																				
<p>7.4 Whether it is an RBI reported fraud case or criminal proceedings are being instituted against the obligants</p>	<p>No</p>																																				
<p>7.5 Position of ECGC/DICGC/CGTMSE etc. Claim available for appropriation (Mention the amount of claim also whether lodged or received).</p>	<p>NIL</p>																																				
<p><b>8. Brief History :</b>          Bimaldeep Steel Private Limited (BSPL) was a company established in 1994 having its registered Office located at 7/1A Grant Lane, 4th Floor, Room No. 41, and Kolkata - 700001. M/S Bimaldeep Steel a private limited company, had been promoted by Mr. Ajay Kumar Murarka &amp; Shashi Devi Murarka for manufacturing of sponge iron &amp; steel billets. Further a new director Mr. Anish kumar Murarka was appointed w.e.f. 1/4/2009. This appointment was fruitful to the company in terms of young blood coming into running and stable business. Bimaldeep Steel Pvt. Ltd. was an ISO 9001:2000, ISO 14001:2004, ISO 18001:1999          The Company established its first Sponge Iron Plant in 2004 at Jamshedpur, with an installed capacity of 30,000 TPA. The said plant was implemented at a project cost of Rs 13.55 crores in 2004, which was financed by a term loan (Term loan - I) of Rs 5.50 crores from State Bank of India and balance by equity.          For further expansion, the company had implemented a Steel Melting Shop (SMS Plant) of 72,000 TPA and a Sponge Iron plant of 30,000 TPA (100 TPD) in the existing unit at an estimated cost of Rs 34.75 crores. The said project was envisaged to be financed by way of fresh term loan of Rs 27.25 crores and equity of Rs 7.50 crores, respectively with D/E ratio of 3.63:1. Both these plants commenced operation from May, 2009. For financing the project under consortium arrangement with SBI, Term Loan - I of Rs 8.05 crore and Term Loan - II of Rs 4.50 crore were sanctioned by Allahabad Bank. For financing the remaining debt of Rs 14.70 crores, SBI sanctioned term loan of Rs 10.20 crores for SMS Plant and PNB sanctioned term loan of Rs 4.50 crore for the Sponge Iron Unit.</p>																																					



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Outstanding of term loan Rs 12.20 crore with State Bank of India was taken over by IDBI Bank and Punjab & Sind Bank by way of sanction term loan of Rs 10.00 crores and Rs 2.20 crores respectively. The cash credit limit of Rs 4.00 crore from SBI was taken over by IDBI Bank and PNB by way of sanctioning Cash Credit limit of Rs 1.50 crore and Rs. 2.50 crore respectively. Allahabad Bank took over leadership of the consortium from State Bank of India.

The Allahabad Bank assessed working capital limit of Rs 37.50 crores (funded of Rs 24.00 crores and unfunded of Rs 13.50 crores) for the year 2008-09 as a Consortium Leader with their share as Cash Credit of Rs 5.00 crore and unfunded of Rs 1.77 crore.

Bimaldeep Steel Pvt. Ltd. is presently financed under Consortium Arrangement in which Allahabad Bank is the leader of Consortium and other financing banks are IDBI & Bank of Baroda Bank.

Company's performance was good in early years since inception. Due to slow down the economy the company has made a huge loss in current year which eroded their working capital.

On request of the company, it was decided in the consortium meeting held on 17.11.2011 to restructure the credit facilities to facilitate the breathing time to company for its revival. Accordingly the account was restructured at ours on 31.03.12.

As per appraisal note of Allahabad Bank (leader) and TEV study conducted by its empanelled firm, the account at ours restructured as on 31.3.2012. But the company could not perform in line with sanction of restructuring proposal. Finally account became NPA on 30.09.2012.

SARFAESI action was initiated and Physical possession of the factory have been taken on 15.12.2018 by all the consortium member banks. Case before DRT Filed on 24.08.2015. Next date is 14.10.2019 for final hearing.

We have also filed case under NCLT, Kolkata. Next date of was fixed on 20.11.2019 for admission of the case.

**Annexure –Securities  
(Rs. In lac)**

**DETAILS OF SECURITY AVAILABLE IN THE ACCOUNT**

Description	Market value	Distress Value	Basis of valuation	In case of consortium, our share (% & amount) in the value of security
Full Description of charged securities with location & measurement				
Stock, book debts and other current assets of the company	Nil	Nil	Visit by the consortium members as on 19.01.2019	
Lease hold Factory land and building in the name of M/s Bimaldeep Steel Pvt Ltd through its director Sri Ajay Kumar Murarka Area 8 Acre with Plot No. 112(P), 113 (P), 316 (P) at Mauza- Parwatipur, Khata No. 101, 121, 122 Kharsawan. Thana No. 133 Dist: Saraikela	1st valuation- 1118.72  2nd valuation 1168.88	894.98  935.11	Shashi Bhushan & Associates dated 30.09.2019  Dipak Choudhary dated 30.09.2019	
Area 5 Acre with Plot No. 112(P), 110 (P), 112 (P) at Mauza- Parwatipur, Khata No. 121, 122, 122 Kharsawan. Thana No. 133 Dist: Saraikela	Average valuation 1143.80	915.05		240.47 (Our share 26.28% of DV)



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Plant Machinery & Other fixed assets	1 <sup>st</sup> valuation 964.92	771.94	Shashi Bhushan & Associates dated 23.07.2018	
	2 <sup>nd</sup> valuation 929.55	743.63	Dipak Choudhary dated 30.09.2019	
	Average valuation 947.23	757.79		199.14 (Our share 26.28% of DV)
<b>Total Prim security</b>	<b>2091.03</b>	<b>1672.84</b>		<b>439.61</b>
<b>COLLATERAL SECURITIES</b>				
Land and construction thereon Area 4.70 acre plot with Plot No. 806 at Mauza- Bileipada, Khata No. 107, Distt- Keonjhar, Thana- Joda owned by Bimaldeep Minerals Pvt Ltd	144.50	115.60	Shashi Bhushan & Associates dated 30.09.2019	30.38 (Our share 26.28% of DV)
Area 1.07 acre plot with Plot No. 805 at Mauza- Bileipada, Khata No. 114/1, Distt- Keonjhar, Thana- Joda owned by Bimaldeep Minerals Pvt Ltd				
1. Plot having area 1.11 acre plot with Plot No. 1578 at Mauza- Lupundih, Khata No. 174, Distt- Saraikela Kharsawa, Thana no. 279 Nimdih- owned by Ajay Kumar Murarka	51.48	41.18	Shashi Bhushan & Associates dated 30.09.2019	10.82 (Our share 26.28% of DV)
2. Plot having area 0.88 and 0.90 acre plot with Plot No. 1580 at Mauza- Lupundih, Khata No. 111, Distt- Saraikela Kharsawa, Thana no. 279 Nimdih- owned by Ajay Kumar Murarka				
<b>Total Coll. Security</b>	<b>195.98</b>	<b>156.78</b>		<b>41.20</b>
<b>Total Primary+ Collateral Security</b>	<b>2287.01</b>	<b>1829.62</b>		<b>480.81</b>



the form of ...  
 18.06.19

**इलाहाबाद बैंक**  
 ALLAHABAD BANK  
 www.allahabadbank.in  
 (A Government of India Undertaking)

**E-AUCTION NOTICE**  
 STRESSED ASSETS MANAGEMENT BRANCH  
 11nd Floor, Paras Complex, Allahabad Bank ZO Premises  
 Circular Road, Ranchi-834001, PH. No. 0651-2563052

HEAD OFFICE, 2, Netaji Subhash Road, Kolkata-700001

Industrial Land, Plant & Machinery will be Sold on "As is where is", "as is what is" and "whatever there is basis"  
**E-Auction Date : 10.07.2019 from 12:00 PM to 02:30 PM Under SARFAESI Act, 2002**

Description of the Mortgagee/  
 Hypothecated Property of  
 M/s Bimaldeep Steel Pvt. Ltd.

All part and parcels of Land situated at Industrial Plot No. A-5(P), A-6(P), A-7, A-8, A-9, A-10, A-11(P), A-12(P) including road near 3rd Phase Industrial Area Adityapur, Jamshedpur Survey Plot No. 112(P), 113(P), 316(P), Khata No. 121, 122, 101, Thana No. 133, Saraikela, Mouza-Parvatipur, Dist-Saraikela-Kharsawan, Area-8.00 Acres owned by M/s Bimaldeep Steel Pvt. Ltd. vide lease deed no. 4067 dated 05.08.2005. Boundary as per Survey Map- N-316(P), S-112, 113(P), S-112, 113(P), W-112(P) as per Industrial Map- N-A-5, A-8 60ft wide Industrial Road, S-A-11(P), A-12(P) 60ft wide Industrial Road, E-Industrial Boundary and village Krishnapur, W-Industrial Boundary and Village Parvatipur and All part and parcels of corresponding to Industrial Plot no. A-11(P), A-12(P), A-13 & A-14 including road near 3rd Phase Industrial Area Adityapur, Jamshedpur Survey Plot no. 112(P), 110(P) & 112(P), Khata No. 121, 122 & 101, Thana No. 133, Saraikela, Mouza-Parvatipur, Dist- Saraikela-Kharsawan, Area 5.00 Acres owned by M/s Bimaldeep Steel Pvt. Ltd. vide lease deed no. 446 dated 07.02.2004. Boundary as per Survey Map- N-112(P), S-112(P), E-110(P), 113(P), W-112(P) as per Industrial Map- N-A-11(P) & A-12(P), S-AIADA Land, E-AIADA Land, W-AIADA Land and All plant, machineries, fixtures and fittings hypothecated to Bank.

Details of encumbrances & Outstanding Dues of Local, Sell, Govt., Electricity, Property Tax, Municipal Tax, etc. If any known to Bank : Rs. 1,78,87,761.00 (Rupees One Crore Seventy Eight Lakh Eighty Seven Thousand Seven Hundred Sixty One Only) with electricity dues as per information received from Certificate Officer, Saraikela-Kharsawan (vide Letter dated 21.12.2018)

Name of the Borrower(s) / Mortgagees & Guarantor(s): 1. M/s Bimaldeep Steel Pvt. Ltd. Registered Office at 7/1A, Grant lane, Room No-41, 4th Floor, Kolkata-700012. Corporate Office at 4th Floor, Silver Cage, 10, Diagonal Road, Bistupur, Jamshedpur-831001 also Office at 1st Floor, Trade Centre, Bandra Kurla Complex, Bandra East, Mumbai-400051, Unit at- 3rd Phase Extension, Adityapur Industrial Area, Adityapur, District- Saraikela-Kharsawan, 2. Ajay Kumar Murarka, S/o Late Ram Gopal Murarka, one of the Director of M/s Bimaldeep Steel Pvt. Ltd., Resident of H.No. 49, M.I. School Road, Jugsalai, Jamshedpur, District-Singhbhum East. 3. Anish Kumar Murarka, S/o Sri Ajay Kumar Murarka, one of the Director of M/s Bimaldeep Steel Pvt. Ltd., Resident of H.No. 49, M.I. School Road, Jugsalai, Jamshedpur, District-Singhbhum East. 4. Ajay Kumar Murarka, S/o Late Ram Gopal Murarka, Resident of H.No. 49, M.I. School Road, Jugsalai, Jamshedpur, District-Singhbhum East. 5. Anish Kumar Murarka, S/o Sri Ajay Kumar Murarka, Resident of H.No. 49, M.I. School Road, Jugsalai, Jamshedpur, District-Singhbhum East. 6. Smt. Shashi Devi Murarka, W/o Sri Ajay Kumar Murarka, H.No. 49, M.I. School Road, Jugsalai, Jamshedpur, District-Singhbhum East. 7. Bimaldeep Minerals Pvt. Ltd., A company duly registered under the provisions of Companies Act, 1956, having its office at Silver Cage, 4th Floor, 10 Diagonal Road, Bistupur, Jamshedpur, Jharkhand

Amount of Secured Debt (for all four consortium members including PNB, BOB & ARCIL) Rs. 72,83,74,811.00 (Rupees Seventy Two Crores Eighty Three Lacs Seventy Four Thousand Eight Hundred and Eleven Only) + Interest till the date of realization + cost, charges and other expenses

Reserve Price of Land & Building	Rs. 9,15,00,000.00 (Rupees Nine Crores Fifteen Lacs Only)
Reserve Price of Plant & Machinery	Rs. 11,87,00,000.00 (Rupees Eleven Crores Eighty Seven Lacs Only)
EMD of Land & Building	Rs. 91,50,000.00 (Rupees Ninety One Lakhs Fifty Thousand Only)
EMD of Plant & Machinery	Rs. 1,18,70,000.00 (Rupees One Crores Eighteen Lacs Seventy Thousand Only)
Bid Increment Amount	Rs. 20,000.00 (Rupees Twenty Thousand Only)

Last Date of Submission of Process Compliance Form with EMD Amount On 08.07.2019 till 05:00 PM at ALLAHABAD BANK, SAMB RANCHI, JHARKHAND, PIN-834001 Ph. No. 0651-2563052 or ALLAHABAD BANK, JAMSHEDPUR BRANCH, BISTUPUR, JAMSHEDPUR

Date & Time of E-Auction 10.07.2019 from 12:00 PM to 02:30 PM with Unlimited auto extension of 10 minutes

For further details & terms & conditions, Contact: 1. Mr. Sanjay Narayan (Chief Manager, SAMB, Ranchi) Ph-0651-2583052, 2. Mr. S. K. Maharana (Asst. General Manager), Jamshedpur Branch, Ph-0657-2321328

For Downloading further details and Terms & Conditions, Please Visit: (i) <https://www.allahabadbank.in> (ii) <https://eprocure.gov.in/e-publish/app> (iii) <https://ibapl.in> (iv) <https://allahabadbank.auctiontiger.net> or (Contact : Mr. Ram Prasad-8000023297 & Mr. Ali Jauhar - 9852483558) Properties will be sold on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" Authorised Officer of the bank reserves the right for inter-se bidding, Postponement and cancellation of bid process, extend the date, time & mode of deposit, bid amount and bank does not incur any liability whatsoever due to any order passed by any Court/DRT at any stage of sale process towards the bidder/borrower or anyother person.

This is also a 15 days notice to the borrower/guarantor under Section 13(4) of SARFAESI Act, 2002 Read with Rule 6 and for Rule 8(6) along with Rule 9 of the Security Interest (Enforcement) Rules, 2002

Date: 11.06.2019  
 Place : Ranchi

Authorised Officer  
 ALLAHABAD BANK

Detail Assets Centralized Processing Cell (DACPC)

Checked by Gen. Manager  
 NOTARY  
 Regd. No. -13502/18  
 EXPIRY DATE  
 31.12.28  
 of India

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**इलाहाबाद बैंक**  
  
**ALLAHABAD BANK**  
 A tradition of trust  
 www.allahabadbank.in  
 (A Government of India Undertaking)

**ई-निलामी सूचना**  
 एवाग्रस्ता अस्ति प्रबंधन शाखा  
 वित्तीय तालिका पारस कोमलेवरा, इलाहाबाद बैंक, गणराज्य कार्यालय परिसर  
 रावपुल रोड, रांची-834001, फोन: 0651-2563052

प्रधान कार्यालय, 2, नेताजी सुभाष रोड, कोलकाता - 700001

औद्योगिक भूमि, समान एवं गरीबों "जहां है जैसी है" और "जो कुछ भी है" के आधार पर विक्री होगी।  
**ई-निलामी दिनांक - 10.07.2019, समय अपराह्न 12.00 बजे से अपराह्न 02.30 बजे सरफेसी एक्ट, 2002 के अंतर्गत**

1. 121, 122, 101, थाना सं 133, सराईकेला, जिला चरईकेला-खरसावां में स्थित है, एवं उसका क्षेत्रफल-8.00 एकड़ है और इसका स्थापित मेसर्स विमलदीप स्टील प्रा0 लि0 के पास है।  
 2. 121, 122, 101, थाना सं 133, सराईकेला, जिला चरईकेला-खरसावां में स्थित है, एवं उसका क्षेत्रफल-5.00 एकड़ है और इसका स्थापित मेसर्स विमलदीप स्टील प्रा0 लि0 के पास है।  
 3. 121, 122, 101, थाना सं 133, सराईकेला, जिला चरईकेला-खरसावां में स्थित है, एवं उसका क्षेत्रफल-5.00 एकड़ है और इसका स्थापित मेसर्स विमलदीप स्टील प्रा0 लि0 के पास है।  
 4. 121, 122, 101, थाना सं 133, सराईकेला, जिला चरईकेला-खरसावां में स्थित है, एवं उसका क्षेत्रफल-5.00 एकड़ है और इसका स्थापित मेसर्स विमलदीप स्टील प्रा0 लि0 के पास है।  
 5. 121, 122, 101, थाना सं 133, सराईकेला, जिला चरईकेला-खरसावां में स्थित है, एवं उसका क्षेत्रफल-5.00 एकड़ है और इसका स्थापित मेसर्स विमलदीप स्टील प्रा0 लि0 के पास है।

कुल मूल्य: ₹ 1,78,87,761.00 (रुपये एक करोड़ अठारह लाख आठ हजार सात सौ पचास और आठ पैसे के बराबर)

1. 121, 122, 101, थाना सं 133, सराईकेला, जिला चरईकेला-खरसावां में स्थित है, एवं उसका क्षेत्रफल-8.00 एकड़ है और इसका स्थापित मेसर्स विमलदीप स्टील प्रा0 लि0 के पास है।  
 2. 121, 122, 101, थाना सं 133, सराईकेला, जिला चरईकेला-खरसावां में स्थित है, एवं उसका क्षेत्रफल-5.00 एकड़ है और इसका स्थापित मेसर्स विमलदीप स्टील प्रा0 लि0 के पास है।  
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 4. 121, 122, 101, थाना सं 133, सराईकेला, जिला चरईकेला-खरसावां में स्थित है, एवं उसका क्षेत्रफल-5.00 एकड़ है और इसका स्थापित मेसर्स विमलदीप स्टील प्रा0 लि0 के पास है।  
 5. 121, 122, 101, थाना सं 133, सराईकेला, जिला चरईकेला-खरसावां में स्थित है, एवं उसका क्षेत्रफल-5.00 एकड़ है और इसका स्थापित मेसर्स विमलदीप स्टील प्रा0 लि0 के पास है।

कुल मूल्य: ₹ 72,83,74,611.00 (रुपये अठारह करोड़ तिरासी लाख चौदह हजार आठ सौ ग्यारह मात्र) + कुल व्याज वसूली के तहत एक लाख मात्र

कुल मूल्य: ₹ 9,15,00,000.00 (रुपये नौ करोड़ पन्द्रह लाख मात्र)

कुल मूल्य: ₹ 11,87,00,000.00 (रुपये ग्यारह करोड़ सत्तासी लाख मात्र)

कुल मूल्य: ₹ 9,50,000.00 (रुपये इक्यानवे लाख पचास हजार मात्र)

कुल मूल्य: ₹ 1,18,70,000.00 (रुपये एक करोड़ अठारह लाख सत्तर हजार मात्र)

कुल मूल्य: ₹ 20,000.00 (रुपये बीस हजार मात्र)

दिनांक 09.07.2019, समय अर्धरात्रि 05.00 बजे तक, स्थान: इलाहाबाद बैंक, एमएचएचसी शाखा रांची, एमएचएचसी-334001, फोन: 0651-2563052 या इलाहाबाद बैंक, जमशेदपुर शाखा, बिन्दुपुर, जमशेदपुर  
 दिनांक 10.07.2019 से अपराह्न 12.00 से अपराह्न 02.30 बजे तक 10 निमट के अस्तिमा मार्जिन समय के साथ होगी  
 फोन: 0651-2563052, 2. श्री ए. के. महाराणा (सहायक प्रबन्धक) फोन: 0657-2321323 पर संपर्क करें

विक्रय के लिए सूचना निम्नलिखित वेबसाइटों पर: (i) <https://www.allahabadbank.in>, (ii) <https://eprocure.gov.in/epublish/app>, (iii) <https://allahabadbank.auctiontiger.net> का सम्पर्क से एक प्रस्ताव में 0300323297 एवं नो अती जोहर - 9852483558) सम्पर्क की जायेगी। बैंक के प्रबन्धक अधिकारी को विडों के मध्य विडिंग कराने, विड प्रक्रिया के स्वयं एवं मुक्त रूप से निष्पत्ति के लिए अधिकार सुरक्षित है। किसी भी स्तर पर किसी न्यायलय / डीआरटी द्वारा निर्गत किसी आदेश के विरुद्ध विडिंग प्रक्रिया अथवा किसी अन्य व्यक्ति के प्रति किसी स्तर से उत्तरदायी नहीं होगा।  
 इन्हें द्वारा प्रेषित/सम्पादन के प्रथम अधिनियम 2002 के प्रवृत्ति लिा सर्कित अधिनियम 2002 की धारा 13(4) के नियम 8 और / या नियम 8 (है), नियम 9 के अन्तर्गत 15 दिन का नोटिस दिया जाता है।

वृत्ति के स्थिति में अंग्रेजी पाठ्य मान्य होगा।

दिनांक 16.06.19



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Annexure E

**Appendix III**  
**[See rule 7(2)]**  
**CERTIFICATE OF SALE**  
**(For Movable Property)**

Whereas

CFM Asset Reconstruction Pvt. Ltd. (CFM-ARC) is a company incorporated under Companies Act, 2013 duly registered with Reserve Bank of India (RBI) as an Asset Reconstruction Company under Section 3 of Securitization and Reconstruction of Financial Assets and Security Interest (SARFAESI Act, 2002) having CIN-U67100GJ2015PTC083994 and its registered office at A/3, 5<sup>th</sup> Floor Safal Profitaire, Prahlad Nagar Garden, Ahmedabad - 380015 and corporate office at 1<sup>st</sup> Floor, Wakefield House, Sprott Road, Ballard Estate, Mumbai 400038 acquired the entire outstanding debts along with underlying securities of Bimaldeep Steel Pvt Ltd (The Borrower) under Sec.5 of SARFAESI Act, 2002 from its four secured creditors namely - Allahabad Bank, Bank of Baroda, Punjab National Bank and Asset Reconstruction Company India Ltd (Acquired from IDBI Bank).

The undersigned being the authorized officer of the CFM Asset Reconstruction Pvt. Ltd. (CFM-ARC) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act], 2002, (54 of 2002) and in exercise of the powers conferred under sub-section (12) of section 13 read with [rules 6 and 7] of the Security Interest (Enforcement) Rules, 2002 has in consideration of the payment of Rs. 15,25,00,000/- (Rupees Fifteen Crore Twenty five Lakh only) plus 18% GST sold on behalf of CFM Asset Reconstruction Pvt Ltd in favor of M/s GM Iron And Steel Company Limited, having PAN – AACCG8205E CIN - U27310WB2007PLC113656 and registered office at Rairangpur, Mayurbhanj, Odisha – 757043 [referred to as PURCHASER] the movable goods as described in Annexure I was originally hypothecated / charged in favour of Assignor Banks now stands assigned to CFM-ARC by the Hypothecator Namely: Bimaldeep Steel Pvt Ltd (The Borrower) towards the financial facilities Being credit facilities availed by Borrower Company and offered by Allahabad Bank, Bank of Baroda, Punjab National Bank and Asset Reconstruction Company India Ltd (acquired from IDBI Bank) who are Assignors and now assigned to CFM-ARC.

The undersigned acknowledge the receipt of Rs.15,25,00,000/- (Rs. Fifteen Crore Twenty Five Lakh Only) towards sale consideration plus Rs.2,74,50,000/- (Rupees Two crore Seventy Four Lakh Fifty Thousand only) being the sale price plus GST in full and handed over the delivery of moveable goods as more particularly described in Annexure I on page no. 2 and 3 of the sale certificate.

The sale of the scheduled moveable goods was made free from all encumbrances as known to the secured creditor.

Date: 18/09/2020  
Place: Mumbai



For CFM ASSET RECONSTRUCTION PRIVATE LIMITED  
*Bhau Shah*  
 DIRECTOR / CEO / AUTHORISED SIGNATORY  
 Authorized Officer  
 CFM Asset Reconstruction Pvt Ltd



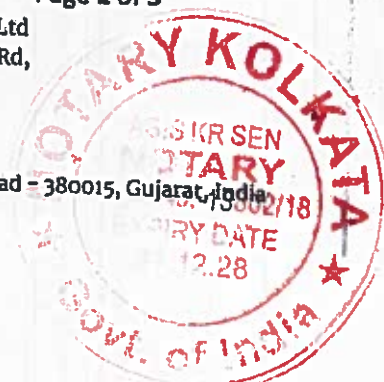
CFM

THINK TRUST

Regd. Off.: A/3, 5th Floor, Safal Profitaire, Near Prahlad Nagar Garden, Ahmedabad - 380015, Gujarat, India  
 CIN : U67100GJ2015PTC083994

Corporate Office  
 CFM Asset Reconstruction Private Ltd  
 1st Floor, Wakefield House, Sprott Rd,  
 Ballard Estate, Mumbai - 400 038  
 T: + 91 22 4970 3233 / 4005 5282

Page 1 of 3



3X

*Handwritten signature*

H

**APPENDIX V  
(See rule 9 (6))  
SALE CERTIFICATE  
(For Immovable Property)**

Whereas

CFM Asset Reconstruction Pvt. Ltd. (CFM-ARC) is a company incorporated under Companies Act, 2013 duly registered with Reserve Bank of India (RBI) as an Asset Reconstruction Company under Section 3 of Securitization and Reconstruction of Financial Assets and Security Interest (SARFAESI Act, 2002) having CIN-U67100GJ2015PTC083994 and its registered office at A/3, 5<sup>th</sup> Floor Safal Profitaire, Prahlad Nagar Garden, Ahmedabad - 380015 and corporate office at 1<sup>st</sup> Floor, Wakefield House, Sprott Road, Ballard Estate, Mumbai 400038 acquired the entire outstanding debts along with underlying securities of Bimaldeep Steel Pvt Ltd (The Borrower) under Sec.5 of SARFAESI Act, 2002 from its four secured creditors namely - Allahabad Bank, Bank of Baroda, Punjab National Bank and Asset Reconstruction Company India Ltd (Acquired from IDBI Bank).

The undersigned being the authorized officer of the CFM-ARC having its Registered Address as mentioned above under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 (54 of 2002) for itself and in exercise of the powers conferred under section 13 read with the Security Interest (Enforcement) Rules, 2002 (rules 8 and 9) sold on "as is where is basis", "as is what is basis" and "No Recourse Basis" on behalf of CFM Asset Reconstruction Pvt Ltd. being Secured Creditor in favor of M/s GAI Iron And Steel Company Limited, having PAN - AACCG8205E CIN - U27310WB2007PLC113656 and registered office at Ranangpur, Mayurbhanj, Odisha - 757043 (referred to as PURCHASER) the immovable property as described in the schedule given below which was originally mortgaged / charged in favour of Assignor Banks now stands assigned to CFM-ARC by the mortgagor Namely: Bimaldeep Steel Pvt Ltd (The Borrower) towards the financial facilities being credit facilities availed by Borrower Company and offered by Allahabad Bank, Bank of Baroda, Punjab National Bank and Asset Reconstruction Company India Ltd (acquired from IDBI Bank) who are Assignors and now assigned to CFM-ARC.

The undersigned acknowledge the receipt of Rs.5,75,00,000/- (Rs. Five Crore Seventy Five Lakh Only) being the sale price in full and handed over the delivery and possession of the scheduled property to the purchaser.

The sale of the scheduled property was made free from all encumbrances as known to the undersigned.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

Industrial landed plots nos 11(P), 12(P), A 13 A 14, A 15(P), A 16(P), A 17, A 18, A 19, A 20, A 21, A 22(P) Survey Plot 11(P), 11(P), 11(P), 11(P) Phase No. 121, 122, 101 total approximately 11 acres along with RCC buildings having total built up area of 55530 Sq. ft. situated at Village - Parvatipur, Adityapur Industrial Area, Phase 3 Extension, District - Saraikela Kharsawan, State - Jharkhand PIN 832109

For CFM ASSET RECONSTRUCTION PRIVATE LIMITED

*Signature of Director/CEO*

**DIRECTOR/CEO / AUTHORIZED SIGNATORY**

Authorized Officer

CFM Asset Reconstruction Pvt Ltd



Date: 18/09/2020  
Place: Mumbai

Page 1 of 1



Corporate Office  
CFM Asset Reconstruction Private Ltd  
1st Floor, Wakefield House, Sprott Rd,  
Ballard Estate, Mumbai - 400 038  
T + 91 22 4020 1211 / 4005 5282

THINK TRUST

Regd. Off: A/3, 5th Floor, Safal Profitaire, Near Prahlad Nagar Garden, Ahmedabad - 380015, Gujarat, India



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Annexure - "F"

Annexure 'F'

**BEFORE THE DEBTS RECOVERY TRIBUNAL AT RANCHI.**

**ACKNOWLEDGEMENT RECEIPT**

Pursuant to order dated 19/06/2023 passed by the Presiding Officer, DRT Ranchi in OA No. 504 of 2015, the assignee ARC, being CFM Asset Reconstruction Pvt Ltd has handed over all the title deeds in original to Sri Ajay Kumar Murarka, before the court itself to his utmost satisfaction. After receiving of the title deeds from CFM ARC, Mr. Ajay Kr Murarka being the Managing Director of the borrower company, M/s. Bimaldeep Steel Pvt Ltd, has no claim left with the assignee ARC.

Similarly, the CFM ARC also has no claim whatsoever against the borrower and guarantors or corporate guarantors in connection with the present OA No. 504 of 2015.

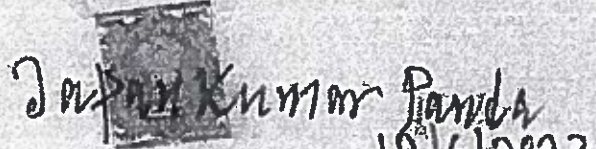
Both the sides are filling their respective withdrawal applications before the DRT, Ranchi in OA No. 504 of 2015, CC No. 3 of 2016 and SA No. 58 of 2014.

This acknowledgement receipt is being made in 2 original copies.


**For Bimaldeep Steel Pvt Ltd**


**For CFM Asset Reconstruction Pvt Ltd**

  
19/6/2023  
Managing Director

  
19/6/2023  
Authorized Signatory

**For Bimaldeep Minerals Pvt Ltd**

  
20/6/2023  
Director

  
21/06/2023  
Ajay Kumar Murarka



X

Annexure "G"

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## IN THE HIGH COURT OF JHARKHAND AT RANCHI

W. P. (S) No. 2421 of 2021

M/s. Bimaldeep Steel Pvt. Ltd., a company incorporated under the provisions of the Companies Act, 1956, having its place of business at Plot No. A11, 12, 13, 14, 3<sup>rd</sup> Phase Extension, Adityapur Industrial Area, Saraikela Dist., Jharkhand-831013, through its Director namely Ajay Kumar Murarka, Son of Sri Ram Gopal Murarka, aged about 58 years, resident of Murarka House, M.E. School Road, Near Rajasthan Sewa Sadan Hospital, Jugsalai, P.O. & P.S. Jugsalai, Town Jamshedpur, District East Singhbhum (Jharkhand) ... .. Petitioner

Versus

1. Jharkhand Industrial Area Development Authority, through its Managing Director, having his office at Namkum Industrial Area, Samlong, Ranchi, P.O. Namkum, P.S. Namkum, District Ranchi
2. The Regional Director, Jharkhand Industrial Area Development Authority, Adityapur Region, Vikas Bhawan, Adityapur, Jamshedpur, P.O. & P.S. Jugsalai, Town Jamshedpur, District East Singhbhum (Jharkhand) ... .. Respondents

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner : Mr. Rituraj Safalta, Advocate  
For the Intervener : Mr. Prerana Jhunjunwala, Adv.

05/03.07.2023

1. Learned counsel for the parties are present.
2. Nobody appears on behalf of the respondent Nos. 1 and 2.
3. This writ petition has been filed for the following reliefs: -

*"a. For issuance of an appropriate writ, order or direction, directing upon the Respondents, morefully Respondent No. 2, to show cause as to how and under what authority of law, the land allotment of the Petitioner Company pertaining to 8.00 acres and 5.00 acres, for establishment of its industry, as well as the lease deeds pertaining thereto have been cancelled and the security money deposited by the petitioner has been forfeited, despite the matter being sub-judice and there being an undertaking given by the Respondent No. 2, before the Hon'ble Debt Recovery Tribunal, neither to dispossess nor transfer the property any further.*

*b. Consequent upon showing cause if any, and on being satisfied that the Respondents could not have cancelled the lease deeds pertaining to the lands allotted to the Petitioner Company for establishment of its industry and could not have forfeited the security money deposited by the Petitioner Company, during the pendency of the matter before the Hon'ble Debt Recovery Tribunal and even after giving an undertaking, the Order dated 27.03.2021 (Annexure-9), passed by the Respondent No. 2 be quashed and set aside.*

*c. For issuance of an appropriate writ, order or direction, directing upon the Respondents, morefully Respondent No. 2, to abstain from issuing any order for allotment of petitioner's land in favor of any third*



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*party, during the pendency of the matter before the Hon'bel Debt Recovery Tribunal.  
d. For issuance of any other appropriate writ(s)/order(s)/direction(s) as Your Lordships may deem just and proper in the facts and circumstances of the case for imparting substantial justice to the Petitioner."*

4. Learned counsel for the petitioner seeks permission to withdraw this writ petition.
5. Learned counsel for the interveners has no objection to the prayer made for withdrawal.
6. Accordingly, this writ petition is dismissed as withdrawn.
7. Pending interlocutory application, if any, is closed.

(Anubha Rawat Choudhary, J.)

Mukul



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Annexure "H"

~~Annexure "H"~~

**In The Court of the Presiding Officer,  
Debts Recovery Tribunal, Ranchi,  
Jharkhand  
S.A. No- 58/2014**

M/s Bimal Deep Steel Pvt. Ltd. .... Applicant

Vrs.

Allahabad Bank and Others ..... Respondent

In compliance of order passed by the Hon'ble Presiding Officer, Debts Recovery Tribunal, Ranchi order dt. 12.01.2021 in I.A No- 16/2021 arising out of S.A. 58/2014 I am submitting details of report in respect of the properties in question.

**MOST RESPECTFULLY SHEWITH :-**

- That your honor has passed an order on 12.01.2021 in I.A. No- 16/2021 arising out of S.A. 58/2014 and appointed me as the Local Commissioner in the matter to prepare the report in respect of the following properties :-

**Part- I**

Village- Parwatipur  
Thana No- 133  
Thana- Seraikela  
Distt.- Seraikella- Kharsawan

Corresponding to Industrial Plot No- A5(P), A6(P), A7, A8, A9, A10, A11(P), A12(P) including Road, Near 3<sup>rd</sup> Phase Industrial Area, Adityapur, Jamshedpur

Survey Plot No.	Khata No.
112(P)	121
113(P)	122
316(P)	101
Total Area	8 Acres

*elived  
Shanku (Adv)  
10/3/21*

*11, 25/10/21*

go No. 2 of 2021  
to Application on last page



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Boundary.

According to Survey Map

North: 316(P)

South: 112 &amp; 113(P)

East: 316 (P)

West: 112(P)

According to Indl. Map

A5(P), Ind. Road, 60'.0" wide

A-11(P), A-12(P) Ind. Road.  
60'.0" wideInd. Boundary & Village  
Krishnapur No.-132Ind. Boundary & Village  
Parwatipur No.- 133And

Mouza/Village- Parwatipur  
 Thana No- 133  
 Thana- Seraikela  
 Distt.- Seraikella- Kharsawan

Corresponding to Industrial Plot No- 112(P), 110(P) and 112(P)

Survey Plot No.

112(P)

110(P)

112(P)

**Total Area**

Boundary

According to Survey Map

North: 112(P)

South: 112(P)

East: 110/P, 113/P

West: 112(P)

Khata No.

121

122

122

**5 Acres**

According and Ind. Map

A-11(P), A-12(P)

AIADA's Land

AIADA's Land

AIADA's Land

2. That the actual allotment of properties, mortgaged Land and my findings are as follows:-

**Position of land identified on site and marked as (a) (b) (c).**

- (a) Industrial Plot No- A-11, A-12, A-13 and A-14, Area- 5.00 acre land allotted vide allotment order No- 338/ADA dt. 31.03.2000, possession given on 04.04.2000 to the Bimal Deep Steel Pvt. Ltd.
- (b) Industrial Plot No.- A-5(P), A-6(P), A-7, A-8, A-9, A-10, A-11(P) & A-12(P) Area- 8.00 acre land allotted vide allotment order No- 761/ADA dt. 19.04.2004 and possession given on 29.06.2004 to the Bimal Deep Steel Pvt. Ltd.

Page No. 3 of 17  
 Refer to Application on last page



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The above plots are registered vide lease deeds in favors of Bimal Dcep Steel Pvt. Ltd. and mortgaged to the concerned mortgagee bank.

- (c) Survey Plot No. 111(P), 112(P) corresponding to Khata No.- 121 Mouza Parwatipur, Area- 4.67 acre land allotted vide allotment order no- 1655/ADA dt. 28.10.2004 and possession given on 09.12.2004 to the Bimal Deep Steel Pvt. Ltd.

This property is unregistered and not mortgaged to the mortgagee bank.

3. That after obtaining order sheet dt. 12.01.2021 I have taken all necessary measures and first issued intimation letter dt. 10.02.2021 dispatched on 12.02.2021 to the concern parties by speed post and informed them prior to my site visit as fixed on 20.02.2021 at the plant site.
4. That the above said letter received by all concerned parties on and between 15.02.2021 to 17.02.2021.

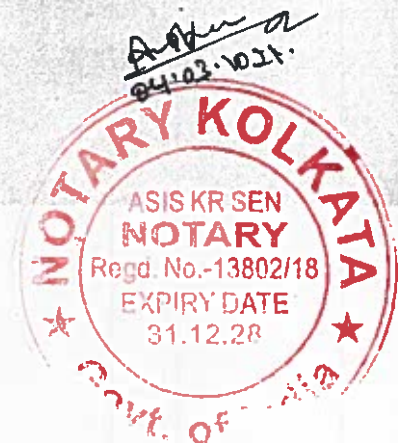
The original copy of intimation letter dt. 10.02.2021 along with postal receipt dt. 12.02.2021 and tracking report are annexed as Annexure- 1 & 2.

5. That as per intimation letter I visited the plant and all the concerned parties were also reached except CFM-ARC.

The original copy of participant attendance dt. 20.02.2021 is annexed as Annexure- 3

6. That the parties have provided me lease documents, allotment letters, sale certificate etc to check the facts.
7. That I also enquired the matter at the office of Jharkhand Industrial Area Development Authority at Adityapur along with Sri Yogen Mandi, Officer

Page No. 4 of 11  
 Annexure to Application on 2nd page

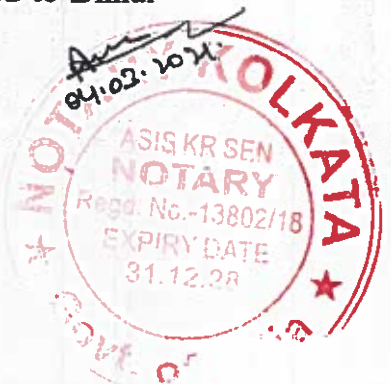


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of JIADA. Thereafter on perusal of above documents and physical verification of plant I have come to the following conclusion:-

- i) That the entire land (a), (b), (c) are surrounded within one boundary wall and one main gate is for ingress and egress from the front of land no- (b) area- 8.00 acre.
- ii) That the land no- (a) is adjacent and behind the land no- (b) area 5.00 acre.
- iii) That the land no- (c) is back side last plot for the area of 4.67 acre and land locked.
- iv) That the land (a), (b) and (c) are amalgamated within one boundary wall. The plant office, plant and machinery installed on all three plots (a), (b) and (c) prior to auction of property.
- v) As per the sale certificate dt. 18.09.2020 the plant and machinery item no- 1 to 12 installed on plot no- (a) and (b).  
The photocopy of sale certificate dt. 18.09.2020 is annexed as Annexure- 4
- vi) The item no- 13 to 17 installed on plot no- (c). This plot is not a mortgaged property, not registered yet as lease deed by AIDA but the item no- 13 to 17 hypothecated to the bank installed on the plot no- (c).
- vii) As such the subject matter of mortgaged property is only  $8 + 5 = 13$  acre but hypothecated/ charged properties of item no- 13 to 17 are installed on 4.67 acre of land.
- viii) That there is no approach road to the plot no- (c). The approach road for the plot no- (a) & (b) amalgamated within and included area of plot no- (a) & (b) for 13.00 acre only.
- ix) That on my request the Regional Deputy Director of JIADA, Adityapur issued a letter vide letter no- 393 dt. 26.02.2021 and informed me through electronics mode and hard copy supplied by the advocate of JIADA regarding status of all the land allotted to Bimal

Page No. 5 of 17 Issued  
Refers to Application on last page



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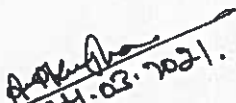
Deep Steel Pvt. Ltd. As per the letter the plot no- (c) area- 4.67 acre is disputed land and land is out of the planning of JIADA and may be belongs to forest land as such only 13 acre of land is the subject matter of JIADA transferred land and rest land is out of the purview of JIADA.

The JIADA letter dt. 26.02.2021 is annexed as Annexure- 5.

- x) That disputed regarding measuring an area- 4.67 acre is the matter between SARFAISI applicant, JIADA and Forest Department. Now the third party interest created with i.e. Auction purchaser/ CFM-ARC because several movable machineries are installed over the landed area (c) and in peaceful physical possession of the auction purchaser namely G.M. Iron & Steel Co. Ltd.

Submitted as above.

Yours Faithfully

  
24.03.2021.  
Anup Kumar Jha

Advocate.

(Local Commissioner)

**ANUP KUMAR JHA**  
ADVOCATE  
**PADMALAYA, DELTA VILLA**  
**NEW-MORABADI, RAJCHANDRA**

Page No. 6  
Refers to Application on last page



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Answer (I)

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(C) No. 2867 of 2021

With

I.A. No. 5143 of 2021

M/s Bimaldeep Steel Pvt. Ltd., Adityapur Industrial Area, Saraikela, through its  
Director, Ajay Kumar Murarka ..... Petitioner

Versus

1. Jharkhand Industrial Area Development Authority, through its Managing Director, Ranchi
2. The Regional Director, Jharkhand Industrial Area Development Authority, Adityapur Region, Jamshedpur (East Singhbhum)
3. M/s GM Iron and Steel Company Limited, Kolkata (West Bengal), through its authorized representative, Sri Tejpal Singh ..... Respondents

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**CORAM****HON'BLE MR. JUSTICE RAJESH SHANKAR**

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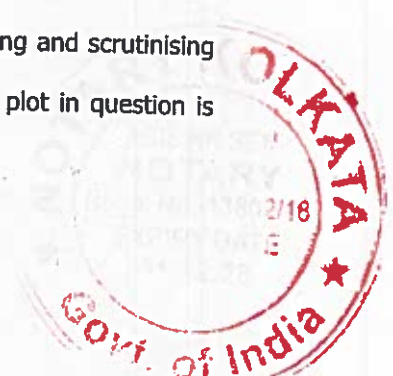
For the Petitioner: Ms. Vishakha Gupta  
For Respondent Nos.1-2: Mr. C. G. A. Bardhan

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10/17.11.2022 The present writ petition was initially filed for issuance of direction upon the respondents, particularly, the respondent No.2, to show cause as to how and under what authority of law, allotment of the land appertaining to Khata No. 121, Plot Nos. 111-P, 112-P, Village-Parwatipur, P.S-Seraikella, Thana No. 133, District-Jamshedpur, measuring an area of 4.67 Acres made in favour of the petitioner vide order No. 1655 dated 28.10.2004, having not been cancelled, a third party interest could be created by putting the respondent No.3 in possession of the same.

Subsequently, I.A. No. 5143/2021 has been filed on behalf of the petitioner seeking challenge to the order as contained in memo No. 1019/AR Adityapur dated 07.09.2021 issued under the signature of the respondent No.2 whereby the said respondent has unlawfully cancelled the allotment order No. 1655 dated 28.10.2004 as well as Land Possession Certificate dated 09.12.2004 issued for the aforesaid land.

Mr. C. G. A. Bardhan, learned counsel for the respondent Nos. 1 & 2, submits that the order dated 07.09.2021 sought to be challenged, has been passed by the respondent No.2 during pendency of the present writ petition, whereby the petitioner has been informed that while reviewing and scrutinising the records by the respondents, it has been found that the plot in question is



AA

outside the planning map of the respondents and the same falls under the Forest Department. Hence, the respondent No.2 has cancelled the allotment order of the said land dated 28.10.2004 and the land possession certificate dated 09.12.2004 issued to the petitioner. It is further submitted that the petitioner has got alternative/statutory/efficacious remedy of preferring an appeal before the Secretary, Department of Industries, Government of Jharkhand, Ranchi against the impugned order dated 07.09.2021 passed by the respondent No.2.

Having heard learned counsel for the parties and keeping in view the submission of learned counsel for the respondent Nos. 1 & 2 that the petitioner has got alternative/statutory/efficacious remedy of preferring an appeal before the Secretary, Department of Industries, Government of Jharkhand, Ranchi against the impugned order dated 07.09.2021 passed by the respondent No.2, I am not inclined to entertain the present writ petition on merit at this stage. The petitioner is however at liberty to prefer an appeal against the said order before the appellate authority.

The present writ petition is accordingly dismissed as not maintainable with the aforesaid liberty.

Consequently, I.A. No. 5143/2021 also stands disposed of.

Satisfy/-

(RAJESH SHANKAR, J)



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Annexure "J"

झारखण्ड सरकार  
सचिव, उद्योग विभाग का न्यायालय

S.No	Date of Order	Appeal No.-30/2022
1.	11.07.2023	M/s. Bimaldeep Steel Pvt. Ltd., Adityapur Vrs. Regional Director, Jharkhand Industrial Area Development Authority, Adityapur Region
		Appellant Respondent
<b>Order Sheet</b>		
<p>दिनांक-11.07.2023 को सुनवाई हेतु उभय पक्ष के विद्वान अधिवक्ता उपस्थित हुए।</p> <p>अपीलकर्ता के विद्वान अधिवक्ता ने बताया कि M/s. Bimaldeep Steel Pvt. Ltd., को औद्योगिक क्षेत्र के तृतीय चरण के नजदीक पूर्व में Survey Plot No.-111(P), 112(P), Cooresponding to Khata No.-121, मौजा-परवतीपुर कुल रकवा-4.67 एकड़ अतिरिक्त भूमि जियाडा, आदित्यपुर प्रक्षेत्र के आवंटन आदेश संख्या-1655 ADA दिनांक-28.10.2004 द्वारा आवंटित किया गया था। दिनांक-09.12.2004 को भूमि का भौतिक प्रभार सौंपा गया।</p> <p>जियाडा, आदित्यपुर प्रक्षेत्र ने उक्त आवंटित भूमि 4.67 एकड़ को वन भूमि बताकर Land Allotment को आदेश ज्ञापांक-1019/AR दिनांक-07.09.2021 द्वारा विलोपित कर दिया, जियाडा, आदित्यपुर प्रक्षेत्र के विद्वान अधिवक्ता ने बताया कि प्रश्नगत 4.67 एकड़ भूमि वन भूमि है। आवंटन के बाद ही उक्त भू-खण्ड विवादास्पद रहा है। प्राधिकार के तत्कालीन पदाधिकारियों पर माननीय उच्च न्यायालय में Criminal Proceedings का मामला चला था।</p> <p>प्राधिकार के अभिलेख के अवलोकन एवं जाँच से पता चला कि इकाई को आवंटित 4.67 एकड़ भूमि प्राधिकार के प्लपिंग नक्शा एवं प्राधिकार हेतु अर्जित भूमि से बाहर की भूमि है। उक्त भूमि वन विभाग की है। अतः प्रश्नगत भूमि जियाडा, आदित्यपुर प्रक्षेत्र की सम्पत्ति नहीं है। इस कारण तकनीकी रूप से इसका आवंटन सही नहीं था। इसलिए 4.67 एकड़ के आवंटन आदेश संख्या-1655/ADA दिनांक-28.10.2004 को विलोपित कर दिया गया।</p> <p>जियाडा के विद्वान अधिवक्ता ने बताया कि अपीलकर्ता का अपीलवाद तकनीकी रूप से Maintainable नहीं है, क्योंकि प्रश्नगत भूमि का आवंटन रद्द नहीं किया है, बल्कि विलोपित किया गया है। जियाडा रेगुलेशन-2016 के अंतर्गत इस न्यायालय में अपीलवाद आवंटित भूमि के रद्द होने के आधार पर</p>		



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किया जा सकता है।

M/s. GM Iron and Steel Company Ltd. द्वारा Intervener petition दायर किया गया है। Intervener petitioner के विद्वान अधिवक्ता द्वारा बताया गया कि प्रश्नगत 4.67 एकड़ भूमि Land Locked है। उक्त भूमि पर प्रवेश का रास्ता उनको आवंटित भूमि से होकर है। अतएव उनके पक्ष को भी सुना जाए।

उभय पक्षों को सुनने के उपरांत अपीलकर्ता को निदेशित किया गया है कि :-

1. प्रश्नगत भूमि 4.67 एकड़ वन भूमि नहीं है का साक्ष्य समर्पित करें।
2. भूमि आवंटन 28.10.2004 से 07.09.2021 तक Production कार्य प्रारंभ क्यों नहीं किया गया।

3. Condonation of Delay का स्पष्ट कारण बतायें।

Intervener petitioner यह स्पष्ट करे कि प्रश्नगत भू-खण्ड 4.67 एकड़ उनका हित किस प्रकार समाहित है।

ह0/-

( जितेन्द्र कुमार सिंह )  
सरकार के सचिव।

ज्ञापाक 206/S.C./राँची, दिनांक:- 31/07/2023

प्रतिलिपि: क्षेत्रीय निदेशक, झारखण्ड औद्योगिक क्षेत्र विकास प्राधिकार, आदित्यपुर प्रक्षेत्र, सरायकेला-खरसावां /M/s. Bimaldeep Steel Pvt. Ltd., Adityapur, Pro- Ajay Kumar Murara, Ground Floor Murarka House, M.E, Road, Near Rajasthan Seva Sadan Hospital, Jugsalai, Jamshedpur-831013/M/s. GM Iron and Steel Company Limited, 7, Waterloo Street, 2nd Floor Kolkata (West Bengal)-700069 को सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

31/07/23  
प्रधान आप्त सचिव।



~~44~~ ANNEXURE - "K"

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5G 98



compliance status



me 12 Jul  
to ro.ranchi-mef ^



From GM Iron & Steel Co. Ltd. Jharkhand  
gmironjamshedpur@gmail.com  
To ro.ranchi-mef@gov.in  
Date 12 Jul 2024 at 11:58 AM

Dear sir/madam  
good morning

we are submitting the point-wise  
status of compliance with the conditions stipulated  
in the environmental clearance letter issued by  
the ministry vide letter no J-11011/641/2009-  
IA.2(1) dated 17-01-2011 is given below

...  
Thanks & Regards



**GM Iron & Steel Company Limited**  
**JHARKHAND PLANT**  
**Adityapur**  
CIN: U27310WB2007PLC113656

*P Save paper, Please don't print this email unless it is  
necessary.*

Disclaimer: The content of this email is classified as confidential  
Internal Circulate Only

the point wise reply of general condition with  
attached documents and photograph.pdf



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*Reverse 10/17*



## GM Iron & Steel Company Ltd.

CIN : U27310WB2007PLC113656 E-mail : gmsteelbbsr@gmail.com

PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area,  
Adityapur, Jamshedpur, Dist. : Seraikella-Kharsawan, Jharkhand-831013

PLANT-Kurli, Khunti, Chandil (Opp. Mukhia Hotel), Dist. Seraikella-Kharsawan, Jh. -832404

Ref. No-GMISCL/24-25

Dated-05/07/2024

The point-wise status of compliance to the conditions stipulated in the Environment clearance letter issued by the ministry vide letter No J-11011/641/2009-IA.2 (1) dated 17.01.2011 is given below:

Sl	Stipulated conditions	Status of compliance
I.	Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. On-line ambient air quality monitoring and continuous stack monitoring facilities for all the stack shall be provided and sufficient air pollution control devices viz. Electrostatic precipitator (ESP) and bag fill etc. shall be provided to keep the emission levels below 50 mg/Nm by installing energy efficient technology	We have already installed Electrostatic precipitator (ESP) in the plant and the stack emissions are monitored continuously and connected to the CPCB server. There is a single stack of 30 metres height. Already installed bag filters in the project at various dust generation machineries and location to reduce dust emissions
II.	As proposed, Electrostatic precipitator (ESP) shall be provided to WHRB, FBC and DRI plants to control particulate emissions within 50 mg/Nm. Fume extraction system shall be provided to induction furnaces to control the emissions within the prescribed standards.	Already ESP installed for the DRI plant
III.	The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.	Already submitted reports on the monitoring of the Ambient Air Quality in the industrial plant.
IV.	Gaseous emission levels including secondary fugitive emissions from all the sources shall be control within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines/Code of Prac issued by the CPCB shall be followed. New standards for the sponge iron plant issued by the Ministry vide G.S.R. 414(E) dated 30th May, 2008 should be followed.	Already installed monitoring equipment for continuous gaseous emissions monitoring from the stack. This is being transmitted to the CPCB and JSPCB servers online. The stack emission values have been mentioned at table number 1, in the compliance to specific condition no(1). values reported are within the limits. Fugitive emissions report is attached.

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## GM Iron & Steel Company Ltd.

CIN : U27310WB2007PLC119656 E-mail : gmsteelbbsr@gmail.com

PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area,  
Adityapur, Jamshedpur, Dist. : Seraikella-Kharsawan, Jharkhand-831013

PLANT-Kurli, Khunti, Chandil (Opp. Mukhia Hotel), Dist. Seraikella-Kharsawan, Jh. -832404

V.	Hot gases from DRI kiln shall be passed through Dust Settling Chamber (DSC) to remove coarse soiled and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then shall be cleaned in ESP before leaving out into the atmosphere through ID fun and stack	DRI kiln is passed through Dust settling chamber (DSC) and after burning chamber (ABC) to burn CO. The gas is later passes through the ESP ,ID fan and the stacks, cleaned before leaving out into the atmosphere
VI.	Total water requirement shall not exceed 1,050 KLD. Efforts shall further be made to use maximum water from the rain water harvesting sources. Use of air cooled condensers shall be explored and closed circuit cooling system shall be provided to reduce water consumption and water requirement shall be modified accordingly. All the effluent shall be treated and used for ash handling, dust suppression and green belt development. No effluent shall be discharged and zero discharge shall be adopted. Sanitary sewage should be treated in specific tank followed by soak pit.	Drawing water from the 7 numbers of Tube wells for which the applications to the Ground water authorities vide letter No.87296 dated 21.01.2023. Water from the plant is directed into a settling chamber in which the suspended particulate matter is removed and then the clear water is recalculated and re-used in the industry. Sewage treatment plant work already started within 3-4 month we will completed.
VII.	Effort shall be made to make use of rain water harvested. If needed, capacity of the reservoir should be enhanced to meet the maximum water requirement. Only balance water requirement shall be met from other source.	We had provision for collection and storage for rain water. The water was being used in the project for purposes like water sprinkling over roads for dust suppression, watering the plantations, washing, etc However, It was noted that the project was drawing water through the 07 nos. of bore wells which are stated to have been made by the earlier owner.
VIII.	Regular monitoring of influent and effluent surface, sub-surface and ground water (including chromite) should be ensured and treated wastewater should meet the norms prescribed by the State Pollution Control Board or described under the Environment (Protection) Act, 1986 whichever are more stringent. Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the Ministry's Regional Office at Ranchi, SPCB and CPCB.	Being complied (Attached flow- meter In & out section with photograph with online data sheet and Test report is attached)
IX.	The water consumption shall not exceed as per the standard prescribed for the steel plants.	Being complied

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## GM Iron & Steel Company Ltd.

CIN : U27310WB2007PLC113656 E-mail : gmsteelbbsr@gmail.com

PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area,  
Adityapur, Jamshedpur, Dist. : Seraikella-Kharsawan, Jharkhand-831013

PLANT-Kurli, Khunti, Chandil (Opp. Mukhia Hotel), Dist. Seraikella-Kharsawan, Jh. -832404

X.	All the coal fines, char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be used for briquette making or disposed off anywhere else. AFBC boiler shall be installed simultaneously along with the DRI plant to ensure full utilization of char from the beginning. Scrap shall be used in steel melting shop (SMS) and SMS slag and kiln accretions shall be properly utilized. All the other solid waste including broken refractory mass shall be properly disposed off in environment-friendly manner.	We have AFBC Boiler. Therefor coal fines and char from the DRI Plant is presently not being consumed in the AFBC boiler. The plant does not have SMS plant in operation. Presently, all the solid wastes are being stored within the plant and partaly disposed to the vendors.
XI.	Proper Utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2019.	We have not CPP plant in the plant and there is no generation of fly ash in the plant.
XII.	Vehicular pollution due to transportation of raw material finished products shall be controlled. Proper arrangements shall also be made to control dust emission during loading and unloading of the raw material and finished product.	Water sprinkling is done by through water tankers to water on the roads. Water sprinklers installed near the loading and unloading sites. We have already increase the number of water sprinklers along the roads as well as loading and unloading sites
XIII.	All internal roads shall be black topped. The roads shall be regularly cleaned with mechanical sweepers. A 3- tier avenue plantation using native species shall be the linked coal mines shall be created within the unit	The project has made some parts of the roads concrete and others required area concrete road work already started, within 6-8 months we will completed. Presently, cleaning is being carried out by means of manual cleaning on every Sunday.
XIV.	Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and composition, end use of solid hazardous waste should be submitted to the Ministry's Regional Office at Bhubaneswar SPCB and CPCB.	We have keeping all raw materials within project area. However, proper systematic means of covering of materials by sheds or by tarpaulin and storage of raw materials, with proper covering and measures to check spillage are to be adopted by us.
XV.	A time bound action plan shall submit to reduce solid waste, proper utilization and disposal.	Submitting Time Bound Action Plan to reduce solid waste and its proper utilization.





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Adityapur, Jamshedpur, Dist. : Seraikella-Kharsawan, Jharkhand-831013

PLANT-Kurli, Khunti, Chandil (Opp. Mukhia Hotel), Dist. Seraikella-Kharsawan, Jh.-832404

XVI.	Risk and Disaster Management plan along with the migration measures shall be prepared and a copy submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB within 3 months of issue of environment clearance	Partially complied  (Disaster management related plan is attached)
XVII.	As proposed, green belt shall be developed in 33% of plant area as per the CPCB guidelines in consultation with the DFO.	Already developed new green belt plantations along the boundary and within the plant. We have developed raising 33% green belt as per the stipulation.
XVIII.	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Plants should be implemented.	Being complied  (Charter on Corporate Responsibility for Environment Protection (CREP) is attached)
XIX.	'At least 5 % of the total cost of the project should be earmarked towards the corporate social responsibility and item-wise details along with time bound action plan should be prepared and submitted to the Ministry's regional Office at Bhubaneswar. Implementation of such program should be ensured accordingly in a time bound manner.	Being complied (Based Assessment Study and Development of CSR report is attached)
XX.	The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the	Being complied (STP work already started, PO copy and photographs is attached)





## GM Iron & Steel Company Ltd.

CIN : U27310WB2007PLC113656 E-mail : gmsteelbbsr@gmail.com

PLANT-A11P A12P A13P AND A14, ASP A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area,  
Adityapur, Jamshedpur, Dist. : Seraikella-Kharsawan, Jharkhand-831013

PLANT-Kurli, Khunti, Chandil (Opp. Mukhia Hotel), Dist. Seraikella-Kharsawan, Jh. -832404

B.	General Conditions	
I.	The project authorities shall strictly adhere to the stipulations made by the Jharkhand Pollution Control (JPCB) and State Govt.	We have obtained CTO from the Jharkhand State Pollution Control Board vide letter No. JSPCH /HOI RNCI CTO - 149971141 2023/S16 dated 23/ 031 2023 which is valid Up to 31/03/2025.
II.	At no time, the emission shall exceed the prescribed limits. In the event of failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.	The reports on environment quality monitoring provided by the project proponents, Stack emission recorded is SPM and the AAQ values are within the prescribed limits. (Test Report and Online data sheet is attached)
III.	No further expansion or modifications in I the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In Case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environment protection measures required, if any	We have recently taken up the plants We assured that project proponent to comply with the stipulation.
IV.	The gaseous emissions from various process units shall conform to the load/mass based standards notified by the Ministry on 19 <sup>th</sup> May, 1993 and standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location	Assured to comply with the stipulation
V.	The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules 1989 as amended in October, 1994 and January 2000.	We have already submitted copy of the authorization from the Jharkhand State Pollution Control Board vide Authorization no. JSPCB/HOI RNC/ HWM-16287064/2023/84 dated 12/12/2023 and new application no- 18549020, Dated 16/02/2024. Already applied. Application is still pending by JSPCB

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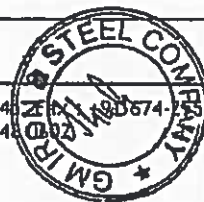
## GM Iron & Steel Company Ltd.

CIN : U27310WB1007PLA13656 E-mail : gmsteelbbsr@gmail.com

PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area,  
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	Authorization from the JPCB shall be obtained for collection, treatment, storage and disposal of hazardous wastes.	
VI.	He project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Waste (Management and Handling) Rules, 2003. Authorization from the pollution Control Board must be obtained for collection   treatment /   storage   disposal of hazardous wastes	The project authorities have submitted copy of the authorization from the Jharkhand State Pollution Control Board vide Assured to Submit Authorization no. JSPCB/HO/RNC/HWM16287064/2023/84 dated 12/12/2023. New application no- 18549020, Dated 16/02/2024. Already applied. Application is still pending by JSPCB
VII.	The overall noise level in and around the plant area shall be kept well within the standards (85 dBA) by providing noise Committee. Control measures including acoustic hoods, silencers, enclosures etc. on all source of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1989 (viz, 75 dBA (day time) and 70 dBA (night time).	Being complied (Test Report is attached)
VIII.	The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table	Being complied (Attached photographs rain water harvesting structure for collection and a reservoir for its storage for use which requires regular maintenance)
IX.	Occupation Health shall Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	Being complied (Attached information relating to the Occupational Health Surveillance carried out.)
X.	The project proponent shall also comply with all the environmental protection measures	Being complied  (We have complied with all the environmental protection measures)
XI.	A separate Environmental Management Cell equipped with full-fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions	Being complied  We have submit appointment letter with name and contact number. Sudhanshu Prakash -9108121695
XII.	As proposed, Rs. 6047.00 Lakhs and Rs. 969.00 Lakhs shall be earmarked towards total captain cost and recurring cost/annum	Partially complied





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PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area, Adityapur, Jamshedpur, Dist. : Seraikella-Kharsawan, Jharkhand-831013

PLANT-Kurli, Khunti, Chandil(Opp. Mukhia Hotel), Dist.Seraikella-Kharsawan, Jh.-832404

	for environmental pollution control measures and judiciously used to implement the conditions stipulated by the Ministry of Environment and Forest as well as the State Government. A time bound implementation schedule shall be implement all submitted to the Ministry and its Regional Office at Bhubaneswar to implement all the conditions stipulated herein. The funds so provided shall not be diverted for any others purpose.	We have attached action plan for project proponents with implementation schedule to Regional Office, MOEF&CC
XIII.	A copy of clearance letter shall be sent the proponent to concerned panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any from whom suggestions/representations, if any were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.	Being complied  We have attached copy of NGO regarding clearance action plan for project proponents with implementation schedule to Regional Office, MOEF&CC
XIV.	The project proponent shall upload the status of compliance of the stipulation environment clearance conditions, including results of monitored data their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF, the respective Zonal Office of CPCB and PPCB. The criteria pollutant levels namely; RSPM (PM 2.5 and PM 10) SO <sub>2</sub> , NO <sub>x</sub> (ambient levels as well as stack)	Being complied  (Copy Attached)
XV.	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated environmental conditions including result of monitored data (both in hard copies as well as by e-mail) to the Regional Office MoEF&CC. of MoEF, the respective Zonal Office of CPCB and the JSPCB. The Regional Office of this Ministry/CPCB/JSPCB shall monitor the stipulated conditions.	Being complied  (Copy Attached)
XVI.	The Environment Statement for each financial year ending 31st March in Form V as is mandated to be submitted by the	Being complied

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## GM Iron & Steel Company Ltd.

CIN : U27310WB2007PLC113656 E-mail : gmsteelbbsr@gmail.com

PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area,  
Adityapur, Jamshedpur, Dist. : Seraikella-Kharsawan, Jharkhand-831013

PLANT-Kurli, Khunti, Chandil (Opp. Mukhia Hotel), Dist. Seraikella-Kharsawan, Jh.-832404

	project proponent to the concerned State Pollution Control Board' as prescribed under the Environment (Protection) Rules, 1986 as amended subsequently, shall also be put on he website of the company along with the status of compliance of environmental conditions and shall also be sent to the	
XVII.	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the JSPCB and may also be seen at the website of the Ministry of D. • Industry, M/s GM Iron and Environment and Forests at <a href="http://envfor.nic.in">http://envfor.nic.in</a> This shall be advertised within seven days from the date of issue of the newspapers that are widely circulated in the region of which one shall be in the /vernacular language of the locality concerned and a copy of the same should be forwarded to the regional office.	Being complied
XVIII.	Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.	Being complied (Copy Attached)

Thanking You  
For G.M IRON & STEEL CO.LTD

Sudhanshu Prakash  
(Authorised Signatory)



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CIN: U74999JH2018PTC011125

## ENVIRONMENTAL LABORATORIES &

PLOT NO-90, MANSAROVAR ENCLAVE, TUPUBANA

HATIA, RANCHI-834003 (JHARKHAND)

Email: info@elespl.co.in, eles.ranchi@gmail.com

Website : www.elespl.co.in

GST NO:- 20AAECE9713D1Z4 / : 0651-2290103, 9931289451

## ENGINEERING SERVICES PVT. LTD.

ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 CERTIFIED

NABL Accredited &amp; JSPCB Certified Lab. for

Environmental Pollution Monitoring &amp; Analysis

### TEST REPORT

Test Report No. : ELES/RAN/2024/2948	Report Release Date : 02.05.2024
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CUSTOMER DETAILS		SAMPLE DETAILS	
Customer Name	: M/s GM Iron & Steel Company Ltd.	Sample Ref. No.	: ELES/RAN/2024/AA/2851
Address	: At- Adityapur Industrial Area, Phase- 3, Dist- Saraikela- Kharswan.	Location	: Near Main Gate
Plant Status	: Operational	Sampling Date	: 23.04.2024 to 24.04.2024
Period of Analysis	: 26.04.2024 to 29.04.2024	Sample Received Date	: 26.04.2024
		Type of Sample	: Ambient Air
		Sampling Procedure	: ELES/DOC/SMPL/02
		Sampling Done By	: ELES Pvt. Ltd.
		Sample Condition	: Sealed & Preserved

METEOROLOGICAL INFORMATION					
1	Average Temperature (°C)	: 33	2	Barometric Pressure (mmHg)	: 745
3	Relative Humidity (%)	: 59	4	Weather Condition	: Clear

Discipline : Chemical		Group : Atmospheric Pollution		
Parameter	Unit	Test Protocol	Result	Regulatory Limit
Particulate Matter (PM10)	µg/m <sup>3</sup>	IS 5182 (Part- 23): 2022	94	100 (24hrs)
Particulate Matter (PM2.5)	µg/m <sup>3</sup>	IS 5182 (Part- 24): 2019	55	60 (24hrs)
Sulphur Di-Oxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	IS 5182 (Part- II/Sec1): 2023	12.5	80 (24hrs)
Nitrogen Di-Oxide (NO <sub>2</sub> )	µg/m <sup>3</sup>	IS 5182 (Part- 6): 2022	34.1	80 (24hrs)

Reviewed by  
**AKASH KUMAR**  
Quality Manager  
ELES PVT. LTD.

\*\*\*\*End of Report\*\*\*\*

Authorised Signatory  
**Dr. Deependra Kumar** Smt...  
Ph. D Environmental Engg.  
ELES Pvt. Ltd. Technical Manager

### Page 1 of 1

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## ENVIRONMENTAL LABORATORIES &

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GST NO:- 20AAECE9713D1Z4 / : 0651-2290103, 9931289451

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Environmental Pollution Monitoring & Analysis

CIN: U74999JH2018PTC011125

### TEST REPORT

Test Report No. : ELES/RAN/2024/2949	Report Release Date : 02.05.2024
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CUSTOMER DETAILS		SAMPLE DETAILS	
Customer Name	: M/s GM Iron & Steel Company Ltd.	Sample Ref. No.	: ELES/RAN/2024/AA/2852
Address	: At- Adityapur Industrial Area, Phase- 3, Dist- Saraikela- Kharswan.	Location	: Near South East Corner
		Sampling Date	: 23.04.2024 to 24.04.2024
Plant Status	: Operational	Sample Received Date	: 26.04.2024
Period of Analysis	: 26.04.2024 to 29.04.2024	Type of Sample	: Ambient Air
		Sampling Procedure	: ELES/DOC/SMPL/02
		Sampling Done By	: ELES Pvt. Ltd.
		Sample Condition	: Sealed & Preserved

METEOROLOGICAL INFORMATION					
1	Average Temperature (°C)	: 33	2	Barometric Pressure (mmHg)	: 745
3	Relative Humidity (%)	: 59	4	Weather Condition	: Clear

Discipline : Chemical		Group : Atmospheric Pollution		
Parameter	Unit	Test Protocol	Result	Regulatory Limit
Particulate Matter (PM10)	µg/m <sup>3</sup>	IS 5182 (Part- 23): 2022	86	100 (24hrs)
Particulate Matter (PM2.5)	µg/m <sup>3</sup>	IS 5182 (Part- 24): 2019	47	60 (24hrs)
Sulphur Di-Oxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	IS 5182 (Part- II/Sec1): 2023	11.7	80 (24hrs)
Nitrogen Di-Oxide (NO <sub>2</sub> )	µg/m <sup>3</sup>	IS 5182 (Part- 6): 2022	30.4	80 (24hrs)

Reviewed by

**AKASH KUMAR**  
Quality Manager  
ELES PVT. LTD.

\*\*\*\*End of Report\*\*\*\*

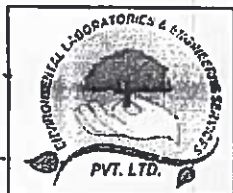
Authorised Signatory

**Dr. Deependra Kumar Sinha**  
Ph. D Environmental Engg.  
ELES Pvt. Ltd. Technical Manager

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## ENVIRONMENTAL LABORATORIES &

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Environmental Pollution Monitoring & Analysis

CIN: U74999JH2018PTC011125

### TEST REPORT

Test Report No. : ELES/RAN/2024/2950	Report Release Date : 02.05.2024
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CUSTOMER DETAILS		SAMPLE DETAILS	
Customer Name	: M/s GM Iron & Steel Company Ltd.	Sample Ref. No.	: ELES/RAN/2024/AA/2853
Address	: At- Adityapur Industrial Area, Phase- 3, Dist- Saraikela- Kharswan.	Location	: Near West Corner
		Sampling Date	: 23.04.2024 to 24.04.2024
Plant Status	: Operational	Sample Received Date	: 26.04.2024
		Type of Sample	: Ambient Air
Period of Analysis	: 26.04.2024 to 29.04.2024	Sampling Procedure	: ELES/DOC/SMPL/02
		Sampling Done By	: ELES Pvt. Ltd.
		Sample Condition	: Sealed & Preserved

METEOROLOGICAL INFORMATION					
1	Average Temperature (°C)	: 33	2	Barometric Pressure (mmHg)	: 745
3	Relative Humidity (%)	: 59	4	Weather Condition	: Clear

Discipline : Chemical		Group : Atmospheric Pollution		
Parameter	Unit	Test Protocol	Result	Regulatory Limit
Particulate Matter (PM10)	µg/m <sup>3</sup>	IS 5182 (Part- 23): 2022	79	100 (24hrs)
Particulate Matter (PM2.5)	µg/m <sup>3</sup>	IS 5182 (Part- 24): 2019	43	60 (24hrs)
Sulphur Di-Oxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	IS 5182 (Part- II/Sec1): 2023	10.5	80 (24hrs)
Nitrogen Di-Oxide (NO <sub>2</sub> )	µg/m <sup>3</sup>	IS 5182 (Part- 6): 2022	28.3	80 (24hrs)

Reviewed by  
**AKASH KUMAR**  
Quality Manager  
ELES PVT. LTD.

\*\*\*\*End of Report\*\*\*\*

Authorised Signatory  
**Dr. Deependra Kumar Sinha**  
Ph. D Environmental Engg.  
ELES Pvt. Ltd. Technical Manager

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CIN: U74999JH2018PTC011125

### TEST REPORT

Test Report No. : ELES/RAN/2024/2951	Report Release Date : 02.05.2024
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CUSTOMER DETAILS		SAMPLE DETAILS	
Customer Name	: M/s GM Iron & Steel Company Ltd.	Sampling Date	: 23.04.2024 to 24.04.2024
Address	: At- Adityapur Industrial Area, Phase- 3, Dist- Saraikela- Kharswan.	Sample Received Date	: 26.04.2024
Plant Status	: Operational	Type of Sample	: Ambient Noise
		Sampling Procedure	: ELES/DOC/SMPL/03
		Sampling Done By	: ELES Pvt. Ltd.
		Period of Analysis	: 26.04.2024 to 29.04.2024

METEOROLOGICAL INFORMATION					
1	Average Temperature (°C)	: 33	2	Barometric Pressure (mmHg)	: 745
3	Relative Humidity (%)	: 59	4	Weather Condition	: Clear

Discipline : Chemical			Group : Atmospheric Pollution			
Location	Unit	Test Protocol	Result			Regulatory Limit
			L <sub>Max</sub>	L <sub>Min</sub>	L <sub>eq</sub>	
Near Main Gate	dB(A)	IS 9989: 2020	74.2	40.9	68	75 dB(A) Day Time & 70 dB(A) Night Time
Sample ID: ELES/RAN/2024/AN/2854						
Near South East Corner	dB(A)	IS 9989: 2020	71.6	38.2	65	
Sample ID: ELES/RAN/2024/AN/2855						
Near West Corner	dB(A)	IS 9989: 2020	68.9	39.5	62	
Sample ID: ELES/RAN/2024/AN/2856						



Reviewed by  
**AKASH KUMAR**  
Quality Manager  
ELES PVT. LTD.

\*\*\*\*End of Report\*\*\*\*



Authorised Signatory  
**Dr. Deependra Kumar Sinha**  
Ph. D Environmental Engg.  
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### TEST REPORT

Test Report No. : ELES/RAN/2024/2952	Report Release Date : 02.05.2024
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CUSTOMER DETAILS		SAMPLE DETAILS	
Customer Name	: M/s GM Iron & Steel Company Ltd.	Sample Ref. No.	: ELES/RAN/2024/FA/2857
Address	: At- Adityapur Industrial Area, Phase- 3, Dist- Saraikela- Kharswan.	Location	: Near Coal Storage Area
Plant Status	: Operational	Sampling Date	: 25.04.2024
Period of Analysis	: 26.04.2024 to 29.04.2024	Sample Received Date	: 26.04.2024
		Type of Sample	: Fugitive Air
		Sampling Procedure	: ELES/DOC/SMPL/02
		Sampling Done By	: ELES Pvt. Ltd.
		Sample Condition	: Sealed

METEOROLOGICAL INFORMATION					
1	Average Temperature (°C)	: 43	2	Barometric Pressure (mmHg)	: 745
3	Relative Humidity (%)	: 62	4	Weather Condition	: Clear

Discipline : Chemical		Group : Atmospheric Pollution	
Parameter	Unit	Test Protocol	Result
Suspended Particulate Matter (SPM)	µg/m <sup>3</sup>	IS 5182 (Part-4): 2019	1149

Reviewed by  
**AKASH KUMAR**  
Quality Manager  
ELES PVT. LTD.

\*\*\*\*End of Report\*\*\*\*

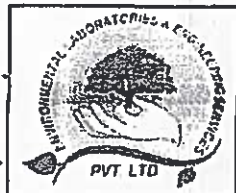
Authorised Signatory  
**Dr. Deependra Kumar Sinha**  
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ELES Pvt. Ltd. Technical Manager

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### TEST REPORT

Test Report No. : ELES/RAN/2024/2953	Report Release Date : 02.05.2024
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CUSTOMER DETAILS		SAMPLE DETAILS	
Customer Name	: M/s GM Iron & Steel Company Ltd.	Sample Ref. No.	: ELES/RAN/2024/FA/2858
Address	: At- Adityapur Industrial Area, Phase- 3, Dist- Saraikela- Kharswan.	Location	: Near Iron Stock Area
Plant Status	: Operational	Sampling Date	: 25.04.2024
Period of Analysis	: 26.04.2024 to 29.04.2024	Sample Received Date	: 26.04.2024
		Type of Sample	: Fugitive Air
		Sampling Procedure	: ELES/DOC/SMPL/02
		Sampling Done By	: ELES Pvt. Ltd.
		Sample Condition	: Sealed

METEOROLOGICAL INFORMATION					
1	Average Temperature (°C)	: 42	2	Barometric Pressure (mmHg)	: 745
3	Relative Humidity (%)	: 60	4	Weather Condition	: Clear

Discipline : Chemical		Group : Atmospheric Pollution	
Parameter	Unit	Test Protocol	Result
Suspended Particulate Matter (SPM)	µg/m <sup>3</sup>	IS 5182 (Part-4): 2019	816

Reviewed by  
**AKASH KUMAR**  
Quality Manager  
ELES PVT. LTD.

\*\*\*\*End of Report\*\*\*\*

Authorised Signatory  
**Dr. Deependra Kumar Sinha**  
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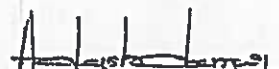
### TEST REPORT

Test Report No. : ELES/RAN/2024/2954	Report Release Date : 02.05.2024
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CUSTOMER DETAILS		SAMPLE DETAILS	
Customer Name	: M/s GM Iron & Steel Company Ltd.	Sample Ref. No.	: ELES/RAN/2024/FA/2859
Address	: At- Adityapur Industrial Area, Phase- 3, Dist- Saraikela- Kharswan.	Location	: Near Raw Material Stock Area
		Sampling Date	: 25.04.2024
Plant Status	: Operational	Sample Received Date	: 26.04.2024
		Type of Sample	: Fugitive Air
Period of Analysis	: 26.04.2024 to 29.04.2024	Sampling Procedure	: ELES/DOC/SMPL/02
		Sampling Done By	: ELES Pvt. Ltd.
		Sample Condition	: Sealed

METEOROLOGICAL INFORMATION					
1	Average Temperature (°C)	: 42	2	Barometric Pressure (mmHg)	: 745
3	Relative Humidity (%)	: 60	4	Weather Condition	: Clear

Discipline : Chemical		Group : Atmospheric Pollution	
Parameter	Unit	Test Protocol	Result
Suspended Particulate Matter (SPM)	µg/m <sup>3</sup>	IS 5182 (Part-4): 2019	986



Reviewed by  
**AKASH KUMAR**  
Quality Manager  
ELES PVT. LTD.

\*\*\*\*End of Report\*\*\*\*



Authorised Signatory  
**Dr. Deependra Kumar Sinha**  
Ph. D Environmental Engg.  
ELES Pvt. Ltd. Technical Manager

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### TEST REPORT

Test Report No. : ELES/RAN/2024/2955	Report Release Date : 02.05.2024
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CUSTOMER DETAILS		SAMPLE DETAILS	
Customer Name	: M/s GM Iron & Steel Company Ltd.	Sample Ref. No.	: ELES/RAN/2024/SM/2860
Address	: At- Adityapur Industrial Area, Phase- 3, Dist- Saraikela- Kharswan.	Location	: Near Kiln
		Sampling Date	: 25.04.2024
Plant Status	: Operational	Sample Received Date	: 26.04.2024
		Type of Sample	: Flue Gas
Period of Analysis	: 26.04.2024 to 01.05.2024	Sampling Procedure	: ELES/DOC/SMPL/02(A)
		Sampling Done By	: ELES Pvt. Ltd.
		Sample Condition	: Sealed & Preserved

GENERAL INFORMATION	
1	Particular of the Plant : Iron & Steel
2	Emission Due to : Burning of Coal
3	Stack Connected to : ESP
4	Material of Construction of Stack : MS
5	Stack Height from Ground Level (m) : 40
6	Height of Sampling Port from Ground Level (m) : 30
7	Inner Diameter of Stack at Sampling Point (m) : 1.5
8	Shape of the Stack : Circular
9	Working Load of the Stack : N/A
10	Pollution Control System : ESP
11	Ladder & Platform : Permanent

FUEL CHARACTERISTICS DETAILS	
1	Type of Fuel Used : Coal
2	Fuel Consumption : N/A
3	Calorific Value of Fuel (Kcal/Kg) : N/A

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### TEST REPORT

Test Report No. : ELES/RAN/2024/2955	Report Release Date : 02.05.2024
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Discipline : Chemical		Group : Atmospheric Pollution	
Parameter	Unit	Test Protocol	Results
Particulate Matter (PM)	mg/Nm <sup>3</sup>	IS 11255(Part-1): 2023	45
Sulphur Di-Oxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	US EPA 6C: 2017	181
Oxides of Nitrogen (NO <sub>x</sub> )	mg/Nm <sup>3</sup>	US EPA 7E: 2020	57
Flue Gas Temperature	°C	IS 11255 (Part-3): 2018	134
Barometric Pressure	mmHg	IS 11255 (Part-3): 2018	745
Velocity of Flue Gas	m/sec	IS 11255 (Part-3): 2018	8.58
Quantity of Gas Flow	Nm <sup>3</sup> /hr	IS 11255 (Part-3): 2018	37250

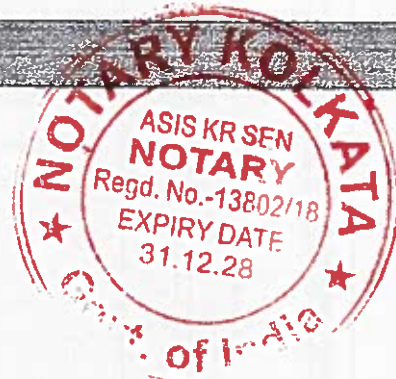
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Quality Manager  
ELES PVT. LTD.

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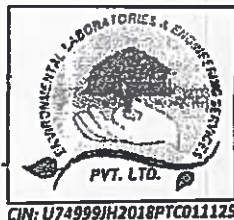
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**Dr. Deependra Kumar Sinha**  
Ph. D Environmental Engg.  
ELES Pvt. Ltd. Technical Manager

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### TEST REPORT

Test Report No. : ELES/RAN/2024/2956	Report Release Date : 02.05.2024
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CUSTOMER DETAILS		SAMPLE DETAILS	
Customer Name	: M/s GM Iron & Steel Company Ltd.	Sample Ref. No.	: ELES/RAN/2024/SW/2861
Address	: At- Adityapur Industrial Area, Phase- 3, Dist- Saraikela- Kharswan.	Sampling Date	: 25.04.2024
		Sample Received Date	: 26.04.2024
Plant Status	: Operational	Type of Sample	: Surface Water
Period of Analysis	: 26.04.2024 to 01.05.2024	Source of Sample	: Cooling Tower
		Sampling Procedure	: ELES/DOC/SMPL/01
		Sampling Done By	: ELES Pvt. Ltd.
		Sample Condition	: Sealed & Preserved

Discipline : Chemical		Group : Water		Tolerance Limits
Parameter	Unit	Test Protocol	Result	as per IS 2296-1992 Class C (Inland Surface Water)
pH (at 24.6°C)	-	IS 3025 (Part 39): 2021	6.63	6.5-8.5
Turbidity	NTU	IS 3025 (Part-10): 2023	3.48	--
Total Dissolved Solids (TDS)	mg/L	IS 3025 (Part 16): 2023	340	1500
Chloride (as Cl)	mg/L	IS 3025 (Part-32): 2019	48.8	600
Fluoride (as F)	mg/L	IS 3025 (Part-60): 2019	0.308	1.5
Sulphate (as SO <sub>4</sub> )	mg/L	IS 3025 (Part 24/Sec1) : 2022	30.4	400
Nitrate (as NO <sub>3</sub> )	mg/L	APHA 24 <sup>th</sup> Ed.2023, 4500NO3B	9.8	50
Dissolved Oxygen (DO)	mg/L	IS 3025 (Part 38):1989, RA 2019	6.6	4(min)
Biochemical Oxygen Demand (@ 20°C for 5 days)	mg/L	APHA 24 <sup>th</sup> Ed.2023, 5210B	BDL (DL: 1.0)	3.0
Total Hardness (as CaCO <sub>3</sub> )	mg/L	IS 3025 (Part-21): 2019	142	--
Oil & Grease	mg/L	IS 3025 (Part 39): 2021	BDL (DL: 0.1)	0.1

Remarks: 1. pH done at Lab.



Reviewed by  
AKASH KUMAR

Quality Manager  
ELES PVT. LTD.

\*\*\*\*End of Report\*\*\*\*

Page 1 of 1



Authorised Signatory  
Dr. Deependra Kumar Sinha

Ph. D Environmental Engg

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## ENVIRONMENTAL LABORATORIES &

PLOT NO-10, MANSAROVAR ENCLAVE, FUPUBANA

HATIA, RANCHI-834003 (JHARKHAND)

Email: info@elespl.co.in, eles.ranchi@gmail.com

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GST NO:- 20AAECE9713D1Z4 / : 0651-2290103, 9931289451

**ENGINEERING SERVICES PVT. LTD.**

ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 CERTIFIED

NABL Accredited & JSPCB Certified Lab. for

Environmental Pollution Monitoring & Analysis

CIN: U74999JH2018PTC011125

### TEST REPORT

Test Report No. : ELES/RAN/2024/2957	Report Release Date : 02.05.2024
--------------------------------------	----------------------------------

CUSTOMER DETAILS		SAMPLE DETAILS	
Customer Name	: M/s GM Iron & Steel Company Ltd.	Sample Ref. No.	: ELES/RAN/2024/GW/2862
Address	: At- Adityapur Industrial Area, Phase- 3, Dist- Saraikela- Kharswan.	Sampling Date	: 25.04.2024
		Sample Received Date	: 26.04.2024
Plant Status	: Operational	Type of Sample	: Ground Water
		Source of Sample	: Borewell
Period of Analysis	: 26.04.2024 to 30.04.2024	Sampling Procedure	: ELES/DOC/SMPL/01
		Sampling Done By	: ELES Pvt. Ltd.
		Sample Condition	: Sealed & Preserved

Discipline : Chemical		Group : Water		Regulatory Limit as per IS 10500:2012	
Parameter	Unit	Test Protocol	Result	Acceptable Limit	Permissible Limit
pH (at 24.6 °C)	-	APHA 24 <sup>th</sup> Ed.2023, 4500-H+	6.84	6.5-8.5	No Relaxation
Turbidity	NTU	APHA 24 <sup>th</sup> Ed.2023, 2130B	0.28	1.0	5.0
Total Dissolved Solids (TDS)	mg/L	APHA 24 <sup>th</sup> Ed.2023, 2540B,C&D	462	500	2000
Chloride (as Cl)	mg/L	APHA 24 <sup>th</sup> Ed.2023, 4500 Cl- B	58.4	250	1000
Total Alkalinity (as CaCO <sub>3</sub> )	mg/L	IS 3025 (Part-23): 2023	172	200	600
Total Hardness (as CaCO <sub>3</sub> )	mg/L	APHA 24 <sup>th</sup> Ed.2023, 2340C	184	200	600
Sulphate (as SO <sub>4</sub> )	mg/L	APHA 24 <sup>th</sup> Ed.2023, 4500 SO4-2 E	38.4	200	400
Calcium (as Ca)	mg/L	IS 3025 (Part-40): 2019	48.2	75	200
Discipline : Chemical		Group : Residues in Water			
Magnesium (as Mg)	mg/L	IS 3025 (Part-46) : 2023	17.2	30	100
Iron (as Fe)	mg/L	APHA 24 <sup>th</sup> Ed.2023, 3111B	0.248	1.0	1.0

Remarks: I. pH done at Lab.

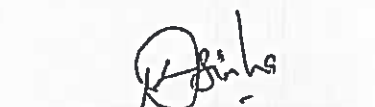


Reviewed by  
**AKASH KUMAR**

Quality Manager

ELES PVT. LTD.

\*\*\*\*End of Report\*\*\*\*

  
Authorized Signatory  
**Dr. Deependra Kumar Sinha**

Technical Manager

Page 1 of 1

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## Real Time Data Acquisition And Monitoring

Site Name: M/s. GM Iron and Steel Company Ltd.

Report: Custom Report

From Date: 2024/01/01 00:00:00 To Date : 2024/05/31 00:00:00

Description	ETP_OUTLET-FLOW - (m3/hr) Raw
Prescribed Standards	0 -
Maximum Data	59.2
Minimum Data	0.0
Geometric Mean	20.79
Median	15.2
Standard Deviation	15.72
Maximum Value At Time	2024-05-13
Minimum Value At Time	2024-01-10
Valid Data Points	151
Total Data Points	152
Data Availability %	99.34%

Sl No	Time	ETP_OUTLET-FLOW - (m3/hr) Raw
1	2024-01-01	32.9
2	2024-01-02	32.9
3	2024-01-03	32.9
4	2024-01-04	32.9
5	2024-01-05	32.9
6	2024-01-06	32.9
7	2024-01-07	32.9
8	2024-01-08	32.9
9	2024-01-09	15.5
10	2024-01-10	0.0
11	2024-01-11	21.5
12	2024-01-12	21.8
13	2024-01-13	21.6
14	2024-01-14	11.7
15	2024-01-15	33.0
16	2024-01-16	36.0
17	2024-01-17	0.0
18	2024-01-18	0.0
19	2024-01-19	0.0
20	2024-01-20	0.0
21	2024-01-21	0.0
22	2024-01-22	6.7
23	2024-01-23	24.0



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Sl No	Time	FTP OUTLET-FLOW - (m <sup>3</sup> /hr) B/w
24	2024-01-24	24.0
25	2024-01-25	24.0
26	2024-01-26	24.0
27	2024-01-27	24.0
28	2024-01-28	24.0
29	2024-01-29	24.0
30	2024-01-30	24.0
31	2024-01-31	24.0
32	2024-02-01	24.0
33	2024-02-02	24.0
34	2024-02-03	24.0
35	2024-02-04	24.0
36	2024-02-05	24.0
37	2024-02-06	24.0
38	2024-02-07	24.0
39	2024-02-08	24.0
40	2024-02-09	24.0
41	2024-02-10	24.0
42	2024-02-11	24.0
43	2024-02-12	24.0
44	2024-02-13	24.0
45	2024-02-14	24.0
46	2024-02-15	24.0
47	2024-02-16	24.0
48	2024-02-17	24.0
49	2024-02-18	24.0
50	2024-02-19	24.0
51	2024-02-20	24.0
52	2024-02-21	14.5
53	2024-02-22	0.0
54	2024-02-23	0.0
55	2024-02-24	0.0
56	2024-02-25	0.0
57	2024-02-26	0.0
58	2024-02-27	0.0
59	2024-02-28	0.0
60	2024-02-29	0.0
61	2024-03-01	7.9
62	2024-03-02	15.2
63	2024-03-03	15.2
64	2024-03-04	15.2
65	2024-03-05	15.2





Sl No	Time	CTR OUTLET-FLOW - (m <sup>3</sup> /hr) Raw
66	2024-03-06	15.2
67	2024-03-07	15.2
68	2024-03-08	15.2
69	2024-03-09	15.2
70	2024-03-10	15.2
71	2024-03-11	15.2
72	2024-03-12	15.2
73	2024-03-13	15.2
74	2024-03-14	15.2
75	2024-03-15	15.2
76	2024-03-16	15.2
77	2024-03-17	15.2
78	2024-03-18	15.2
79	2024-03-19	15.2
80	2024-03-20	15.2
81	2024-03-21	15.2
82	2024-03-22	15.2
83	2024-03-23	15.2
84	2024-03-24	15.2
85	2024-03-25	15.2
86	2024-03-26	15.2
87	2024-03-27	4.6
88	2024-03-28	0.0
89	2024-03-29	4.2
90	2024-03-30	8.6
91	2024-03-31	9.3
92	2024-04-01	9.7
93	2024-04-02	10.3
94	2024-04-03	11.9
95	2024-04-04	13.1
96	2024-04-05	12.8
97	2024-04-06	12.8
98	2024-04-07	12.5
99	2024-04-08	15.0
100	2024-04-09	13.9
101	2024-04-10	12.3
102	2024-04-11	11.2
103	2024-04-12	11.3
104	2024-04-13	11.6
105	2024-04-14	13.2
106	2024-04-15	12.0



✕

Sl No	Time	ETP OUTFLOW - (m <sup>3</sup> /hr) Raw
107	2024-04-16	11.3
108	2024-04-17	11.0
109	2024-04-18	12.0
110	2024-04-19	11.6
111	2024-04-20	10.7
112	2024-04-21	9.5
113	2024-04-22	10.6
114	2024-04-23	10.0
115	2024-04-24	10.7
116	2024-04-25	10.2
117	2024-04-26	9.0
118	2024-04-27	8.9
119	2024-04-28	8.9
120	2024-04-29	8.1
121	2024-04-30	7.3
122	2024-05-01	7.6
123	2024-05-02	7.8
124	2024-05-03	19.5
125	2024-05-04	36.8
126	2024-05-05	30.9
127	2024-05-06	14.3
128	2024-05-07	6.3
129	2024-05-08	6.1
130	2024-05-09	13.0
131	2024-05-10	26.3
132	2024-05-11	46.9
133	2024-05-12	57.5
134	2024-05-13	59.2
135	2024-05-14	58.3
136	2024-05-15	58.4
137	2024-05-16	57.7
138	2024-05-17	58.0
139	2024-05-18	56.4
140	2024-05-19	55.9
141	2024-05-20	55.9
142	2024-05-21	54.7
143	2024-05-22	53.9
144	2024-05-23	54.0
145	2024-05-24	52.5
146	2024-05-25	51.9
147	2024-05-26	52.1



X

Sl No	Time	FFL OUTLET-FLOW - (m3/hr) Raw
148	2024-05-27	52.0
149	2024-05-28	49.6
150	2024-05-29	49.1
151	2024-05-30	47.8
152	2024-05-31	NA

Report Details: GMIron\_Ranchi | 2024-07-11 13:14:57 | Custom Report



FX



## Real Time Data Acquisition And Monitoring

Site Name: M/s. GM Iron and Steel Company Ltd.

Report: Custom Report

From Date: 2024/01/01 00:00:00 To Date : 2024/05/31 00:00:00

Description	Stack_1_KILN_100TPD-NOx - (mg/Nm3) Raw
Prescribed Standards	0 -
Maximum Data	9.4
Minimum Data	9.3
Geometric Mean	9.4
Median	9.4
Standard Deviation	0.02
Maximum Value At Time	2024-01-01
Minimum Value At Time	2024-01-27
Valid Data Points	151
Total Data Points	152
Data Availability %	99.34%

Sl No	Time	Stack_1_KILN_100TPD-NOx - (mg/Nm3) Raw
1	2024-01-01	9.4
2	2024-01-02	9.4
3	2024-01-03	9.4
4	2024-01-04	9.4
5	2024-01-05	9.4
6	2024-01-06	9.4
7	2024-01-07	9.4
8	2024-01-08	9.4
9	2024-01-09	9.4
10	2024-01-10	9.4
11	2024-01-11	9.4
12	2024-01-12	9.4
13	2024-01-13	9.4
14	2024-01-14	9.4
15	2024-01-15	9.4
16	2024-01-16	9.4
17	2024-01-17	9.4
18	2024-01-18	9.4
19	2024-01-19	9.4
20	2024-01-20	9.4
21	2024-01-21	9.4
22	2024-01-22	9.4
23	2024-01-23	9.4
24	2024-01-24	9.4



XB

Sl No	Time	Station	PM10-10µm-NOx - (mg/Nm3) Raw
25	2024-01-25		9.4
26	2024-01-26		9.4
27	2024-01-27		9.3
28	2024-01-28		9.4
29	2024-01-29		9.4
30	2024-01-30		9.4
31	2024-01-31		9.4
32	2024-02-01		9.4
33	2024-02-02		9.4
34	2024-02-03		9.4
35	2024-02-04		9.4
36	2024-02-05		9.4
37	2024-02-06		9.4
38	2024-02-07		9.4
39	2024-02-08		9.4
40	2024-02-09		9.4
41	2024-02-10		9.4
42	2024-02-11		9.4
43	2024-02-12		9.4
44	2024-02-13		9.4
45	2024-02-14		9.4
46	2024-02-15		9.3
47	2024-02-16		9.4
48	2024-02-17		9.4
49	2024-02-18		9.4
50	2024-02-19		9.4
51	2024-02-20		9.4
52	2024-02-21		9.4
53	2024-02-22		9.4
54	2024-02-23		9.4
55	2024-02-24		9.4
56	2024-02-25		9.3
57	2024-02-26		9.4
58	2024-02-27		9.4
59	2024-02-28		9.4
60	2024-02-29		9.4
61	2024-03-01		9.4
62	2024-03-02		9.4
63	2024-03-03		9.4
64	2024-03-04		9.4
65	2024-03-05		9.4



X4

Sl No	Time	Stack_1_KILN_100TPD-NOx - (mg/Nm3) Raw
66	2024-03-06	9.4
67	2024-03-07	9.4
68	2024-03-08	9.4
69	2024-03-09	9.4
70	2024-03-10	9.4
71	2024-03-11	9.4
72	2024-03-12	9.4
73	2024-03-13	9.4
74	2024-03-14	9.4
75	2024-03-15	9.4
76	2024-03-16	9.4
77	2024-03-17	9.4
78	2024-03-18	9.4
79	2024-03-19	9.4
80	2024-03-20	9.4
81	2024-03-21	9.4
82	2024-03-22	9.4
83	2024-03-23	9.4
84	2024-03-24	9.4
85	2024-03-25	9.4
86	2024-03-26	9.4
87	2024-03-27	9.4
88	2024-03-28	9.4
89	2024-03-29	9.4
90	2024-03-30	9.4
91	2024-03-31	9.4
92	2024-04-01	9.4
93	2024-04-02	9.3
94	2024-04-03	9.4
95	2024-04-04	9.4
96	2024-04-05	9.4
97	2024-04-06	9.4
98	2024-04-07	9.4
99	2024-04-08	9.4
100	2024-04-09	9.4
101	2024-04-10	9.4
102	2024-04-11	9.4
103	2024-04-12	9.4
104	2024-04-13	9.4
105	2024-04-14	9.4
106	2024-04-15	9.4
107	2024-04-16	9.3



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Sl No	Time	Stack 1_KILN_100TPD-NOx - (mg/Nm3) Raw
108	2024-04-17	9.4
109	2024-04-18	9.4
110	2024-04-19	9.4
111	2024-04-20	9.4
112	2024-04-21	9.4
113	2024-04-22	9.4
114	2024-04-23	9.4
115	2024-04-24	9.4
116	2024-04-25	9.4
117	2024-04-26	9.4
118	2024-04-27	9.4
119	2024-04-28	9.4
120	2024-04-29	9.4
121	2024-04-30	9.4
122	2024-05-01	9.4
123	2024-05-02	9.4
124	2024-05-03	9.4
125	2024-05-04	9.4
126	2024-05-05	9.4
127	2024-05-06	9.4
128	2024-05-07	9.4
129	2024-05-08	9.4
130	2024-05-09	9.4
131	2024-05-10	9.3
132	2024-05-11	9.4
133	2024-05-12	9.4
134	2024-05-13	9.4
135	2024-05-14	9.4
136	2024-05-15	9.4
137	2024-05-16	9.4
138	2024-05-17	9.4
139	2024-05-18	9.4
140	2024-05-19	9.4
141	2024-05-20	9.4
142	2024-05-21	9.4
143	2024-05-22	9.4
144	2024-05-23	9.4
145	2024-05-24	9.4
146	2024-05-25	9.4
147	2024-05-26	9.4
148	2024-05-27	9.4





SlNo	Time	Stack_1_KILN_100TPD-NOx - (mg/m <sup>3</sup> ) Raw
149	2024-05-28	9.3
150	2024-05-29	9.4
151	2024-05-30	9.4
152	2024-05-31	NA

Report Details: GMIron\_Ranchi | 2024-07-11 13:17:55 | Custom Report



FX



## Real Time Data Acquisition And Monitoring

Site Name: M/s. GM Iron and Steel Company Ltd.

Report: Custom Report

From Date: 2024/01/01 00:00:00 To Date : 2024/05/31 00:00:00

Description	AAQMS_1-PM10 - (ug/m3) Raw
Prescribed Standards	0 -
Maximum Data	60.8
Minimum Data	58.6
Geometric Mean	59.57
Median	59.5
Standard Deviation	0.47
Maximum Value At Time	2024-02-26
Minimum Value At Time	2024-01-22
Valid Data Points	151
Total Data Points	152
Data Availability %	99.34%

Sl.No	Time	AAQMS_1-PM10 - (ug/m3) Raw
1	2024-01-01	59.8
2	2024-01-02	59.2
3	2024-01-03	60.5
4	2024-01-04	59.2
5	2024-01-05	60.0
6	2024-01-06	58.9
7	2024-01-07	59.7
8	2024-01-08	59.1
9	2024-01-09	59.4
10	2024-01-10	59.6
11	2024-01-11	60.3
12	2024-01-12	59.3
13	2024-01-13	59.9
14	2024-01-14	59.9
15	2024-01-15	59.8
16	2024-01-16	59.2
17	2024-01-17	60.0
18	2024-01-18	60.0
19	2024-01-19	59.2
20	2024-01-20	59.8
21	2024-01-21	60.1
22	2024-01-22	58.6
23	2024-01-23	60.3
24	2024-01-24	59.6



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Sl No	Time	APCIMS 1-PM10.- (ug/m3) Raw
108	2024-04-17	59.8
109	2024-04-18	59.6
110	2024-04-19	59.7
111	2024-04-20	59.9
112	2024-04-21	59.6
113	2024-04-22	59.8
114	2024-04-23	60.2
115	2024-04-24	60.3
116	2024-04-25	59.8
117	2024-04-26	59.2
118	2024-04-27	59.5
119	2024-04-28	59.0
120	2024-04-29	59.1
121	2024-04-30	60.2
122	2024-05-01	59.4
123	2024-05-02	60.6
124	2024-05-03	59.5
125	2024-05-04	60.0
126	2024-05-05	59.0
127	2024-05-06	59.4
128	2024-05-07	59.1
129	2024-05-08	59.4
130	2024-05-09	59.8
131	2024-05-10	59.1
132	2024-05-11	60.2
133	2024-05-12	59.1
134	2024-05-13	59.1
135	2024-05-14	59.1
136	2024-05-15	59.9
137	2024-05-16	60.0
138	2024-05-17	59.5
139	2024-05-18	59.1
140	2024-05-19	60.1
141	2024-05-20	59.5
142	2024-05-21	59.2
143	2024-05-22	60.4
144	2024-05-23	59.8
145	2024-05-24	59.5
146	2024-05-25	59.5
147	2024-05-26	59.2
148	2024-05-27	59.3



7X

Sl No	Time	AAQMS_1-PM10 - (ug/m3) Raw
149	2024-05-28	60.3
150	2024-05-29	59.3
151	2024-05-30	59.7
152	2024-05-31	NA

Report Details: GMIron\_Ranchi | 2024-07-11 13:13:55 | Custom Report

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# Real Time Data Acquisition And Monitoring

Site Name: M/s. GM Iron and Steel Company Ltd.

Report: Custom Report

From Date: 2024/01/01 00:00:00 To Date : 2024/05/31 00:00:00

Description	Stack_1_KILN_100TPD-SOx - (mg/Nm3) Raw
Prescribed Standards	0 -
Maximum Data	19.5
Minimum Data	19.5
Geometric Mean	19.5
Median	19.5
Standard Deviation	0.0
Maximum Value At Time	2024-01-01
Minimum Value At Time	2024-01-01
Valid Data Points	151
Total Data Points	152
Data Availability %	99.34%

Sl No	Time	Stack_1_KILN_100TPD-SOx - (mg/Nm3) Raw
1	2024-01-01	19.5
2	2024-01-02	19.5
3	2024-01-03	19.5
4	2024-01-04	19.5
5	2024-01-05	19.5
6	2024-01-06	19.5
7	2024-01-07	19.5
8	2024-01-08	19.5
9	2024-01-09	19.5
10	2024-01-10	19.5
11	2024-01-11	19.5
12	2024-01-12	19.5
13	2024-01-13	19.5
14	2024-01-14	19.5
15	2024-01-15	19.5
16	2024-01-16	19.5
17	2024-01-17	19.5
18	2024-01-18	19.5
19	2024-01-19	19.5
20	2024-01-20	19.5
21	2024-01-21	19.5
22	2024-01-22	19.5
23	2024-01-23	19.5
24	2024-01-24	19.5



X

Sl No	Time	Stack_1_P011_00000-SOx - (mg/Nm3) Raw
25	2024-01-25	19.5
26	2024-01-26	19.5
27	2024-01-27	19.5
28	2024-01-28	19.5
29	2024-01-29	19.5
30	2024-01-30	19.5
31	2024-01-31	19.5
32	2024-02-01	19.5
33	2024-02-02	19.5
34	2024-02-03	19.5
35	2024-02-04	19.5
36	2024-02-05	19.5
37	2024-02-06	19.5
38	2024-02-07	19.5
39	2024-02-08	19.5
40	2024-02-09	19.5
41	2024-02-10	19.5
42	2024-02-11	19.5
43	2024-02-12	19.5
44	2024-02-13	19.5
45	2024-02-14	19.5
46	2024-02-15	19.5
47	2024-02-16	19.5
48	2024-02-17	19.5
49	2024-02-18	19.5
50	2024-02-19	19.5
51	2024-02-20	19.5
52	2024-02-21	19.5
53	2024-02-22	19.5
54	2024-02-23	19.5
55	2024-02-24	19.5
56	2024-02-25	19.5
57	2024-02-26	19.5
58	2024-02-27	19.5
59	2024-02-28	19.5
60	2024-02-29	19.5
61	2024-03-01	19.5
62	2024-03-02	19.5
63	2024-03-03	19.5
64	2024-03-04	19.5
65	2024-03-05	19.5



R2

Sl No	Time	Stack_1_KILN 100TPD-SOx - (mg/Nm <sup>3</sup> ) Raw
66	2024-03-06	19.5
67	2024-03-07	19.5
68	2024-03-08	19.5
69	2024-03-09	19.5
70	2024-03-10	19.5
71	2024-03-11	19.5
72	2024-03-12	19.5
73	2024-03-13	19.5
74	2024-03-14	19.5
75	2024-03-15	19.5
76	2024-03-16	19.5
77	2024-03-17	19.5
78	2024-03-18	19.5
79	2024-03-19	19.5
80	2024-03-20	19.5
81	2024-03-21	19.5
82	2024-03-22	19.5
83	2024-03-23	19.5
84	2024-03-24	19.5
85	2024-03-25	19.5
86	2024-03-26	19.5
87	2024-03-27	19.5
88	2024-03-28	19.5
89	2024-03-29	19.5
90	2024-03-30	19.5
91	2024-03-31	19.5
92	2024-04-01	19.5
93	2024-04-02	19.5
94	2024-04-03	19.5
95	2024-04-04	19.5
96	2024-04-05	19.5
97	2024-04-06	19.5
98	2024-04-07	19.5
99	2024-04-08	19.5
100	2024-04-09	19.5
101	2024-04-10	19.5
102	2024-04-11	19.5
103	2024-04-12	19.5
104	2024-04-13	19.5
105	2024-04-14	19.5
106	2024-04-15	19.5
107	2024-04-16	19.5



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Sl No	Time	Stack : K 0 1 100TPD-SOx - (mg/Nm3) Raw
108	2024-04-17	19.5
109	2024-04-18	19.5
110	2024-04-19	19.5
111	2024-04-20	19.5
112	2024-04-21	19.5
113	2024-04-22	19.5
114	2024-04-23	19.5
115	2024-04-24	19.5
116	2024-04-25	19.5
117	2024-04-26	19.5
118	2024-04-27	19.5
119	2024-04-28	19.5
120	2024-04-29	19.5
121	2024-04-30	19.5
122	2024-05-01	19.5
123	2024-05-02	19.5
124	2024-05-03	19.5
125	2024-05-04	19.5
126	2024-05-05	19.5
127	2024-05-06	19.5
128	2024-05-07	19.5
129	2024-05-08	19.5
130	2024-05-09	19.5
131	2024-05-10	19.5
132	2024-05-11	19.5
133	2024-05-12	19.5
134	2024-05-13	19.5
135	2024-05-14	19.5
136	2024-05-15	19.5
137	2024-05-16	19.5
138	2024-05-17	19.5
139	2024-05-18	19.5
140	2024-05-19	19.5
141	2024-05-20	19.5
142	2024-05-21	19.5
143	2024-05-22	19.5
144	2024-05-23	19.5
145	2024-05-24	19.5
146	2024-05-25	19.5
147	2024-05-26	19.5
148	2024-05-27	19.5





Sl No	Time	Stack_1_KILN_100TPD-SOx - (mg/Nm3) Raw
149	2024-05-28	19.5
150	2024-05-29	19.5
151	2024-05-30	19.5
152	2024-05-31	NA

Report Details: GMIron\_Ranchi | 2024-07-11 13:17:13 | Custom Report





## Real Time Data Acquisition And Monitoring

Site Name: M/s. GM Iron and Steel Company Ltd.

Report: Custom Report

From Date: 2024/01/01 00:00:00 To Date : 2024/05/31 00:00:00

Description	Stack_1_KILN_100TPD-PM - (mg/Nm3) Raw
Prescribed Standards	0 - 150
Maximum Data	38.2
Minimum Data	36.8
Geometric Mean	37.51
Median	37.5
Standard Deviation	0.26
Maximum Value At Time	2024-04-02
Minimum Value At Time	2024-02-06
Valid Data Points	151
Total Data Points	152
Data Availability %	99.34%

Sl.No	Time	Stack_1_KILN_100TPD-PM - (mg/Nm3) Raw
1	2024-01-01	37.4
2	2024-01-02	37.5
3	2024-01-03	37.5
4	2024-01-04	37.4
5	2024-01-05	37.7
6	2024-01-06	37.7
7	2024-01-07	37.3
8	2024-01-08	37.4
9	2024-01-09	37.5
10	2024-01-10	38.1
11	2024-01-11	37.4
12	2024-01-12	37.1
13	2024-01-13	37.6
14	2024-01-14	37.5
15	2024-01-15	37.7
16	2024-01-16	37.2
17	2024-01-17	37.6
18	2024-01-18	37.5
19	2024-01-19	37.2
20	2024-01-20	37.3
21	2024-01-21	37.3
22	2024-01-22	37.8
23	2024-01-23	37.7
24	2024-01-24	37.2



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Sl No	Time	Stack_1_KILN 100TPD-PM - (mg/Nm3) Raw
25	2024-01-25	37.6
26	2024-01-26	37.2
27	2024-01-27	37.6
28	2024-01-28	37.3
29	2024-01-29	37.0
30	2024-01-30	37.4
31	2024-01-31	37.5
32	2024-02-01	37.4
33	2024-02-02	37.6
34	2024-02-03	37.6
35	2024-02-04	37.5
36	2024-02-05	37.8
37	2024-02-06	36.8
38	2024-02-07	37.8
39	2024-02-08	37.5
40	2024-02-09	37.5
41	2024-02-10	37.5
42	2024-02-11	37.7
43	2024-02-12	37.6
44	2024-02-13	37.5
45	2024-02-14	37.8
46	2024-02-15	37.7
47	2024-02-16	37.7
48	2024-02-17	37.1
49	2024-02-18	37.4
50	2024-02-19	37.7
51	2024-02-20	37.7
52	2024-02-21	37.9
53	2024-02-22	37.5
54	2024-02-23	37.9
55	2024-02-24	37.8
56	2024-02-25	37.5
57	2024-02-26	37.8
58	2024-02-27	37.5
59	2024-02-28	37.4
60	2024-02-29	37.1
61	2024-03-01	37.5
62	2024-03-02	37.8
63	2024-03-03	37.4
64	2024-03-04	37.5
65	2024-03-05	37.8



Sl No	Time	Stack 1 KILN 100TPD-PM - (mg/Nm3) Raw
66	2024-03-06	37.6
67	2024-03-07	37.5
68	2024-03-08	37.4
69	2024-03-09	37.7
70	2024-03-10	37.5
71	2024-03-11	37.8
72	2024-03-12	37.0
73	2024-03-13	37.6
74	2024-03-14	37.9
75	2024-03-15	37.1
76	2024-03-16	37.4
77	2024-03-17	37.4
78	2024-03-18	37.6
79	2024-03-19	37.5
80	2024-03-20	38.1
81	2024-03-21	38.0
82	2024-03-22	37.8
83	2024-03-23	37.6
84	2024-03-24	37.4
85	2024-03-25	38.1
86	2024-03-26	37.1
87	2024-03-27	37.2
88	2024-03-28	37.4
89	2024-03-29	37.3
90	2024-03-30	37.2
91	2024-03-31	37.2
92	2024-04-01	37.0
93	2024-04-02	38.2
94	2024-04-03	37.4
95	2024-04-04	37.2
96	2024-04-05	37.1
97	2024-04-06	37.8
98	2024-04-07	37.1
99	2024-04-08	37.4
100	2024-04-09	37.7
101	2024-04-10	37.7
102	2024-04-11	37.2
103	2024-04-12	37.6
104	2024-04-13	37.9
105	2024-04-14	37.1
106	2024-04-15	37.7
107	2024-04-16	37.5



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Sl No	Time	Station: KILN 100TPD-PM - (mg/Nm3) Raw
108	2024-04-17	37.1
109	2024-04-18	37.9
110	2024-04-19	37.3
111	2024-04-20	37.5
112	2024-04-21	37.5
113	2024-04-22	37.5
114	2024-04-23	37.5
115	2024-04-24	37.3
116	2024-04-25	37.6
117	2024-04-26	37.3
118	2024-04-27	37.7
119	2024-04-28	37.7
120	2024-04-29	37.4
121	2024-04-30	37.7
122	2024-05-01	37.2
123	2024-05-02	37.2
124	2024-05-03	37.5
125	2024-05-04	37.4
126	2024-05-05	37.8
127	2024-05-06	37.4
128	2024-05-07	37.7
129	2024-05-08	37.5
130	2024-05-09	38.0
131	2024-05-10	37.7
132	2024-05-11	37.5
133	2024-05-12	37.5
134	2024-05-13	37.5
135	2024-05-14	37.2
136	2024-05-15	37.3
137	2024-05-16	38.0
138	2024-05-17	37.2
139	2024-05-18	37.2
140	2024-05-19	38.1
141	2024-05-20	37.3
142	2024-05-21	37.3
143	2024-05-22	37.3
144	2024-05-23	37.3
145	2024-05-24	37.4
146	2024-05-25	37.5
147	2024-05-26	37.8
148	2024-05-27	37.8



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Sl No	Time	Sl No	K151 100TPD-PM - (mg/Nm3) Raw
149	2024-05-28		37.8
150	2024-05-29		37.2
151	2024-05-30		37.4
152	2024-05-31		NA

Report Details: GMIron\_Ranchi | 2024-07-11 13:16:15 | Custom Report



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## RISK ASSESSMENT AND DISASTER MANAGEMENT PLAN (EXTRACT OF FINAL ENVIRONMENTAL IMPACT ASSESSMENT REPORT)

### 1. Introduction:

The existing plant consists of sponge iron manufacturing unit through Iron Ore, Coal and Dolomite, Steel Melting Shop with configuration of Coal Washery and Iron Ore crusher.

#### 1.1 Purpose:

The purpose of this Risk and Disaster Management Plan is to provide a comprehensive approach for identifying, assessing, and managing risks associated with the operations of [GM Iron and steel company Ltd]. This plan also outlines the procedures for responding to and recovering from disasters to ensure the safety of employees, protection of assets, and continuity of operations.

The existing Disaster Management measures will be upgraded considering the substantial expansion with all possible safety measures and standard code of practices of engineering. However, unexpected eventualities during operation and maintenance may lead to accidental events causing damage to life and or property. This Chapter presents an overview of environmental risks associated with various production facilities, suggested remedial measures and an outline of the emergency preparedness plan.

#### 1.2 Scope:

This plan covers all operations within the [GM Iron and steel company Ltd], including production, storage, transportation, and waste management. It applies to all employees, contractors, and visitors on the premises.

### 2. Risk Management:

#### 2.1 Risk Identification:

Conduct regular hazard assessments in all operational areas.  
Maintain an updated risk register that includes all identified risks, their potential impacts, and the likelihood of occurrence.

The plant existing and proposed facilities can result in the following Emergency situations in the Plant

- Major Fire.
- Molten metal / slag spurt





- Explosion in dust collector/Sponge Iron gases/BF gas
- Chemical spillages
- Toxic gas leakages
- Cold Burn
- Exposure to Hot metal
- Collapse of building/structure
- Electrical

The major emergencies are likely to be caused either by release of large quantities of DRI gases (Hot gases), BF gas (fuel gas) or fire and explosion caused in handling fuel oils/molten metal or major fire in storage areas of fuel oils.

Emergency plan includes noticing of accidents, evacuations and escape routes, shutdown of operation, rescue and search, medical care and rehabilitation.

Details on all these aspects are discussed below:

Steel plant being hazardous industry, it is expected to harbour major hazards which warrant for a detailed Risk analysis study. Taking in to account the fact that the plant is handling Toxic gases, molten metal, fuel oils & chemical the Risk analysis is made. The risk analysis involves study of

- i. Identification of major hazards.
- ii. Identifying failure scenario of release of gas or situations such as spillage of chemicals or leakage of molten metal etc.
- iii. Carrying out of effect and damage calculations.
- iv. Deciding who are at risk – employees, contractors, visitors etc.
- v. Evaluate the risk in terms of likelihood & severity.
- vi. Deciding whether the existing precautions / measures are adequate.

The risks involved in operation & maintenance of an integrated steel plant are broadly classified in to following categories.

- Mechanical Risks.
- Electrical Risks.
- Fire & explosion Risks.
- High / low temperature exposure risks.
- Toxic gases exposure risks.
- Corrosive / reactive chemical exposure risks.



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1. Mechanical risks are generally encountered with injuries to the head, limbs, eyes etc. usually as a result of negligence on the part of operating or maintenance personnel in the use of improper tools, bypassing safety procedure, neglect of personal protective wear & risk associated with rotating machinery.
2. Electrical risks which results in shock or burns is a consequence of poor maintenance, handling by unauthorized personnel & use of improper / substandard electrical equipment for cables. The above two types of risks normally do not cause emergency situations.
3. Other types of Risks such as Fire & explosions, Toxic gas release, Chemical spills involve the handling of molten metal, fuel oils, toxic gases & chemicals can create emergency situations.
4. The details of materials involved, Emergency scenario, consequence of incidents, employee's exposure and the level of risk associated with these activities are given in summary of Risk analysis.

The Immediately Dangerous to Life or Health (IDLH) of carbon monoxide has been taken as 1200 PPM by National Institute for Occupational Safety and Health (NIOSH)

**TABLE - 1.0**  
**SUMMARY OF RISK ANALYSIS**

SL. No	Scenario Envisaged	Risk causes /	Consequence	Probability Of Occurrence
1.	Release of Toxic gas such as BF gas	Inhalation of 'CO"	Health Hazard (Unconsciousness etc)	Occasional
2.	Fire in Fuel oil storage areas	Ignition of Oil	Major Fire	Occasional
3.	Catastrophic Rupture of LDO / FO storage Tank	Ignition of LDO / FO oil	Jet fire	Remote
4.	Chemical spills (HCL & H <sub>2</sub> SO <sub>4</sub> )	Leakage in Tank	Exposure to corrosive Fumes of HCL & H <sub>2</sub> SO <sub>4</sub> & chemical burns	Remote
5.	Bursting / Explosion of LPG / Acetylene cylinder	Ignition of gas	Explosion & injuries to men working	Remote



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6.	Molten metal explosion in Blast furnace & SMS.	Puncture of ladle furnace shell.	Explosion & injuries to men working	Occasional
7.	Fire in Underground Cable galleries	Insulation Failure & short circuit	Major Fire	Remote
8.	Boiler Explosion	Over pressure due to Failure of safety devices	Pressure wave / missile effect of exploded pieces	Remote
9.	Catastrophic rupture of steam line	Over pressure	Burns to personnel	Remote

## 2.2 Risk Assessment:

Evaluate the severity and frequency of each identified risk using a risk matrix. Prioritize risks based on their potential impact on safety, operations, and the environment.

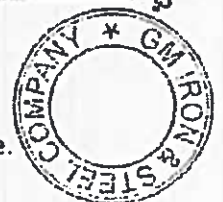
### A. DRI UNIT

Molten iron travels down a trough into a spinning mold of a centrifugal casting machine where centripetal force spreads the iron against the mold walls. Molten iron is filled in one end of the core pipe mold between the core and the mold to form a flared edge i.e bell. The core then seals off that end of the mold preventing molten iron from flying out during the casting. And the formed pipe is extracted and treated further. The hazard area in the process is identified below

Major Hazards	Causes / Effects
1 Fire & Explosion due to Molten metal contact with water	• During tapping molten metal may come in contact with water or moisture in the area & cause Fire & Explosion.
2 Molten metal spurt	• Molten metal spurt, Fire & explosion can cause burn injuries to nearby employees and cause property loss.

### 1.0 FIRE HAZARD

- In Kiln & Furnace section due to heat and temperature.
- In Coal/Oil Storage section.
- Cables on galleries and on trays in all plant sections.
- From oil handling.



## 1.1 SEVERITY MAPPING & ZONING

Major accident may cause severe damages to life and property. The assessment will be based on:-

- a. ON-site losses.
- b. OFF-site losses.

On-site losses will be loss of life, property damage and injuries to the scene of occurrence where the people are working or combating with emergency control.

The OFF-site losses will include the loss of life, injuries and property damages of neighborhood villages based on the gravity of Emergency situation.

### SEVERITY AREAS / MAPPING

Major accidents such as Toxic gas release, Fire and explosion and chemical spills may occur in certain location of the plants where fuel oils, chemicals / toxic gases & liquid steel are handled.

### ZONING OF HAZARDS / RISKS

Based on the quantum of risks involved in handling molten metal, fuel oils, chemicals, gases & their effects / severity on workers, property loss to environment taking in to consideration safety measures incorporated, the **facility / activity** has been categorized into three zones.

#### a. Zone - 1:

In this category the emergency situation (usually fires) calls for immediate attention but can be managed with only firefighting arrangement available at sites.

The areas come under this zoning are:

- (i) Coal and Coke storage area.
- (ii) Blast Furnace Area
- (iii) DRI plant area
- (iv) Fuel oil storage area.
- (v) Compressed gas cylinder area.

Based on experience, it is concluded that with proper maintenance and operation of the firefighting facilities, hazards in this zone will not pose any problem.

## 2.3 Risk Mitigation:

Implement engineering controls such as safety barriers, containment systems, and automated monitoring.

*Shudhan*





Develop and enforce safety protocols, including regular training and emergency drills for employees.

Ensure proper maintenance of equipment and infrastructure to prevent accidents.

Establish clear communication channels for reporting hazards and near-misses.

#### 2.4 Monitoring and Review:

Regularly review and update the risk management plan to address new risks or changes in operations.

Conduct periodic audits and inspections to ensure compliance with safety regulations and effectiveness of risk controls.

### 3. Disaster Management:

#### 3.1 Disaster Preparedness:

Develop and maintain an Emergency Response Plan (ERP) outlining procedures for various disaster scenarios (e.g., fire, explosion, chemical spill, natural disasters).

Conduct regular emergency drills to ensure readiness and effectiveness of the ERP.

Equip the plant with emergency response equipment, including fire extinguishers, first aid kits, and personal protective equipment (PPE).

#### 3.2 Disaster Response:

Establish an Emergency Response Team (ERT) trained to respond to various disaster scenarios.

Define clear roles and responsibilities for all employees during an emergency.

Ensure communication systems are in place to notify all personnel promptly in case of an emergency.

#### 3.3 Disaster Recovery:

Develop a Business Continuity Plan (BCP) to restore operations as quickly as possible after a disaster.

Conduct damage assessments to determine the extent of impact on operations and infrastructure.

Coordinate with local authorities and emergency services for support during recovery efforts.

#### 3.4 Communication Plan:

Establish internal communication protocols to keep employees informed during and after a disaster.

Maintain external communication with stakeholders, including regulatory bodies, suppliers, customers, and the community.



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Major accidents such as Toxic gas release, Fire and explosion and chemical spills may occur in certain location of the plants where fuel oils, chemicals / toxic gases & liquid steel are handled.

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### 3. Disaster Management:

#### 3.1 Disaster Preparedness:

Develop and maintain an Emergency Response Plan (ERP) outlining procedures for various disaster scenarios (e.g., fire, explosion, chemical spill, natural disasters).

Conduct regular emergency drills to ensure readiness and effectiveness of the ERP.

Equip the plant with emergency response equipment, including fire extinguishers, first aid kits, and personal protective equipment (PPE).

#### 3.2 Disaster Response:

Establish an Emergency Response Team (ERT) trained to respond to various disaster scenarios.

Define clear roles and responsibilities for all employees during an emergency.

Ensure communication systems are in place to notify all personnel promptly in case of an emergency.

#### 3.3 Disaster Recovery:

Develop a Business Continuity Plan (BCP) to restore operations as quickly as possible after a disaster.

Conduct damage assessments to determine the extent of impact on operations and infrastructure.

Coordinate with local authorities and emergency services for support during recovery efforts.

#### 3.4 Communication Plan:

Establish internal communication protocols to keep employees informed during and after a disaster.

Maintain external communication with stakeholders, including regulatory bodies, suppliers, customers, and the community.





## 1.2 SAFETY MEASURES FOR CONTROLLING RISKS AND SEVERITY IN UPCOMING PROJECTS.

Provision has been made for the following safety components in the operation of above plants & facilities.

- a. Use of safety valves, rupture disc, explosion vents & regular monitoring of operational parameter
- b. Automatic control valves, quick shut off valves.
- c. Alarms, sensors, relays, trip systems have been provided.
- d. Implementation of appropriate operating procedures.
- e. Proper fire protection system such as Fire detection, fire extinguishers & fire hydrants
- f. Proper training, disclosure of information's related to safety rules & procedures.

With above safety set up the chances of the emergency situations is very less. If it occurs, enough emergency equipments, mitigation measures together with emergency teams to tackle emergency situations are planned.

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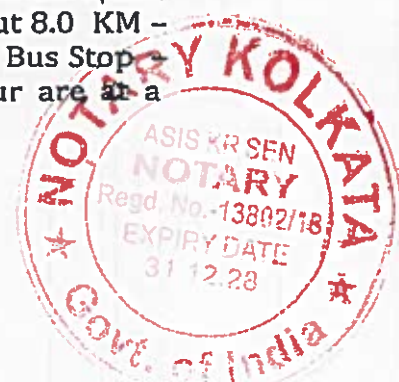
## NEARBY POPULATION

Since, there is no any other hazardous chemicals/material except as listed in Chapter 6, stored or manufactured in the plant nor any highly inflammable material is stacked in the plant in a large quantity. The Range of Physical Propagation may limit up to 0.2 KM from the Factory Site. Thus there is no risk and danger to the local people, residing in this area and in nearer villages.

*Shukh*

## AMENITIES AVAILABLE NEARBY TO THE PLANT

Amenities like School, Bazar etc. are at a distance of about 10 km apart i.e. in Jamshedpur City, Petrol Pumps are on N.H. 200 about 8.0 KM - 10 KM apart. Small Hotels are in jamshedpur 10 KM apart. Bus Stop - mango at 2.0 km and Nearest Railway Station- adityapur are at a





distance of 1-2 KM AT . Police Station is Jamshedpur about 10 KM apart. Places of Worship are at a distance of 2 KM to 5 KM from the Factory.

#### PHYSICAL RANGE OF CONSEQUENCES (PROPAGATION):

Storage	Processing
I. Limited to Factory premises	I. Limited to Factory premises.
II. Can spread up to 200 mts or outside the factory premises	II. Can spread in the processing section/shed up to 200 mts up to the factory premises.
III. Can spread up to 200 mts or outside the premises.	III. Can spread in the processing section/ shed up to 200 mts up to the factory premises.

#### 6.0 FACILITIES AVAILABLE

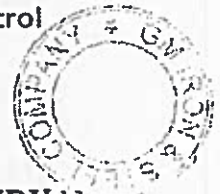
The Fire Brigade Services available on call at Ashiyana MOR, highway, housing colony, Adityapur, Jamshedpur

Government Hospital, Adityapur Industrial area, Gamharria, Jamshedpur

#### ALERT ACTION PLAN

On hearing emergency situation from operating department, the control room staff alerts the factory personnel through siren such as Emergency siren, whistle & other emergency communication means such as hooters, fire siren, mobile etc.

- On getting information regarding emergency from operating department, the coded siren to be blown to warn the workers.
- Emergency services / agencies will be informed to rush to spot through walkie Talkie, mobile, telephone.
- Search teams will be alerted.
- Fire brigade and OHS will be alerted & put in to service immediately.
- People around the area will be asked to go out to safer places possibly away from wind direction.
- Emergency declarer, incident controller will take charge of control operations.
- Immediate steps will be taken to cordon off the area for rescue operations.



#### 6.1 ESCAPE ROUTE PLAN FOR ENTIRE PLANT & INDIVIDUAL DEPARTMENTS

Escape Route plan for entire plant will be drawn.

- Escape routes will be marked and workers are made familiar with Exit stickers are also pasted to guide the direction.



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- The Escape routes are free from obstructions & sufficient illumination is provided. Emergency lighting is also provided.

## 6.2 CONTROL ROOM

- Control Room located at Main gate will be identified an Emergency Control Room.
- The Control Room will be manned by trained personnel in all the shifts.

## 6.3 CONTROL ROOM WILL BE EQUIPPED WITH FOLLOWING FACILITIES.

- Factory layout plan.
- Close circuit TV having network in all critical operation / storage areas.
- Contact telephone numbers of Emergency services like Fire Brigade, Police, hospital including statutory authorities.
- Emergency Torches.
- Mega phone.
- Emergency fire Sult.
- Mobile phone numbers.
- Walkie talkie.
- Breathing apparatus.
- Personal protective equipment
- Public address system.
- First Aid kits.
- Safety nets.
- Ambu bag.

## 6.4 COMMUNICATION FACILITIES – INTERNAL AND EXTERNAL

### INTERNAL COMMUNICATION

- Fire Siren
- Telephone
- Intercom
- Walkie-Talkie
- Mobile
- Public Address System – Mega Phone
- Fire Alarm System
- Manual & Automatic call points

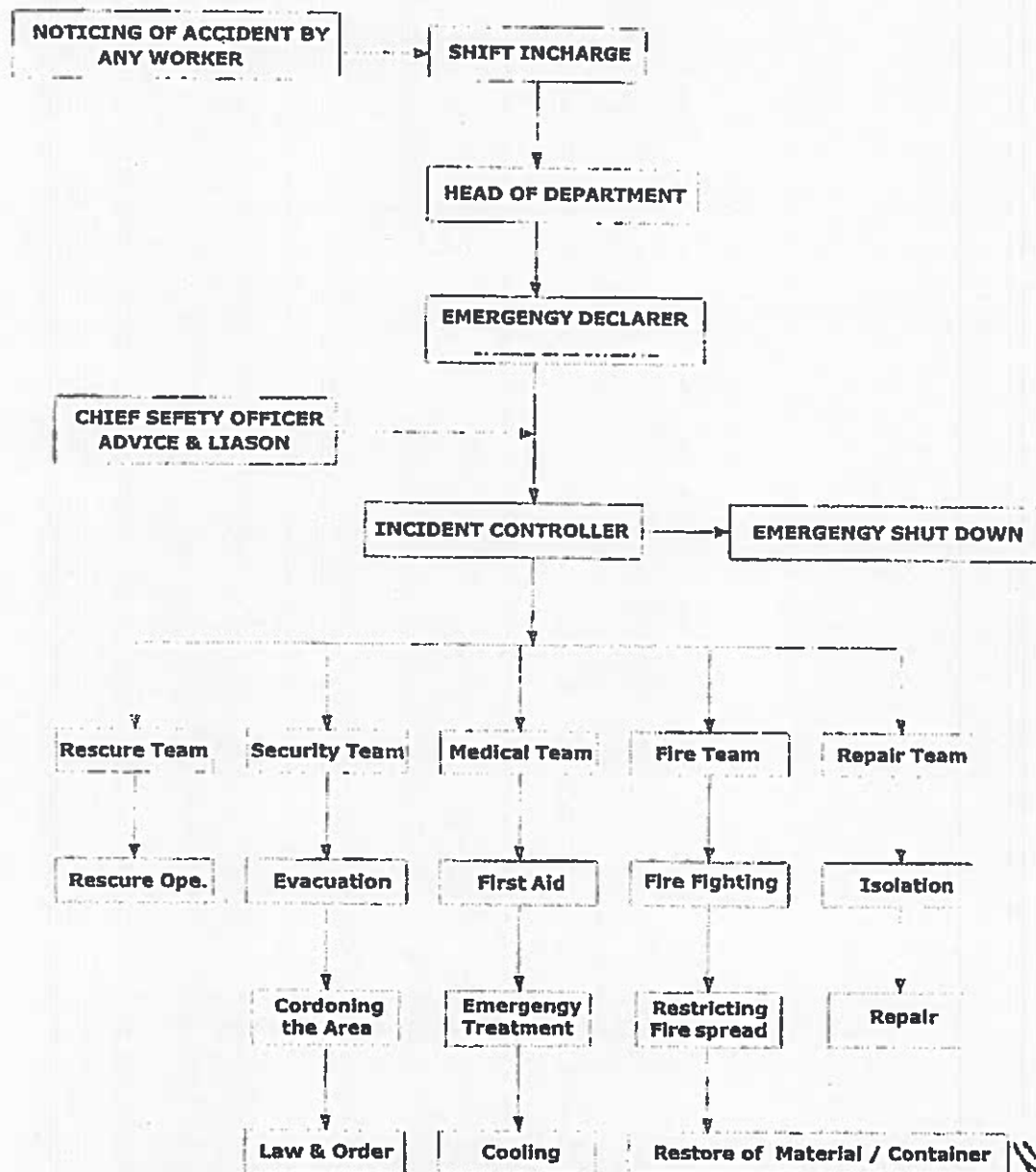
### EXTERNAL COMMUNICATION

- Fax
- P&T Phones
- Mobile
- Internet



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## 7.0 EMERGENCY PLAN - CHART



## 7.1 EMERGENCY PLAN

### 7.1.1 EMERGENCY STRUCTURE PLAN

The following activities are involved in declaring & controlling Emergency situations.

#### NOTICING OF THE ACCIDENT

- Usually an accident or an emergency situation will be noticed by workers in the shop floor and they report to supervisor.
- The type of emergency situation would be assessed by the concerned supervisor or shift in-charge in the shop floor.
- The shift in-charge will immediately get in touch with the declarer of emergency if it is serious in nature. If this is not serious, he will try to



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continue various control operations till normalcy is restored.

#### **ROLE OF EMERGENCY DECLARER**

- a. Soon after the receipt of information from the shift incharge/supervisor, the emergency declarer will reach the spot and take charge of the situation.
- b. The declarer of emergency or his alternate is pre-decided and made known to shift in-charge/supervisor.
- c. The declarer of emergency will communicate to incident controller, Unit Co-coordinator and other emergency services like OHS, Safety, Security, Fire, Traffic, Welfare etc.,

#### **DECLARATION OF EMERGENCY**

- a. The declarer will decide whether it is an onsite emergency or off site emergency situation.
- b. Immediately he will declare emergency through coded siren, which is pre-decided.
- c. The workers in the plant will know that an emergency situation has arisen and will shut down the plant and move to a safer place, which is pre-determined.
- d. The Management of emergency will be controlled by Control Room or alternate control room in Security Office at Main Gate.
- e. In case the emergency is off-site, the declarer will be in touch with pre-decided authority (District magistrate) who will take charge off-site emergency management. Till then the plant emergency declarer will take necessary action to control emergency within the premises.



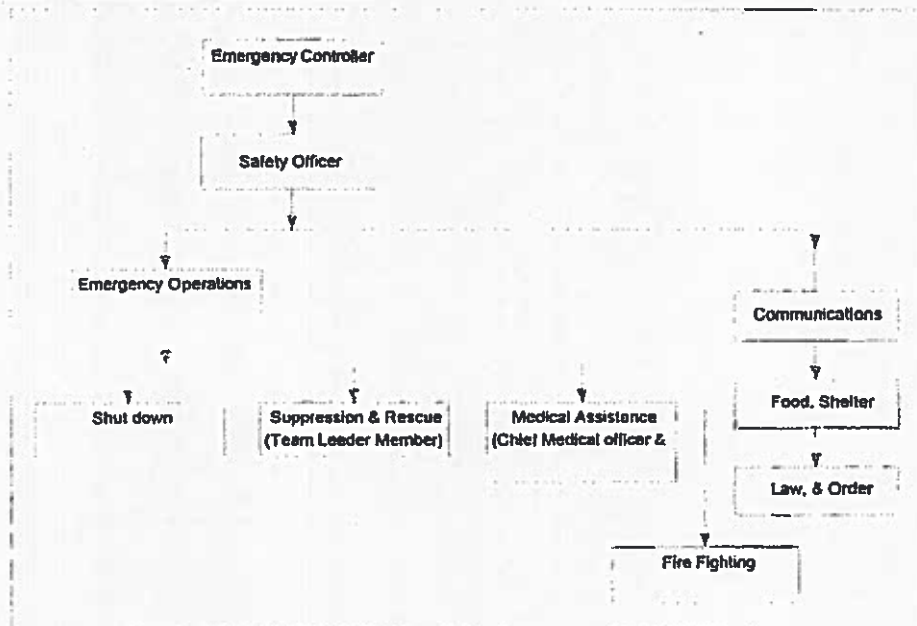
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### ACTION TO BE TAKEN

- a. First, the declarer has to find out the nature of emergency and has to get in touch with incident controller who has a set of two teams (Engineering Team and Rescue team) under him.
- b. The incident controller, Unit coordinators and emergency/service agencies like Occupational Health and Safety Center, Security, Fire Services, Traffic, Welfare etc., will rush to the spot.
- c. The search team, evacuation teams and rescue teams that are pre-determined, rush to spot and act according to the instructions of incident controller.
- d. The search team and evacuation team members will search injured / gas inhaled persons and help others to move to a safer place, which is pre-determined. These teams will also bring the injured persons to a safer place and help to shift them to OHS for necessary treatment, after first-aid on the spot.
- e. The repair team will actually go to the spot and try to control the emergency and to help the plant in-charge with necessary protective equipment.
- f. The rescue team is specially trained to meet emergency situations of gas hazard.

All the teams are trained beforehand about handling accident cases and are well aware of plants and equipment

### 7.1.2 LINE OF CONTROL



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The Emergency declarer and his team will carry out emergency operations such as shut down, isolation, rescue, evacuation, medical assistance, firefighting and also coordinate other activities such as transport, relief, shelter, food and communications.

## 7.2 BRIEF DESCRIPTION OF CONTROL MEASURES DURING EMERGENCY

### FIRST AID MEASURES

- Rescue the Person if he is near the source of gas using Self-contained breathing apparatus.
- Transfer the affected Persons from gas affected area to safe place.
- Administer Oxygen to the gas inhaled persons for speedy recovery.
- Check the breathing and pulse, if necessary cardiopulmonary resuscitation should be given.
- Call the doctor and Ambulance and shift the gas affected person to hospital.

### ii) NATURAL DISASTERS & OTHER EMERGENCY SITUATIONS

#### NATURE OF EMERGENCY SITUATIONS IDENTIFIED

The following are the potential emergency situation may arise & plant personnel have to prepare for this

#### a. Natural disasters

1. Earthquake
2. Floods.

#### b. Other disasters

1. Telephonic Bomb Threat
2. Civil Disturbance.

### RESPONSE TO EARTH QUAKE

Instruction to employees

#### WITHIN THE BUILDING

- Take cover under a desk or table or sit or stand against an inside wall (not inside a door way)
- Hold tightly to the desk or table until the treming stops.
- Move away from windows or objects that may fall on you.
- After the tremors have stopped, evacuate the building if structure damage is apparent.
- Avoid use of telephone replace telephone handsets shaken off then



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- Do not use open flames.

#### OUT SIDE

- Do not enter any building
- Make clear of buildings, falling glass, utility, poles, wires and large trees.
- Get on the ground – Duck, cover, hold.
- After shaking stops, watch for falling glass, electrical wires, poles and other debris.

#### WHILE DRIVING

- Drive away from over passes and under passes
- Stop in a safe place.
- Set the parking break.
- Stay in the vehicle if wires fall on to the vehicle stay inside until rescued.

#### EMERGENCY SERVICES

If time permits, emergency services should be notified prior to advising neighbors of any incident with off-site impact. Emergency services must be briefed on any information provided to neighbors in this regard.

#### 7.3 ARRANGEMENTS FOR MEDICAL TREATMENT

Affected personnel from the emergency caused due to accident are required to be removed and taken to safer places for necessary first aid treatment.

As soon as the siren starts, the rescue/ first aid team will rush to the emergency spot along-with protective equipment. As per instructions received from the incident controller, persons will wear the protective equipment and enter into emergency spot to search for the victims. After the victims are received they will be taken to safer places and given first aid by trained personnel .If the situation requires immediate medical attention from specialists, necessary action for shifting the injured persons to Hospitals /Nursing homes will be taken.

#### Conclusion:

By implementing this Risk and Disaster Management Plan, [GM Iron and steel company Ltd.] aims to minimize risks, protect employees and assets, and ensure the continuity of operations in the face of potential disasters. Continuous monitoring, regular training, and a commitment to safety are essential to achieving these goals.



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**CHARTER**  
**ON**  
**CORPORATE RESPONSIBILITY FOR**  
**ENVIRONMENTAL PROTECTION**



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## CHARTER ON CORPORATE RESPONSIBILITY FOR ENVIRONMENT PROTECTION (CREP) PREFACE

At [GM Iron and steel company Ltd], we recognize that our operations have a significant impact on the environment. As a leading player in the iron and steel industry, we are committed to minimizing our environmental footprint and promoting sustainable practices. Our corporate responsibility strategy focuses on reducing emissions, conserving resources, and promoting environmental stewardship.

S.NO	POSSIBLE EMERGENCY	PREVENTIVE MEASURES
1.	<p><b>COKE OVEN PLANTS</b></p> <p>To meet the parameters PLD (% leaking colours)PLL(% leaking lids),PLO(%leaking off take)of the notified standards under EPA within three years by December 2005).industry will submit time bound action plan and PER chart along with the bank guarantee for the implementation or the time .</p> <p>To rebuild at least 40 % of the coke oven batteries in next 10 years</p>	Not applicable as there is no coke oven plant
2.	<p><b>STEEL MELTING SHOP</b></p> <p>Fugitive emissions-to reduce 30% by march 2004 and 100 % by march 2008 (including installation of secondary de-dusting facilities)</p>	We are planning to installed steel melting shop
3.	<p><b>BLAST FURNACE</b></p> <p>DIRECT INJECT OF REDUCING AGENTS BY JUNE 2013</p>	Not applicable since there is no blast furnace.
4.	<p><b>SOLID WASTE/HAZARDOUS WASTE MANAGEMENT</b></p> <p>Utilization of steel/melting shop (SMS)/blast furnace (BF)slag as per the following schedule: By 2004-70% By 2006-80 By 2007-100%</p>	It is used for land filling of down area.



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4.	<p><b>HAZARDOUS WASTES</b></p> <p>Charge of tar sludge/ETP sludge to coke oven by June 2003.</p> <p>Inventorization of the hazardous waste as per hazardous waste (M&amp;H)Rules,1989 as amended in 2000 and implementation of the rules by dec.2003.(tar sludge, acid sludge, waste lubricating oil and type fuel falls in</p>	<p>Hazardous waste management rules 2016 are being followed for only used oil and grease.</p>
5.	<p><b>WATER CONSERVATION/WATER POLLUTION</b></p> <p>To reduce specific water consumption to 5 m3/t for long products and 8 m3/t for flat products by December 2005.</p> <p>To operate the Co-BP effluent treatment plant efficiently to achieve the notified effluent discharge standards –by June 2003.</p>	<p>The plant is based on water consumption of 1 m3/t</p>
6.	<p>Installation of continuous stacks monitoring system and its calibration in major stacks and setting up of the online ambient air quality monitoring stations by June 2005.</p>	<p>Continuous online stack monitoring system for PM/SOX/NOX installed on our major stack.</p>
7.	<p>To operate the existing pollution control equipment efficiently and to keep proper record of run hours, failure time and efficiency with immediate effects. Compliance report in this regards is submitted to cpcb/spcb every 6 months</p>	<p>We have provided electric meters on all installed pollution control equipment for their running hrs.&amp;failure time.</p> <p>Compliance report is being submitted every 6 month to MoEF&amp;CC regional office Ranchi.</p>
8.	<p>To implement the recommendations of life cycle assessment study sponsored by MOEF by December 2003.</p>	<p>Nill</p>
9.	<p>The industry will initiate the steps to adopt the following clean technology measures to improve the performance of industry towards production, energy and land environment.</p>	



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	<ul style="list-style-type: none"> <li>• Energy recovery of top blast furnace (BF) gas.</li> </ul>	Not applicable.
	<ul style="list-style-type: none"> <li>• Use of tar-free runner linings.</li> </ul>	No tar runner linings are proposed
	<ul style="list-style-type: none"> <li>• Suppression of fugitive emissions using nitrogen gas or other inert gas</li> </ul>	Fugitive emissions are being controlled by installed ESP and bag filters and water spray at all transfer points.
	<ul style="list-style-type: none"> <li>• Processing of the waste containing flux and ferrous wastes through waste recycling plant</li> </ul>	Not applicable to us.
	<ul style="list-style-type: none"> <li>• To implement rainwater harvesting</li> </ul>	Rainwater harvesting structures have been constructed
	<ul style="list-style-type: none"> <li>• Reduction in power consumption</li> </ul>	Implemented the energy efficiency measures and over achieved the energy efficiency target.
	<ul style="list-style-type: none"> <li>• To improve overall housekeeping and green belt.</li> </ul>	Greenbelt has been developed to control fugitive dust and noise.  Good housekeeping is being maintained in the plant.



X



**M/S. GM IRON AND STEEL COMPANY**  
 At - Adityapur Industrial Area, Phase -3, Seraikella-Kharsawan,  
 Gamharia Seraikella Kharsawan, Parwatipur Jharkhand (831013)

## Time bond action plan for Dolochar

Name of work-Dolochar

Name of party-Sai enterprises

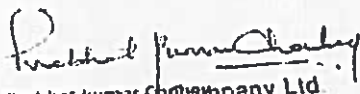
P.o No-SAI/24-25/05

Work complete time bond-3 months

Current work status- work will done Within 3 months.

Thanking you

For GM Iron and steel company limited

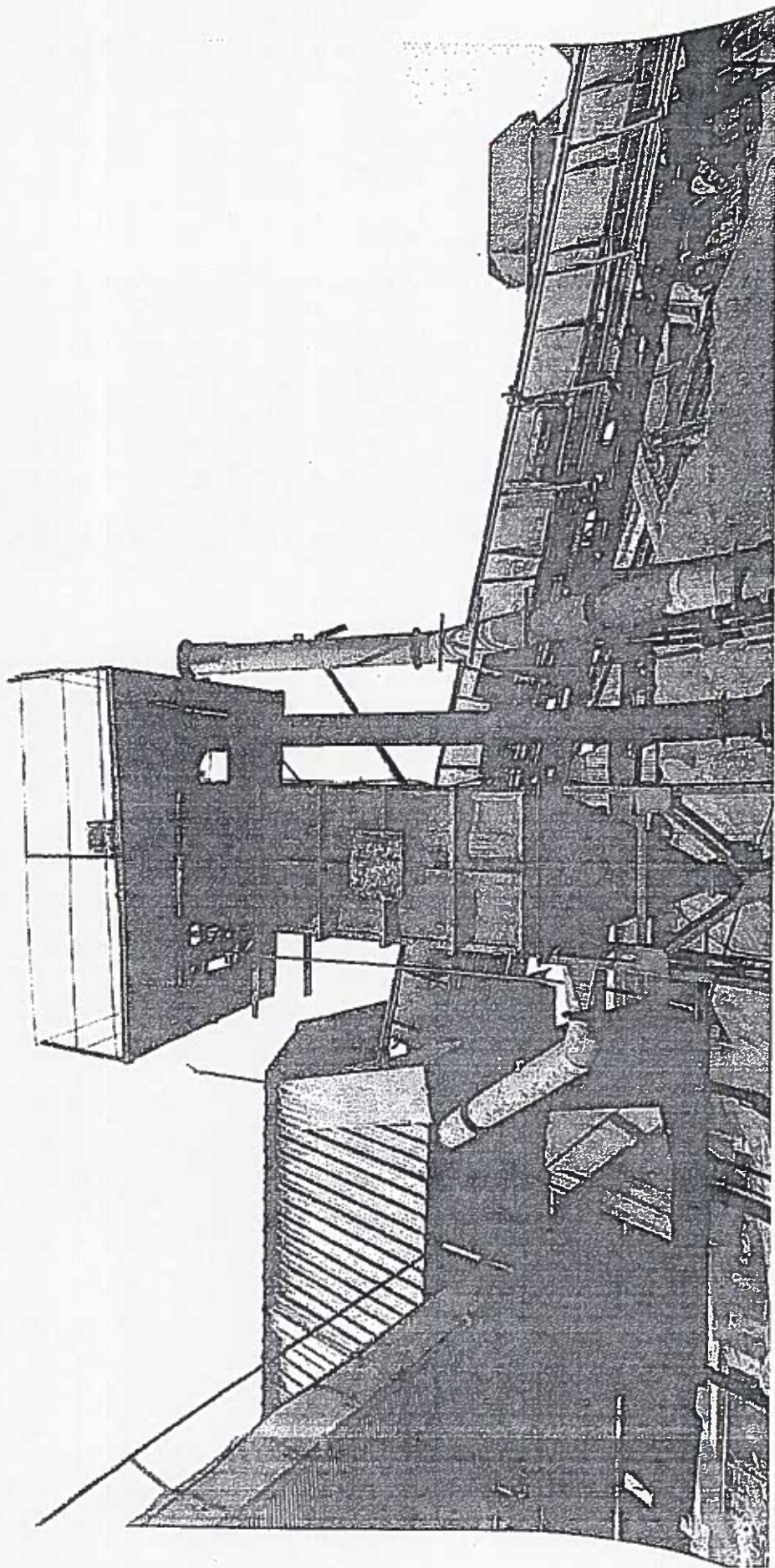
  
 Prakash Kumar Choudhary  
 GM Iron & Steel Company Ltd.  
 (Director)

Director



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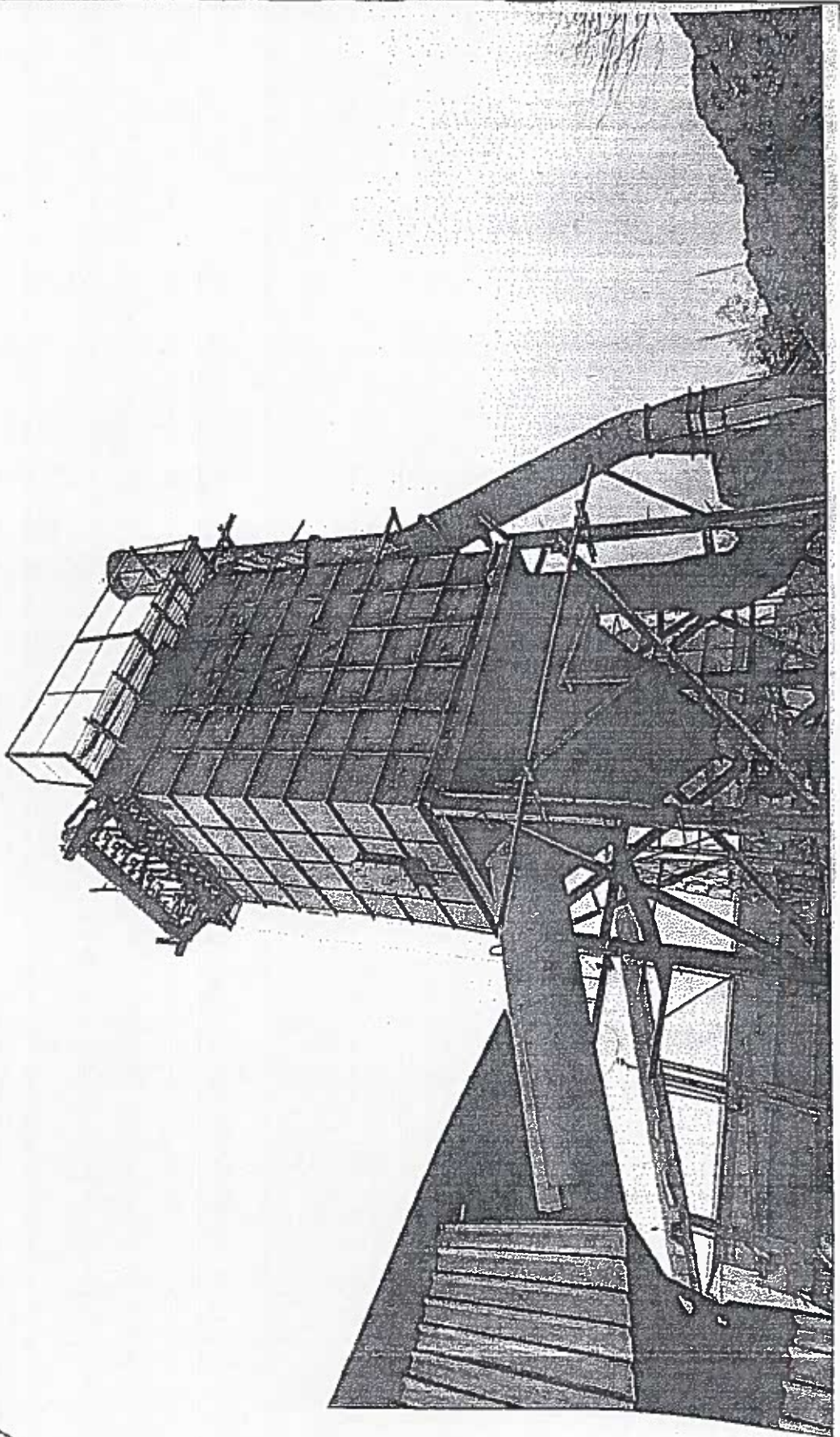
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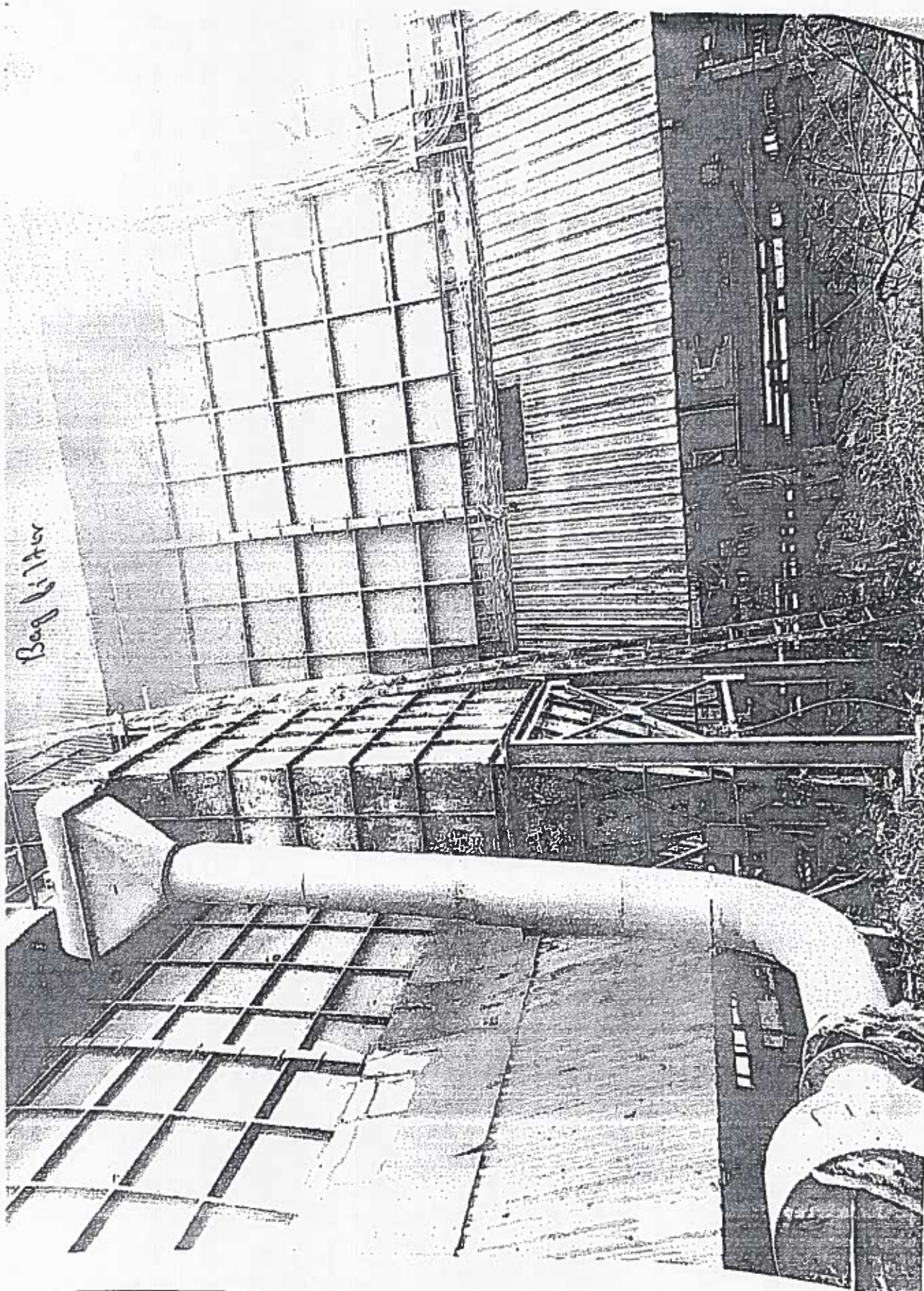
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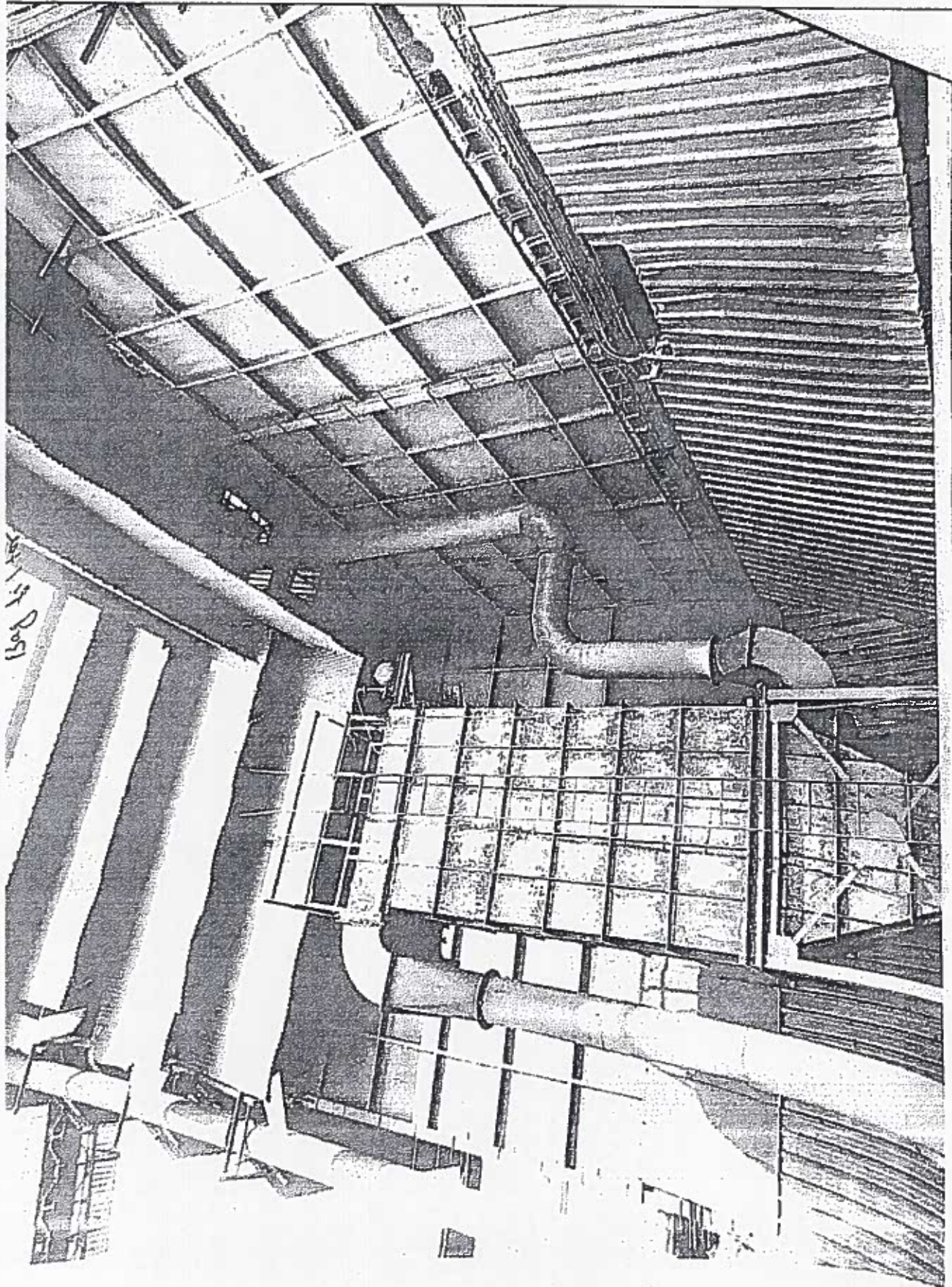


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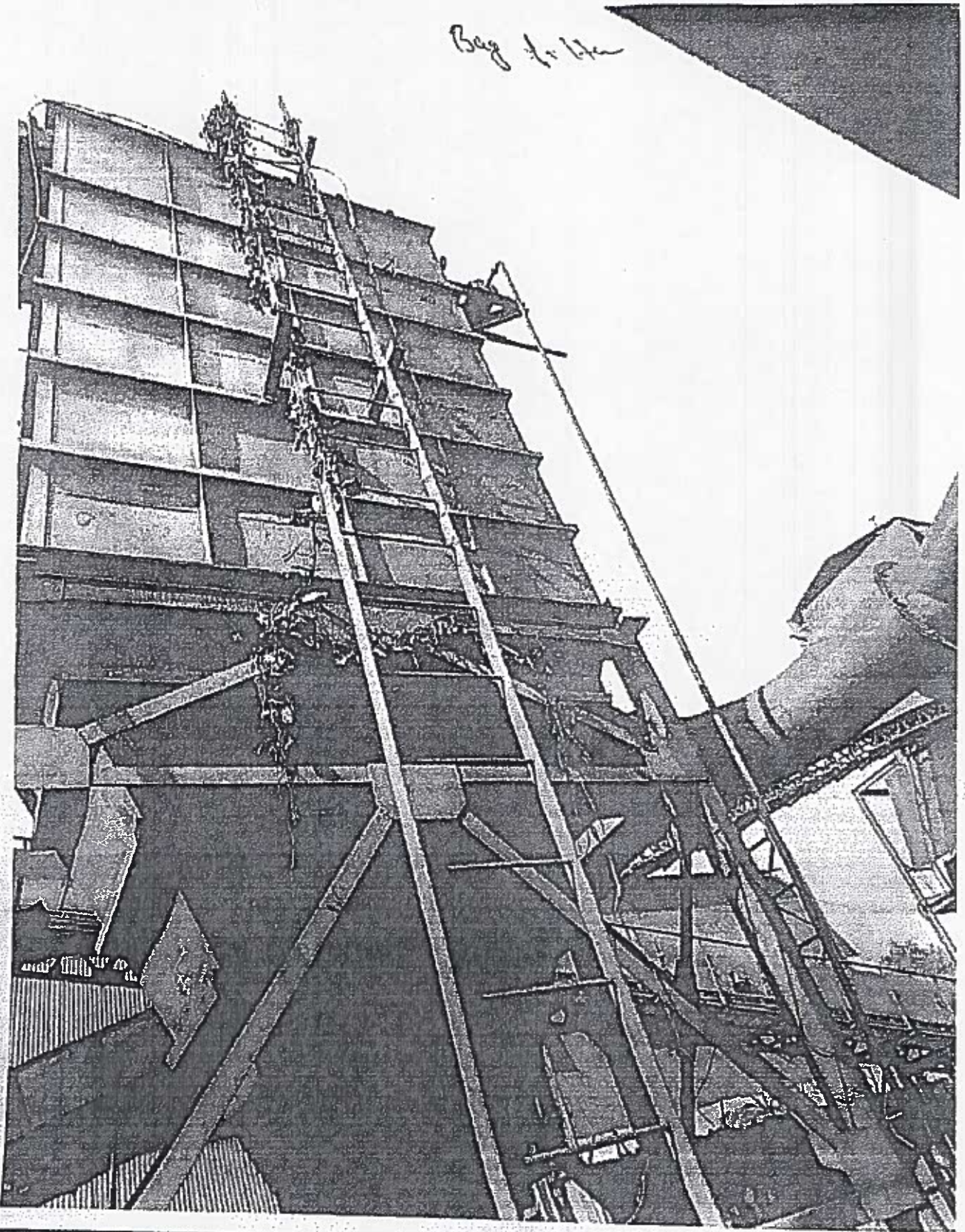


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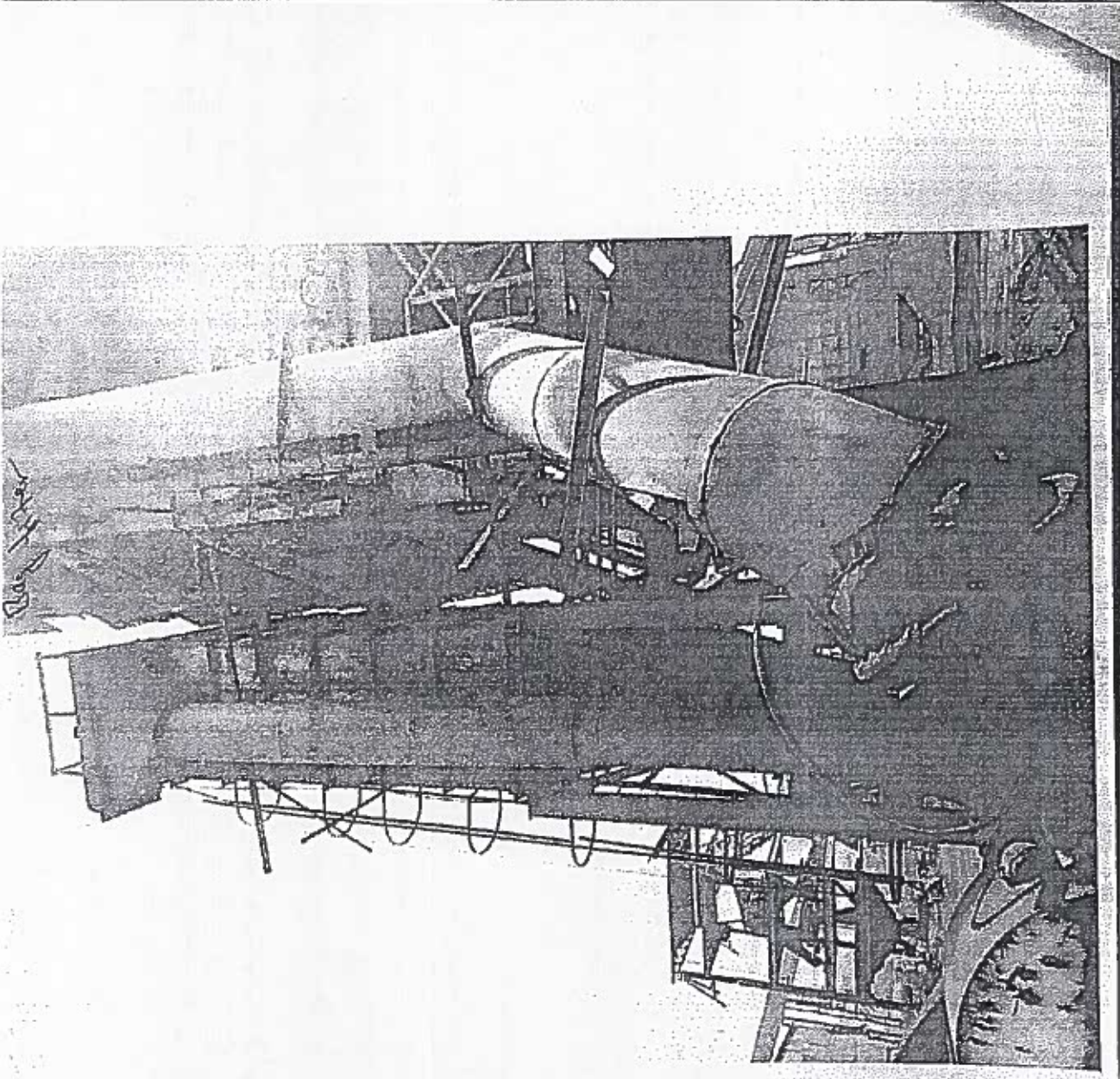


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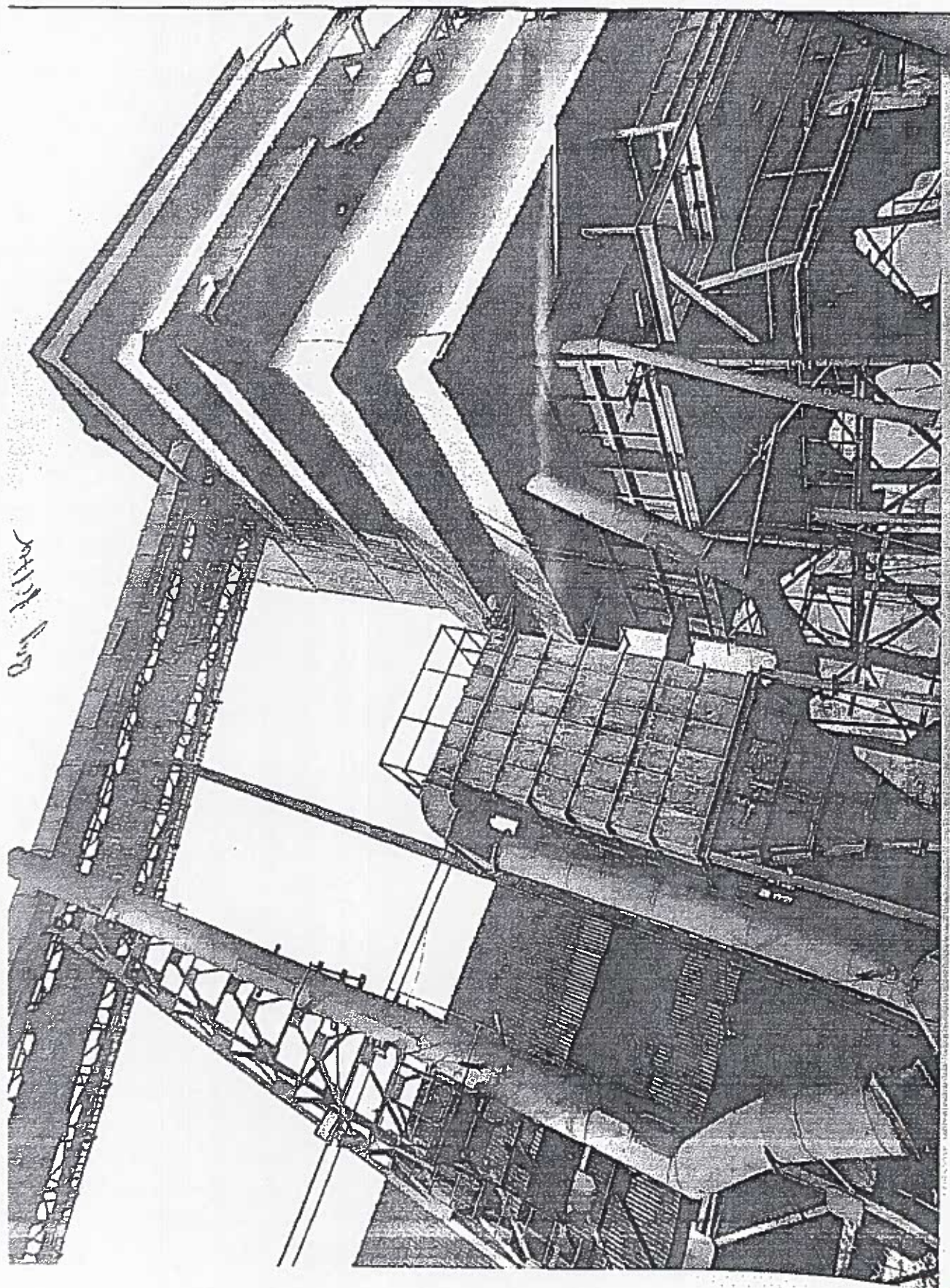


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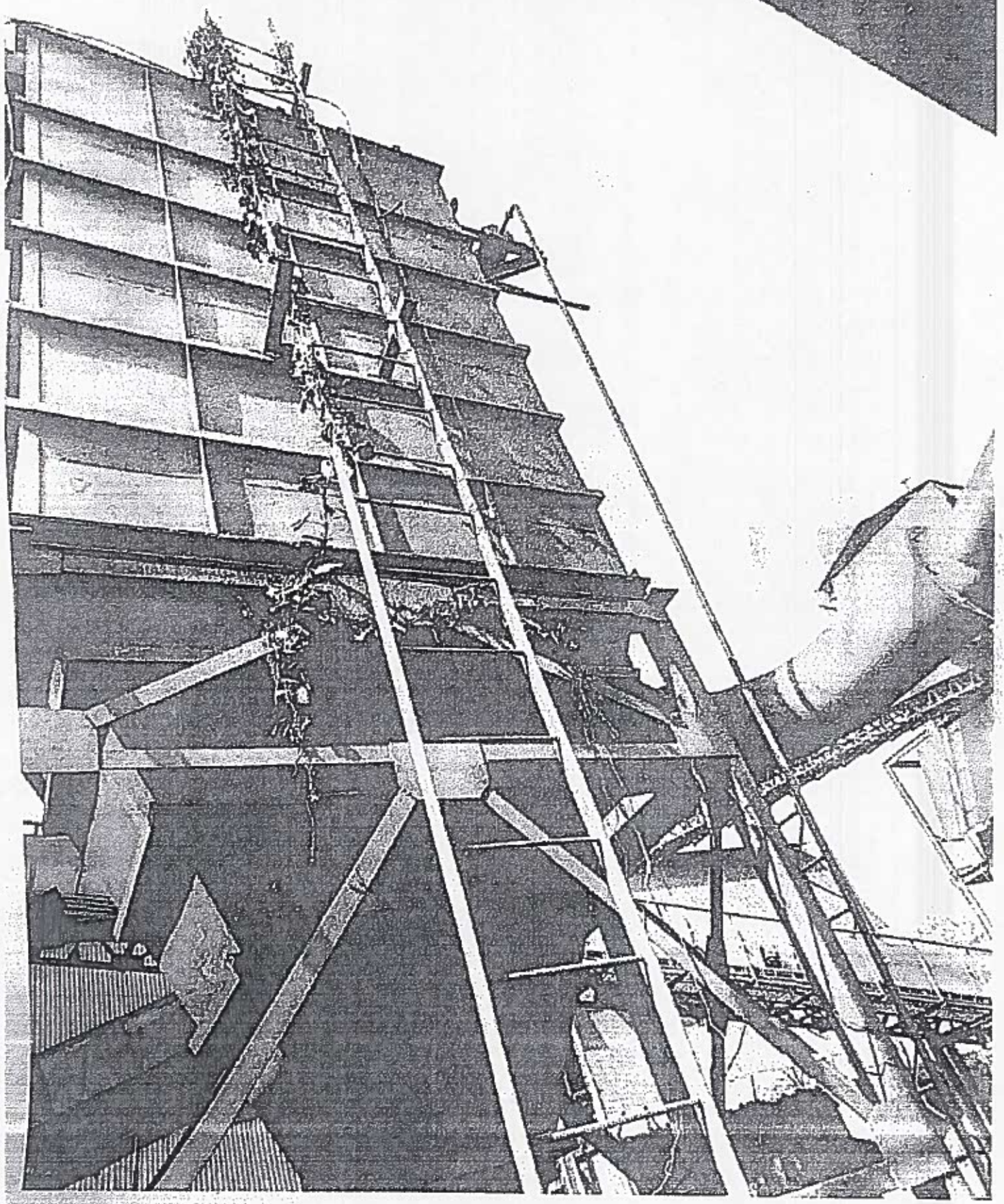
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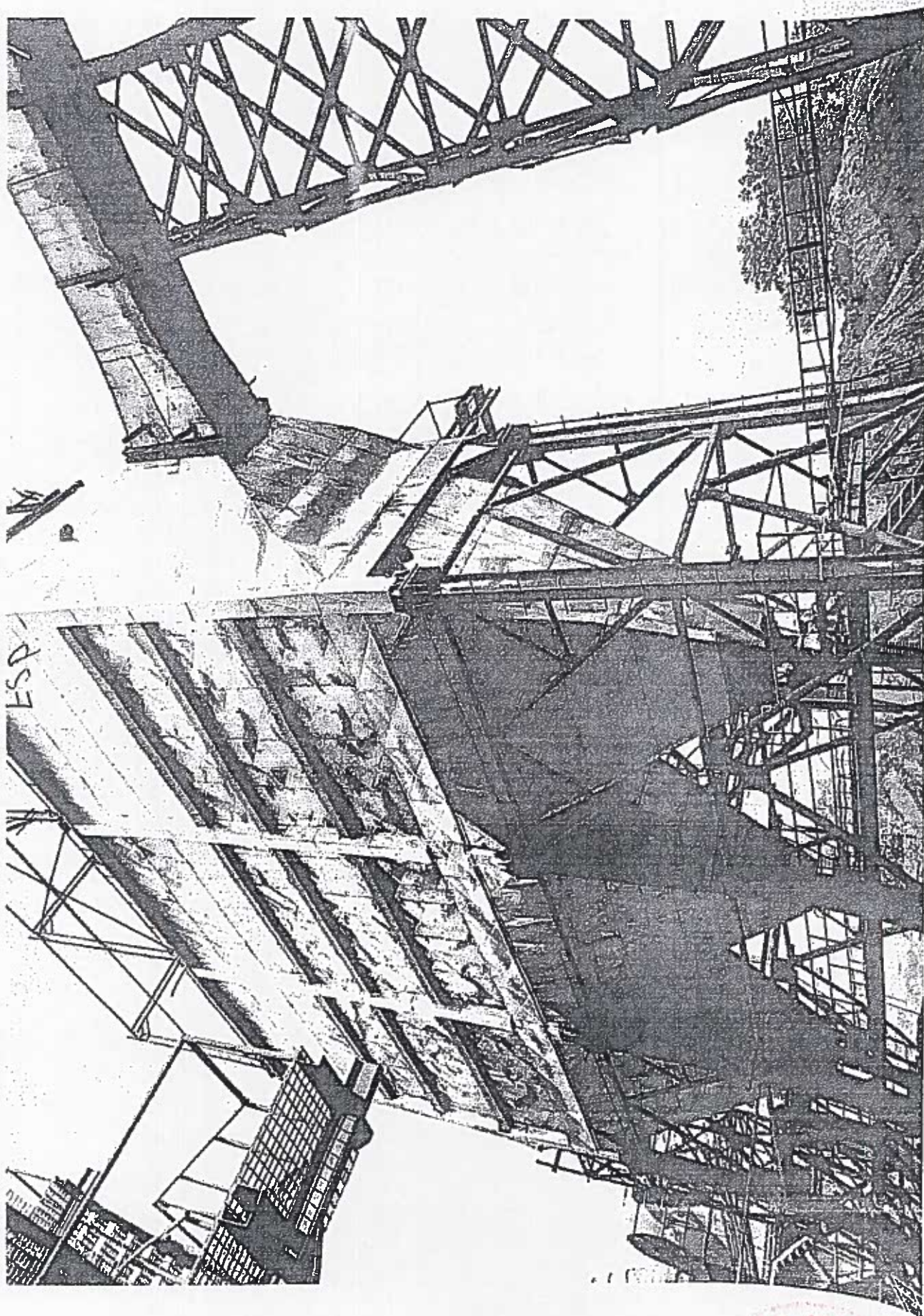
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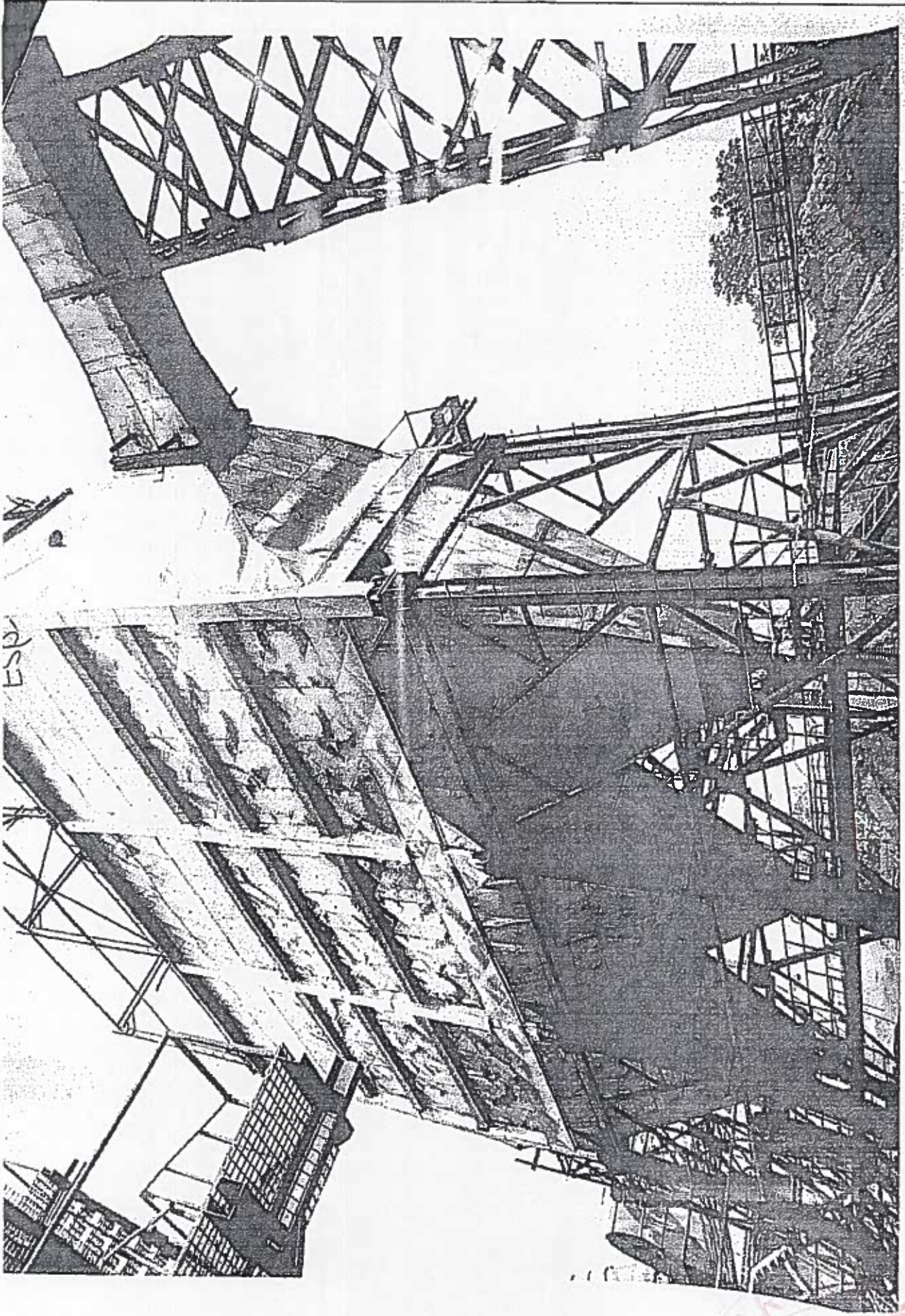




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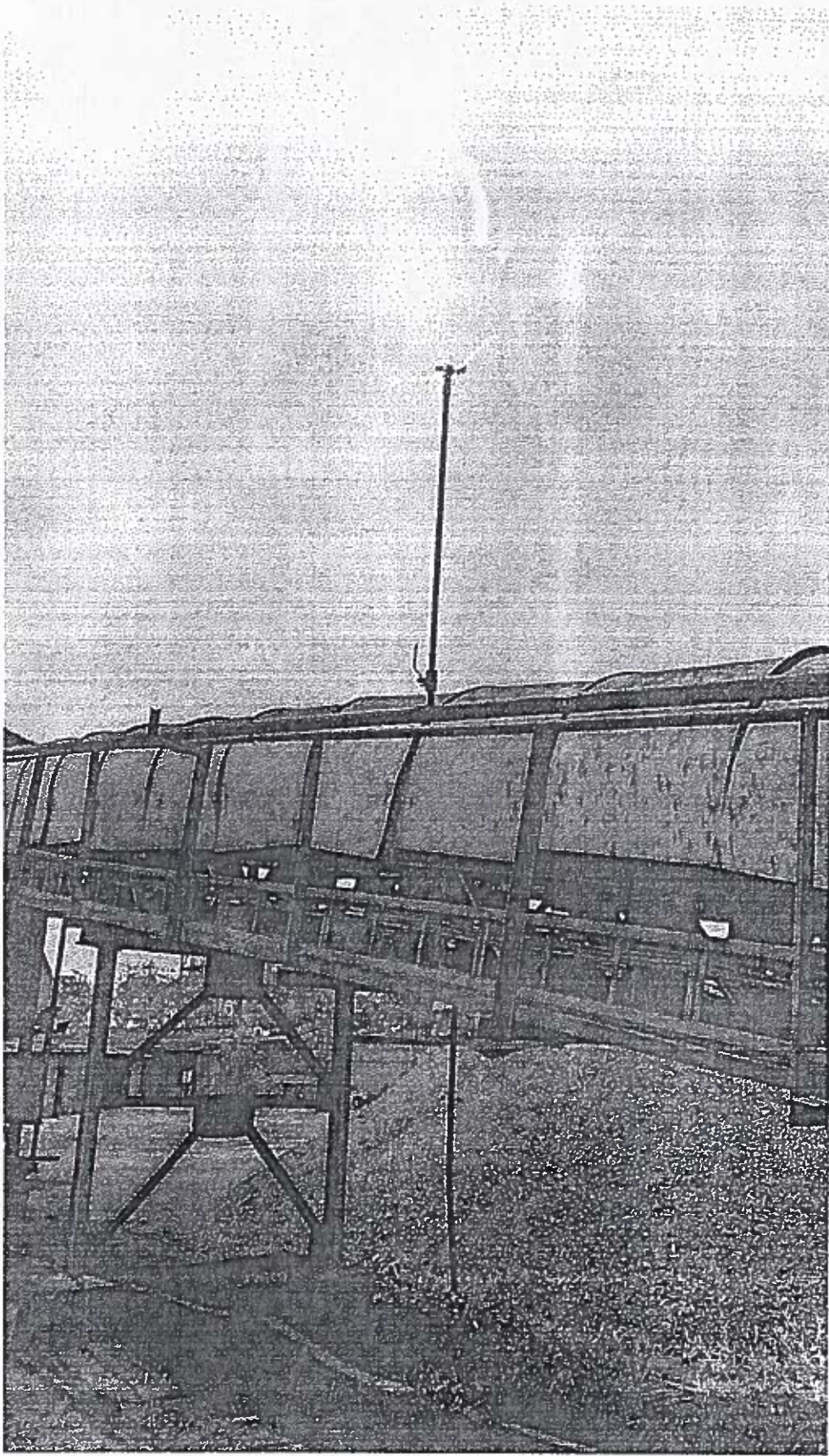
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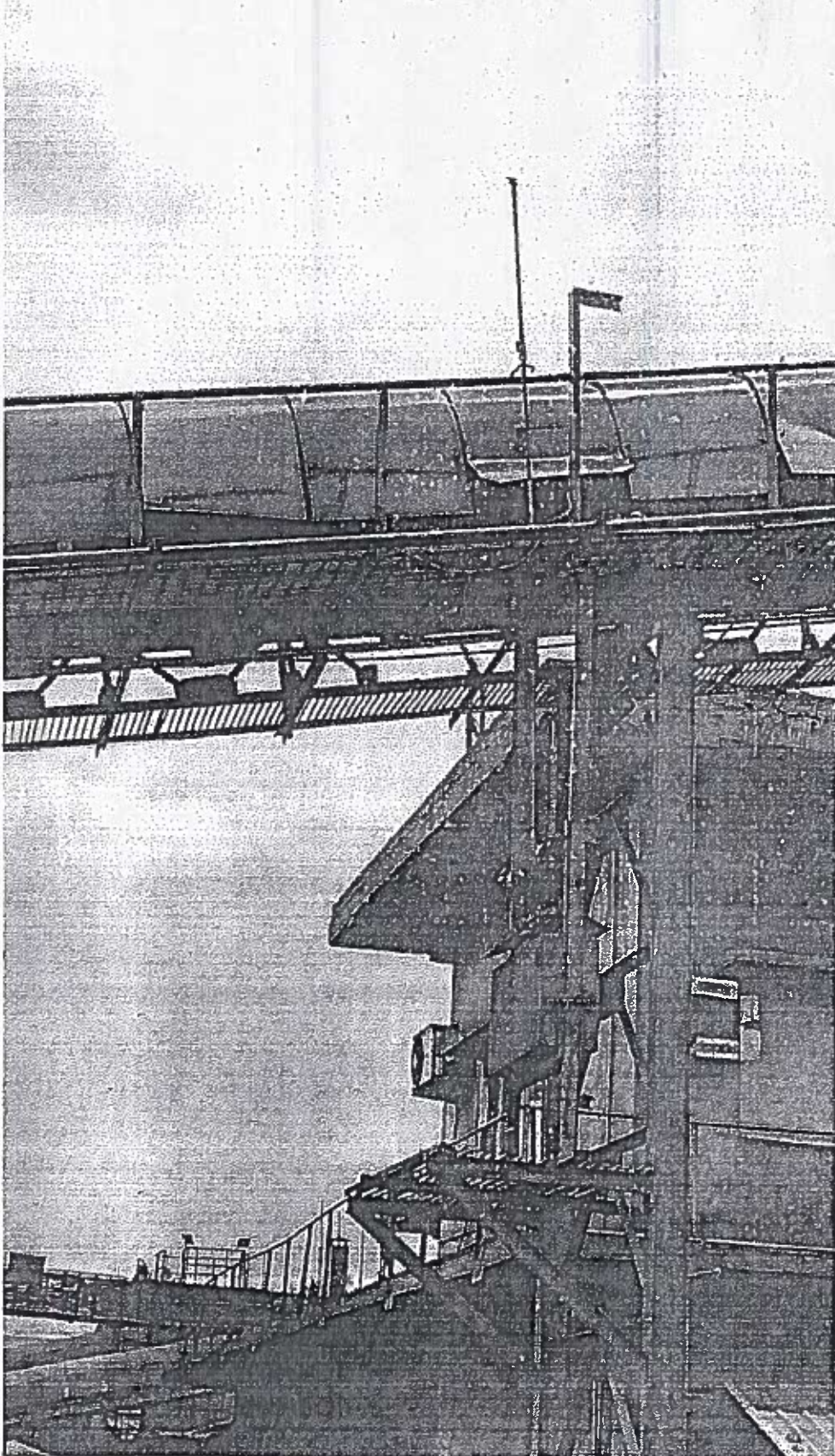
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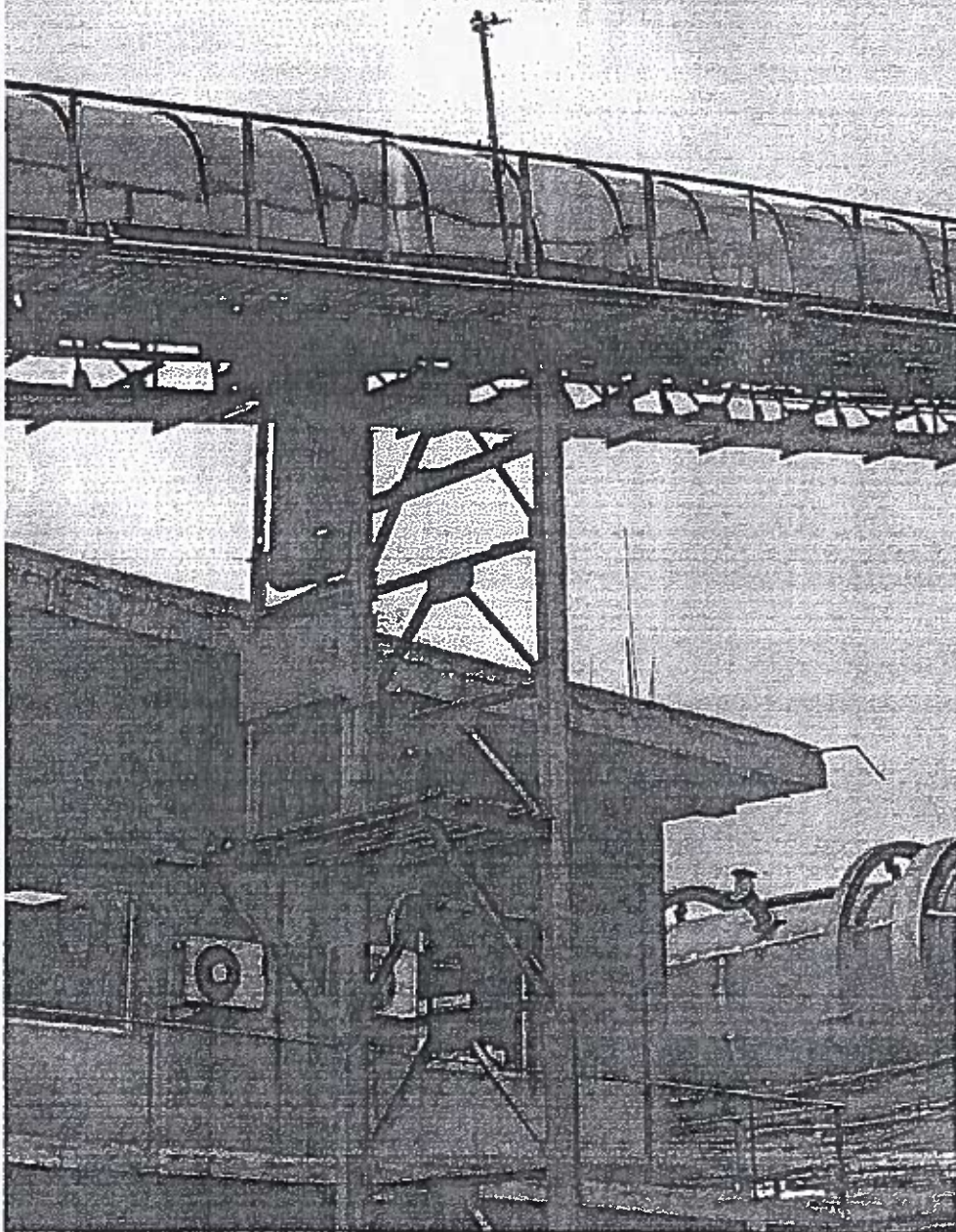


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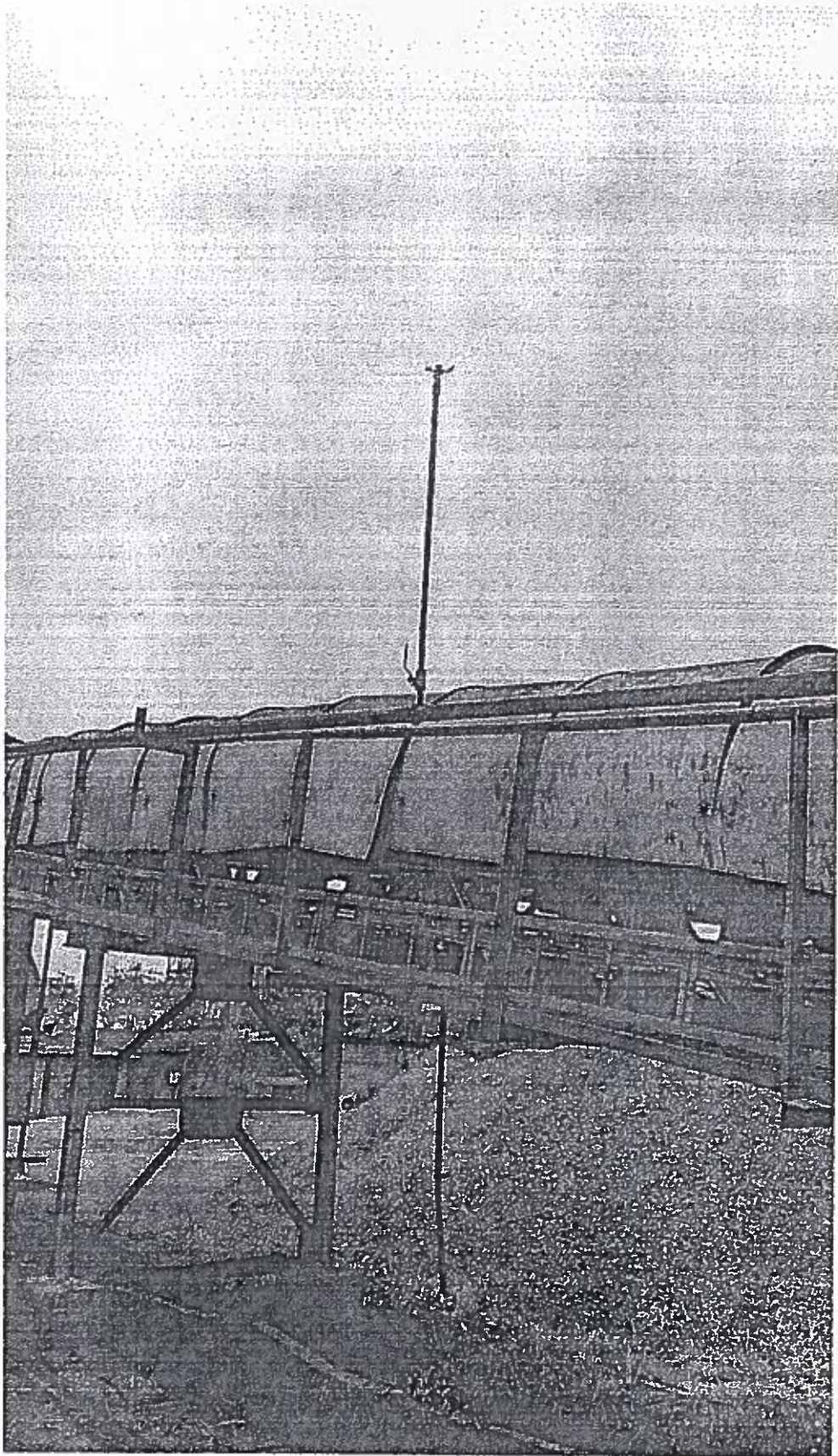
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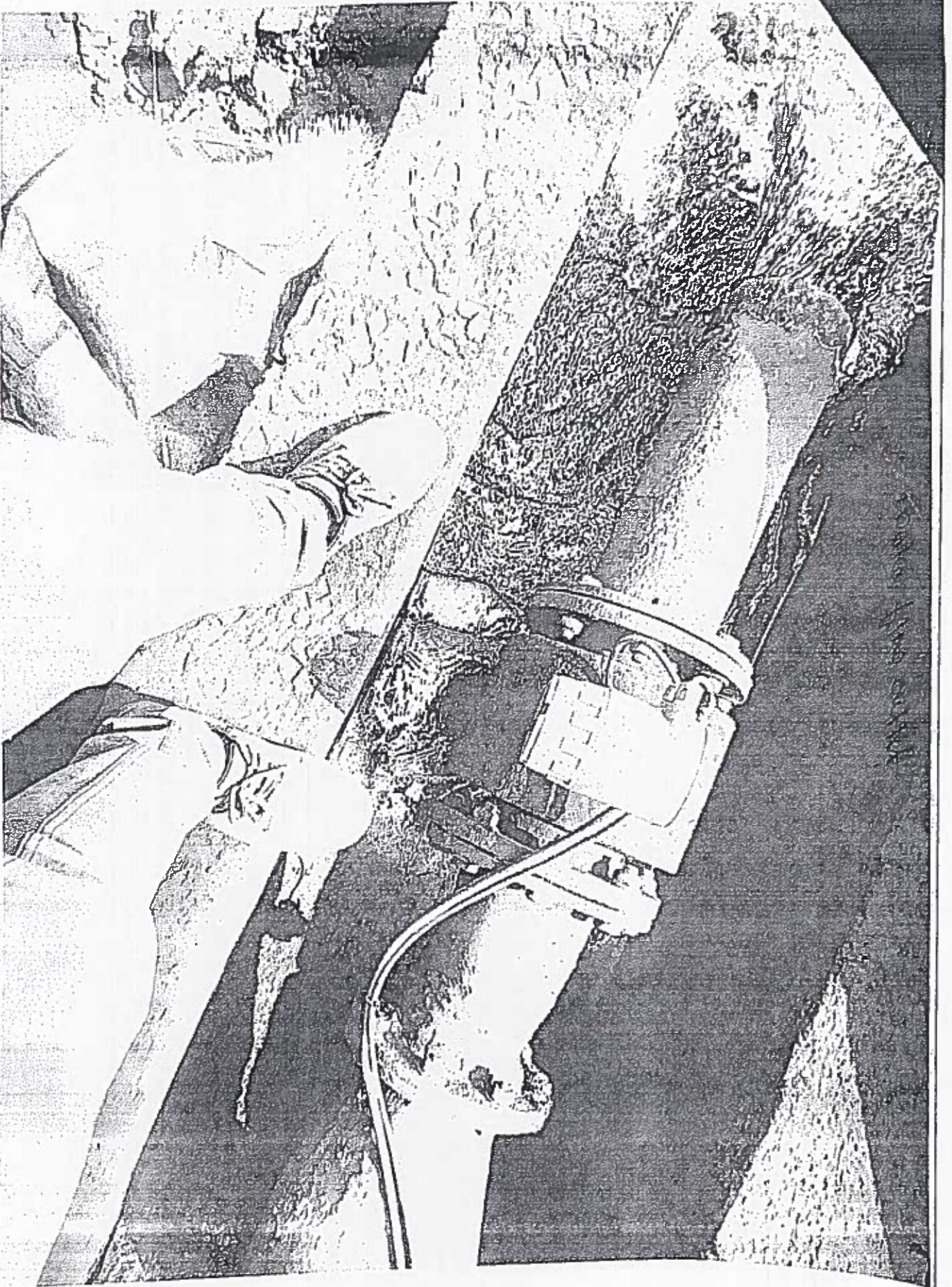


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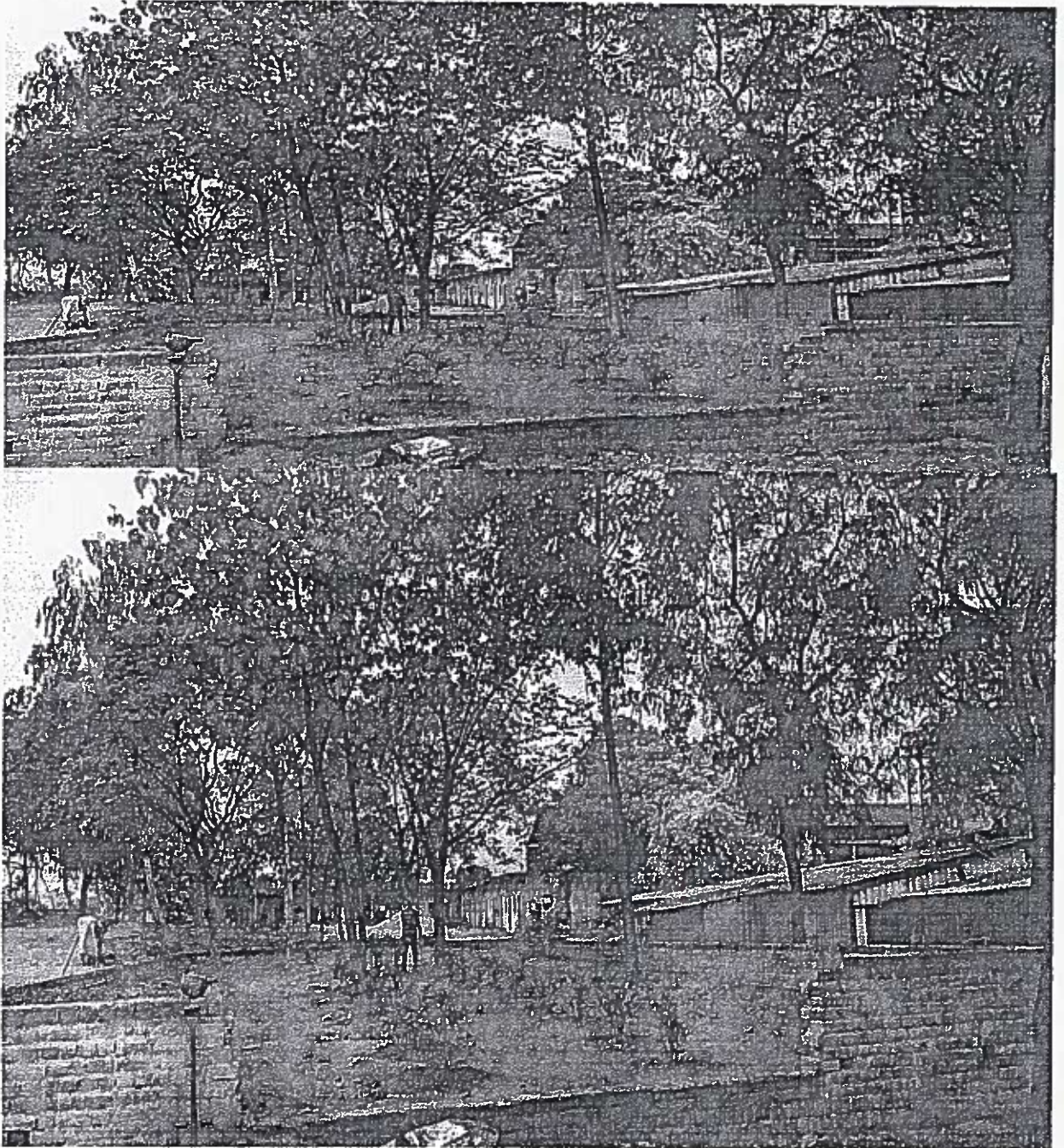
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Greenbelt area for garden



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